

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Consultant (Judicial),
Hon'ble National Green Tribunal, (P.B)
New Delhi.**

No. JKPCC/NGT/OA 1199-2024/1997-98

Dt. 23-01-2025.

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee in pursuant to Hon'ble National Green Tribunal Order dated 30-09-2024 passed in OA No. 1199 of 2024 titled "Explained How in violation of EIA Rules CTE, CTO granted to polluting units in Kathua" appearing in the Typewriter dated 10-09-2024.

Sir,

In compliance to the Hon'ble National Green Tribunal **Order dated 30-09-2024 passed in OA No. 1199 of 2024 titled "Explained How in violation of EIA Rules CTE, CTO granted to polluting units in Kathua"**, the Report of J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble National Green Tribunal for consideration.

Yours faithfully,

Encl: (As above)

(Ghansham Singh) JKAS
Member Secretary
JKPCC, Jammu

Copy to the: -

1. Sh. G.M Kawoosa, Additional Standing Counsel, Supreme Court of India / Hon'ble NGT New Delhi, for information and necessary action. This is in reference to Govt. of J&K Order No. 15387-JK(LD) of 2024 Dated 03-09-2024.

Original Application No. 1199 of 2024

IN THE MATTER OF

“Explained How in violation of EIA Rules CTE, CTO granted to polluting units in Kathua” appearing in the Typewriter dated 10-09-2024.

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 30.09.2024 passed in O.A No. 1199 of 2024 News Item titled " Explained How in violation of EIA Rules CTE, CTO granted to polluting units in Kathua" appearing in the Typewriter dated 10-09-2024.

Background:

That the Hon'ble National Green Tribunal vide order dated 30-09-2024 in OA No. 1199 of 2024 directed as follows:-

“2. The news item relates to how certain polluting industrial units in Kathua, Jammu and Kashmir, were granted Consent to Establish (CTE) and Consent to Operate (CTO) in violation of Environmental Impact Assessment (EIA) rules. As per the news item, the CTE and CTO were granted without proper adherence to the EIA guidelines, which are designed to assess the environmental impact of industrial projects before they are approved.

7. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing. If any respondent directly files, the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.”

gstone

Status Report:

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi on **30-09-2024** in **OA No. 1199 of 2024**, the report of the J&K Pollution Control Committee is submitted as under:-

That, the Regional Director, J&K Pollution Control Committee, Jammu was asked to submit the status cum Action Taken Report (ATR) along with the details of all the industries located in Kathua including a comprehensive review of all furnace units in the last year in Samba and Bari Brahmana as per the format, vide this office letter No. JKPCC / PS/ MS /2024/4224-27 dated 31-12-2024. **(Copy enclosed as Annexure-1)**

That, the Regional Director, J&K Pollution Control Committee, Jammu has furnished a list of industrial units which were granted consent to establish and consent to operate in Kathua District w.e.f 1-10-2023 to 30-09-2024. (during the last one year from the date of order of the Hon'ble NGT dated 30-09-2024) vide her No. PCC/RDJ/NGT/25/2411 dated 15-01-2025 **(Copy enclosed as Annexure-2).**

The status of 429 industrial units of Red, Orange and Green Category which were granted consent (CTE/CTO) in Kathua District is summarised as under:-

1) District Kathua

During the period referred above, 429 industrial units (Red, Orange and Green categories) were granted consent to establish and consent to operate by the J&K Pollution Control Committee, as per the break up given below:-



S. No.	Number of industrial units	Category of industry (Green/Orange/Red)	Applicability of EIA Notification for obtaining EC (Yes/No)	CTE and CTO Number and validity	Compliance status of conditions of CTE and CTO
1)	429	i) Red = 37 ii) Orange = 219 iii) Green = 173	16	Out of the 16 industrial units, which are coming in the ambit of EIA Notification, CTE has been granted to all 16 industrial units. CTO has been granted to only 9 units.	Satisfactory, as reported by the Regional Director/Divisional Officer, J&K PCC.

Out of 16 industrial units, 10 units have already obtained Environmental Clearance from the Competent Authority. 5 units, who have already applied for Environmental Clearance to the Competent Authority, conditional CTE has been granted to these units with the following condition:

- i) To secure the land only
- ii) That the unit will not start construction at the site and CTO will be granted only after obtaining the Environmental Clearance and will not operate without obtaining Environmental Clearance.

In 01 case, the unit holder has already applied for Environmental Clearance with the Competent Authority, but CTO has been granted only for trial run for 4 months i.e upto ending April, 2025 and not for the commercial production.

Consent to Establish and Consent to Operate to the units mentioned above are granted under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 after following the procedure as laid down in the Acts, which includes site verification by the field staff at the time of grant of CTE and the verification of the installation of the PCDs and PCMs at the time of grant of CTO to the unit. In all the cases, the compliance report has been sought and the units are found



complying with the standards. In the case of EIA, the J&K PCC grants CTE to the extent only to secure the land and to facilitate the other compliances under the Environment (Protection) Act, 1986 by the unit holder especially for obtaining the Environmental Clearance from the competent authority. It is ensured that no unit shall come up till Environment Clearance is obtained by it from the competent authority and similar condition is imposed in consent order that unit shall not start construction without obtaining Environmental Clearance and in no case the unit is allowed to operate.

2) **District Samba**

The Regional Director PCC Jammu has furnished the consent status of the Furnace units in Samba and Bari Brahmana area of District Samba vide No. PCC/RDJ/NGT/25/2379 dated 04-01-2025 for the period 2023-24 and 2024-2025 (**Copies enclosed as Annexure 3 & 4**).

The status is as under :-

- a) There are 9 Furnace units in the Samba and Bri Brahmana area, who have been granted CTE/CTO during the 2023-24 and 2024-25.
- b) Out of 9 cases, 3 cases falls under the ambit of EIA notification.
- c) Out of 3 cases, in 01 case, the unit holder has obtained EC and CTO has been granted.
- d) In 01 case, conditional CTE has been issued with the following conditions:
 - i) To secure the land only
 - ii) That the unit will not start construction at the site and CTO will be granted only after obtaining the Environmental Clearance and will not operate without obtaining Environmental Clearance.

In 01 case, CTE (F) was granted to the unit for a period of one year valid upto July 2024. However, during the expiry of the consent in July, it is found that

processes of the industry may also require Environmental Clearance under EIA notification. Show cause notice have been issued to the unit for clarification of his process, whether falls under EIA, the legal notice stands issued dated 03-01-2025.

It is further submitted that the Ministry of Environment, Forest, Ecology and Climate Change, Gol, vide Notification GSR 702 (E) and G.S.R 703 (E) dated 12th November 2024 has issued SOP to all concerned for compliance of the order dated 14th November 2024, where, it is mandatory that the consent to establish shall now be a part of the Environmental Clearance in such case that require Environmental Clearance.


In pursuance of the Notifications referred above, the J&K Pollution Control Committee has already issued following guidelines / directions to the Regional Directors / Divisional Officers of J&K PCC, Jammu / Kashmir to adopt the following procedure, henceforth, vide this office No. JKPCC/PS/ MS /24/4039-40 dated 22-11-2024. **(copy enclosed as Annexure-5).**

- i) For units that require prior Environmental Clearance, the application received on OCMMS may be returned to the applicant with the remarks that the applicant must obtain prior environmental clearance from the competent Authority.
- ii) No consent fee is to be charged in such cases at the initial application stage, since the same will be deposited after issuance of Environmental Clearance, as per the SOP notified by MoEF&CC, Gol.
- iii) The cases referred to J&K PCC by the authority competent to grant Environmental Clearance shall be processed in accordance with the SOP referred above”,



Prayer:

In the premises, it is therefore, respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Ghansham Singh)
Member Secretary
J&K PCC

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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ITUW TSA
NEW DELHI 2024

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

The Regional Director,
J&K Pollution Control Committee,
Jammu.

No:- JKPCC/PS/MS/2024/4224-27

Date:- 31-12-2024.


Sub:- Compliance of the Hon'ble NGT Order dated 30-09-2024 in the matter of OA No. 1199/2024; News Item titled "Explained How in violation of EIA rules CTE /CTO granted to polluting units in Kathua" appearing in the Typewriter dated 10-09-2024-reg.

Madam,

Please refer to the above captioned subject. In this connection, you are requested to submit the status cum Action Taken Report (ATR) in the above referred OA case along with the details of all the industries located in Kathua including a comprehensive review of all furnace units proposed in the last year (2023-24 & 2024-25 upto 31st December 2024) in Samba and Bari Brahmana in the format enclosed by or before ie. on **2nd January 2025**.

Matter may be treated as Most Urgent.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 31.12.24
J&K PCC

Copy to the:-

1. Divisional Officer, PCC, **Samba, North/ South & Kathua** for information and necessary action in light of Hon'ble NGT direction in OA no. **1199/2024, copy enclosed.**



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय निदेशालय, चण्डीगढ़
Central Pollution Control Board
Regional Directorate, Chandigarh

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA)

CPCB/RD/CHD/NGT/146

Date: 05.11.2024

सेवा में,

सदस्य सचिव

जम्मू और कश्मीर प्रदूषण नियंत्रण समिति (J&KPCC)

परिवेश भवन, वन परिसर, ग्लैडनी, नरवेल, ट्रांसपोर्ट नगर, जम्मू - 180004

जम्मू और कश्मीर

Sub: Compliance of the Hon'ble NGT Order dated 30.09.2024 in the matter of OA No. 1199/2024; News Item titled "Explained How in Violation of EIA Rules CTE CTO Granted to Polluting Units in Kathua" appearing in the Typewriter dated 10.09.2024 -reg.

Sir,

This has reference to the Hon'ble NGT Order dated 30.09.2024 (copy enclosed) in the matter of Original Application No. 1199/2024; News Item titled "Explained How in Violation of EIA Rules CTE CTO Granted to Polluting Units in Kathua" appearing in the Typewriter dated 10.09.2024. As per the news item, the CTE and CTO were granted without proper adherence to the EIA guidelines, which are designed to assess the environmental impact of industrial projects before they are approved. Furthermore, it is alleged that the cases mentioned are just the tip of the iceberg, and a comprehensive review of all furnace units proposed in the last year including in Samba and Bari Brahmana is necessary to uncover the full scale of these transgressions.

In this regard, I am directed to request J&K PCC for providing the Status cum Action taken report (ATR) in the above matter along with the details of all the industries located in Kathua in the attached format with the copies of the Environmental Clearance, CTE/CTO granted to them to CPCB at rdchandigarh@nic.in at the earliest.

This may kindly be treated as urgent as the matter is listed for hearing on 24.01.2025.

सादर,

dc

Nikita
05/11/2024.(निकिता ग्रोवर)
वैज्ञानिक 'ख'

S.No.	Name of the industry	Type of the industry (Rubber/Paper and Pulp/Tannery etc.)	Category of the industry (White/Green/Orange/Red And Blue)	Applicability of EIA Notification, for obtaining EC (Y/N)	CTE and CTO No. and validity	Compliance Status of the conditions of CTE and CTO



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Annex-2

J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU
Parivesh Bhawan, Forest Complex Gladhi, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbjmu@gmail.com, Tel/fax 0191-2476926

The Member Secretary,
J&K PCC,
Jammu.

No. : PCC/RDJ/NGT/25/ 2411

Dated : 15/01/2025

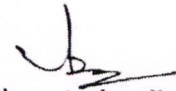
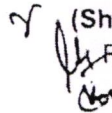
Sub. : Compliance of the Hon'ble NGT order dated 30-09-2024 in the matter of OA No. 1199/2024; News Items titled "Explained How in violation of EIA rules CTE/CTO granted to polluting units in Kathua" appearing in the Typewriter dated 10-09-2024-reg.

Ref: JKPCC/PS/MS/2024/4224-27 dt. 31-12-2024.

Sir,

In continuation to this office letter No. JKPCC/RDJ/NGT/25/2379 dated 04-01-2025, kindly find enclosed the additional information received from Divisional Officer, PCC Kathua vide letter No. PCC/KTH25/336 dated 10-01-2025 for kind information and necessary action.

Yours faithfully,


(Shaveta Jandial), IFS
Regional Director


Consents granted CTE / CTO w.e.f 1-10-2023 to 30.09.2024						
S.No	Name of the industry	Type of industry	Category of industry (white/Green/Orange/Red and Blue)	Applicability of EIA Notification for Obtaining EC (Y/N)	CTE and CTO no and validity	Compliance status of conditions of CTE and CTO
1	Associated Hospital GMC Kathua	HCF	RED	No	CTO (Fresh) PCC/digital/24044373410 of 2024, dtd 30.07.2024. Valid up to July 2025	satisfactory
2	Metal & Pigments	Mfg of lead oxide/ Red lead	RED	No	CTO (Renew) PCC/digital/24064518909 of 2024, dated 17.06.2024. Valid up to March 2029	satisfactory
3	ORCHID BIO PHARMA LIMITED	Pharma	RED	No	CTE-F PCC/digital/24014361430 of 2024, dated 10.04.2024. valid up to April 2025.	CTE (Fresh)
4	Man Stainless Steel Tubes Limited Unit I	Mfg. stainless Steel (SS) seamless pipes	RED	No	CTE-F PCC/digital/24014309269 of 2024, dated 11.02.2024. Valid up to 2/2025	CTE (Fresh)
5	Komal Paper Mills Unit I	Kraft Paper	RED	No	CTO-R PCC/digital/23063758625 of 2023, dated 19.09.2023. valid up to 5/2028	satisfactory
6	Pro Techno Pack	Aluminum Sheet & Caps, Manf. of Gravure Printing Cylinders	RED	No	CTE-F PCC/digital/24014736966 of 2024, dated 30.07.2024. up to 7/2025	CTE (Fresh)
7	Jammu Rubber Industries Unit II	Zinc Dust Ultra Fine	RED	No	CTO-R PCC/digital/24064119534 of 2024, dated 12.04.2024. up to 11/2026	satisfactory

8	Rays Green Energy Manufacturing Private Limited Unit II	Solar Cell	RED	Yes	PCC/digital/24014869458 of 2024, dated 24.09.2024. up to 09/2025	CTE (Fresh)
9	Chambal Alums Private Limited	LEAD INGOTS/LEAD ALLOYS /CRUDE LEAD	RED	No	CTO-R PCC/digital/24063835600 of 2024, dated 01.06.24. Up to 5/2025.	satisfactory
10	AYM Syntex Limited-Jammu Unit	Synthetic Filament Yarns including BCF,POY,IDY,FDY, Mother yarn, HOY and other type of yarns	RED	Yes	CTE-F PCC/digital/24014935343 of 2024, dated 26.09.2024. up to 7/2025	CTE (Fresh)
11	Triple Ess Wires Logate Kathua.	G I wire	RED	No	CTE-F PCC/digital/24014145247 of 2024, dated 13.02.2024. up to 2/2025	CTE (Fresh)
12	Rajasthan Cement Industries	Cement	RED	No	CTO-R PCC/digital/24064409240 of 2025, dated 30.05.2024. up to 3/2029.	satisfactory
13	Asian Cements	Cement	RED	No	CTO-R PCC/digital/24063992699 of 2024, dated 05.02.2024. up to 4/2028.	satisfactory
14	KANDHARI BEVERAGES PVT LTD	Non-alcoholic Beverages	RED	No	CTE-R PCC/digital/24034738532 of 2024, dated 30/07/2024. Up to 7/2025. CTE-Expan PCC/digital/24024812826 of 2024, dated 12.08.2024 up to 8/2025	CTE (Fresh)
15	GANPATI CEMENTS	Cement	RED	No	CTO-R PCC/digital/24064399296 of 2024, dated 21.08.2024. Up to 3/2027.	satisfactory

16	Radha Krishna Gravures	Metal surface traetment	RED	No	CTE-F PCC/digital/23014029624 of 2023, dated 1.11.2023. up to 10/2024, CTO-F PCC/digital/24044498862 of 2024, dated 18.05.2024, up to 5/2025	satisfactory
17	Komal Paper Mills Unit II	Kraft Paper	RED	No	CTO-R PCC/didgital/24064881224 of 2024, dated 21.10.2024. Up to 8/2029	satisfactory
18	CEYLON BEVERAGE CAN PVT LTD.	Non-alcoholic Beverages	RED	No	CTE-F PCC/digital/24014831119 of 2024, dated 05.09.2024. uo to 9/2025	CTE (Fresh)
19	CHATTAN CEMENT INDUSTRIES	Cement	RED	No	CTO-R PCC/digital/24044420743 of 2024, dated 30.05.2024. up to 3/2029	satisfactory
20	IEC Electric Power Ltd	Mfg. of D.G Sets	RED	No	CTE-F PCC/digital/24014409093 of 2024, dated 01.04.24. up to 3/2024 CTO-F PCC/digital/24044548302 of 2024, dated 02.05.2024 up to 5/2025.	satisfactory
21	SHREEKATYANI METAL PVT LTD	Ethnol/ENA	RED	Yes, obtained	CTE-R PCC/digital/24034196964 of 2024, dated 10.02.2024, up to 12/2024.	CTE (Renew)
22	Greenfield Enterprises	Mfg.of DG set with acoustic enclosures	RED	No	CTO-R PCC/digita/24064213085 of 2024, dated 18.07.2024. up to 12/2025	satisfactory

23	SUS AGRO FOODS INDIA PVT. LTD. (UNIT III)	Ghee/Milk powder	RED	No	CTO-R PCC/digital/24064002755 of 2024, dated 18.07.2024. up to 12/2025	satisfactory
24	Jammu Pigments Limited Logate More , Near Railway Crossing, Kathua.	LEAD INGOTS/LEAD ALLOYS /CRUDE LEAD	RED	No	CTO-R PCC/digital/210614294435 of 2024, dated 18.08.2024, up to 03/2029	satisfactory
25	Redd Bath Solutions	Sanitary fittings	RED	No	CTE-F PCC/digital/24014829231 of 2024, dated 17.08.2024, up to 8/2025	CTE (Fresh)
26	GREW ENERGY PRIVATE LTD UNIT I	Solar Cell	RED	Yes	CTE-F PCC/digital/24014636933 of 2024, dated 12.08.2024. up to 8/2025	CTE (Fresh)
27	Sewa Power Station	Hydro Power House	RED	Yes, Granted	CTE-F Expan PCC/digital/24014771942 of 2024, dated 03.09.2024. Up to 8/2024	CTE (Fresh)
28	Jammu Pigments Ltd Unit II	LEAD INGOTS/LEAD ALLOYS	RED	No	CTE-E (Expan) PCC/digital/24024944570 of 2024, dated 3.12.24 up to 12/2025	CTE (Fresh)
29	Chenab Spinning Mills A Unit of Sotlej Textiles and Industries Limited	Mfg of Cotton/ PV/Acrylic/PC Yarn (All type of Yarn)	RED	No	CTE-F PCC/digital/24013895325 of 2024, dated 04.03.2024 up to 3/2025	CTE (Fresh)
30	PREMIER GRAVURE PRIVATE LIMITED	Mfg. of Gravure Cylinders	RED	No	CTE-F PCC/digital/24014482219 of 2024, dated 30.05.2024 up to 5/2025	CTE (Fresh)
31	T K PAPER MILLS	Kraft Paper	RED	No	CTO-R PCC/digital/24063643404 of 2024, dated 13.03.2024, up to 3/2026	satisfactory

32	MAA VAISHNO RECYCLERS PRIVATE LIMITED	PAPER AND PAPER PRODUCTS	RED	No	CTE-F PCC/digital/24014829089 of 2024, dated 13.09.2024, up to 9/2025	CTE (Fresh)
33	GREW ENERGY PRIVATE LIMITED UNIT II	Solar Cell	RED	Yes	CTE-F PCC/digital/24014985249 of 2024, dated 30.09.2024, up to 9/2025	CTE (Fresh)
34	Aneja Food Products (Unit II)	Ghee/Milk powder	RED	No	CTO-R PCC/digital/24044414229 of 2024, dated 14.03.2024 up to 3/2025	satisfactory
35	SKYBIRD SAVVY LED PVT LTD	PCB	RED	No	CTE-F PCC/digital/24014746794 of 2024, dated 10.09.2024 up to 9/2025	CTE (Fresh)
36	HFCL Technologies Private Limited	Preform of Silica	RED	No	CTE-F PCC/digital/24014824074 of 2024, dated 09.09.2024, up to 9/2025	CTE (Fresh)
37	Bharat Sterile Private Limited	Pharma	RED	No	CTE-F PCC/digital/24013945961 of 2024, dated 10.02.2024 up to 2/2025	CTE (Fresh)
38	STERLING WINDING WIRES PRIVATE LIMITED	MFG OF NOODLES, PASTA, NUGGETS	ORANGE	No	CTE-F PCC/digital/24014896211 of 2024, dated 21.09.2024, up to 9/2025	CTE (Fresh)
39	ACTINOVA PRIVATE LIMITED UNIT I	formulation of Pharma	ORANGE	No	CTE-F PCC/digital/24014497553 of 2024, dated 31.05.2024 up to 5/2025	CTE (Fresh)

40	Om Stone Crusher	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064398314 of 2024, dated 18/05/2024 up to 5/2025	satisfactory
41	JAYCEE LIFESCIENCES	Pesticide formulation	ORANGE	No	CTO-R PCC/digital/23064012450 of 2023, dated 27.12.2023. up to 12/2024	satisfactory
42	Axiom Foods and Beverages Private Limited Unit I	Juices	ORANGE	No	CTO-F PCC/digital/24044287139 of 2024, dated 13.03.2024 up to 1/2025	satisfactory
43	RRG Biotech Private Limited	formulation of Pharma	ORANGE	No	CTO-F PCC/digital/24044142768 of 2024, dated 21.01.2024 up to 12/2024	satisfactory
44	Biovonic Healthcare Private Limited	formulation of Pharma	ORANGE	No	CTE-F PCC/digital/23014158401 of 2023, dated 18.12.2023 up to 12/2024. CTE-Expan PCC/digital/24024603012 of 2024, Dated 01/07/2024, up to 12/2024	CTE (Fresh)
45	V R Govinda Private Limited	Printing press	ORANGE	No	CTE-F PCC/digital/24014528868 of 2024, dated 10.07.2024 up to 5/2025	CTE (Fresh)
46	ALU PROPACK PRIVATE LIMITED	Aluminum Sheet/Coils	ORANGE	No	CTE-F PCC/digital/24013996818 of 2024, dated 14.02.2024, up to 2/2025, CTE-F PCC/digital/24014536086 of 2024 Dated- 17/08/2024, up to 5/2025	CTE (Fresh)

47	HIEND PRINT AND PACK PRIVATE LIMITED	Corrugated Boxes	ORANGE	No	CTE-F PCC/digital/24014307301 of 2024, dated 27.06.2024 up to 6/2025	CTE (Fresh)
48	Satya Sai Stone Crusher	Stone Crusher	ORANGE	No	CTO-R PCC/digital/23064124633 of 2023, dated 12.12.2023 up 11/2024	satisfactory
49	Greenquest Pack Solution Pvt Ltd	Aluminum Foils	ORANGE	No	CTE-F PCC/digital/24014943058 of 2024, Dated 30/09/2024 up to 9/2025	CTE (Fresh)
50	Moon Light Rice Sheller	Rice Mill	ORANGE	No	CTE-Expan PCC/digital/24022267025 of 2024, Date 11/07/2024, up to 7/2025	CTE (Expansion)
51	GANESHA ECOPET PRIVATE LIMITED	Recycled PetChips	ORANGE	No	CTE-F PCC/digital/24014886579 of 2024, Dated 12/09/2024, up to 9/2025	CTE (Fresh)
52	PRJ PRINT AND PACK PRIVATE LIMITED	Aluminium Foil Printing and Packaging	ORANGE	No	CTE-F PCC/digital/24014456995 of 2024, dated 06/06/2024 up to 6/2025	CTE (Fresh)
53	MD PACKAGING INDUSTRIES UNIT II	WADS (INDUCTION WADS, SINGLE PIECE WADS, CENTED WADS), Flexible packaging	ORANGE	No	CTO-F PCC/digital/24044923346 of 2024, Dated 28/09/2024, up to 9/2025. CTE-F PCC/digital/24014168178 of 2024 Dated 10/01/2024, up to 1/2025	satisfactory
54	Actinova Private Limited Unit II	formulation of Pharma	ORANGE	No	CTE-F PCC/digital/24014537310 of 2024, dated 22/05/2024, up to 5/2025	CTE (Fresh)
55	Shiva Stone Crusher	Stone Crusher	ORANGE	No	CTO-F PCC/digital/24064719870 of 2024, dated 22/7/2024, up to 5/2026	satisfactory

56	Xena Foods Private Limited	Juices	ORANGE	No	CTE-F PCC/digital/24013635691 of 2024, dated 08/01/2024, up to 1/2025	CTE (Fresh)
57	Luxmi Stone Crusher	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064559932 of 2024, Dated 14/06/2024, 5/2027.	satisfactory
58	Karan Brick Industries	Brick Kilns	ORANGE	No	CTO-R PCC/digital/23063364411 of 2023, Dated 22/11/2023, up to 12/2027	satisfactory
59	Iraj Industries	Zinc Ingots	ORANGE	No	CTE-F PCC/digital/24014044723 of 2024, Dated, 19/02/2024, up to 2/2025	CTE (Fresh)
60	Associated Biopharma Private Limited	formulation of Pharma	ORANGE	No	CTO-R PCC/digital/24044524268 of 2024, dated 10.06.2024 up to 6/2024	satisfactory
61	Steelhut Industries	Furniture	ORANGE	No	CTO-R PCC/digital/24064782853 of 2024, dated 13/08/2024 up to 7/2029.	satisfactory
62	Healthonics Lifesciences Private Ltd	formulation of Pharma	ORANGE	No	CTE-R PCC/digital/24034724932 of 2024, dated 19/08/2024 up to 8/2025	CTE (Fresh)
63	Indian Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/23063681007 of 2023, dated 18/12/2023 up to 3/2028	satisfactory
64	Durga Bricks Manufacturing Industries	Brick Kilns	ORANGE	No	CTO-R pcc/digital/24064353164 of 2024, dated 20/02/2024, up to 3/2028	satisfactory

65	E Square Hotel	Hotel	ORANGE	No	CTO-F PCC/digital/23044026961 of 2023, dated 20/12/2023, up to 12/2024	satisfactory
66	Vaishno Brick Kiln	Brick Kilns	ORANGE	No	PCC/digital/24063823104 Of 2024 Dated 10/01/2024, up to 3/2028	satisfactory
67	RATTAN OIL MILLS	MANUFACTuring OF BISCUITS	ORANGE	No	CTE-Expan PCC/digital/24024876969 of 2024 Dated 21/09/2024, up to 9/2025	CTE (Fresh)
68	New Mahavir Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digita/24064280613 of 2024 Dated 26/02/2024, up to 2/2025	satisfactory
69	AEROPLAST PACKAGING SOLUTION PRIVATE LIMITED	Packaging Material	ORANGE	No	CTE-R PCC/digital/24034754905 of 2024 Dated 06/08/20, up to 7/2025	CTE (Fresh)
70	BLOOMTEX INDUSTRIES PRIVATE LIMITED PHASE I	spining of polyster yarn	ORANGE	No	CTE-xpan PCC/digitaV23013594924 of 2023 Dated 25/04/2023, up to 4/2024. CTO-F PCC/digital/24044368162 of 2024 Dated 18/03/2024, up to 3/2025	CTE (Fresh)
71	N S Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24064237327 of 2024 Date:- 30/01/2024, up to 1/2025	satisfactory
72	Sonesta Pharmaceuticals Private Limited	formulation of Pharma	ORANGE	No	CTE-F PCC/digital/24014813704 of 12024 Dated 17/08/2024, up to 8/2024	CTE (Fresh)

73	JK ENTERPRISES	Mfg. of Transformer Electrical Control Panel, Stabilizer and Fabrication work only.	ORANGE	No	CTO-F PCC/digital/24044191608 of 2024 Dated 03/04/2024, up to 4/2025	satisfactory
74	Jai Saraswati Roller Flour Mills unit II	Flour Mill	ORANGE	No	CTO-R PCC/digital/24064181140 of 2024 Dated 18/01/2024, up to 9/2028	satisfactory
75	Shree Krishna Plastic Industry	Manufacturing of HDPE Bags/P.P bags	ORANGE	No	CTO-R PCC/digital/23063565725 of 2023 Dated 24/11/2023, up to 2/2025	satisfactory
76	VASUKA ENGINEERING PVT LTD	FORGING PARTS	ORANGE	No	CTE-F PCC/digital/24014789524 of 2024 Dated 17/08/2024, up to 8/2025	CTE (Fresh)
77	Varun Dev Stone Crusher	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064679140 of 2024 Dated 05/08/2024, up to 4/2027	satisfactory
78	SHIV SHANKAR STONE CRUSHER	Stone Crusher	ORANGE	No	PCC/digital/23063780264 of 2023 Dated 18/12/2023, 6/2024	satisfactory
79	AJA HOSPITALITY	Hotel	ORANGE	No	PCC/digital/24014862022 of 2024 Dated 25/09/2024, up to 9/2025	CTE (Fresh)
80	MAHIDHRA GREEN PRODUCTS PRIVATE LIMITED	Table ware	ORANGE	No	CTE-F PCC/digital/24034235342 of 2024 Dated 18/01/2024, up to 1/2025, CTO-F PCC/digital/24044536613 of 2024 Dated 12/09/2024, up to 9/2025	CTE (Renew)

81	DEVYANI FOOD INDUSTRIES LIMITED	Ice cream	ORANGE	No	CTO-F PCC/digital/24043729279 of 2024 Dated 06/04/2024. up to 4/2025 and CTO-Expan PCC/digital/24054560922 of 2024 Dated 04/06/2024, up to 6/2025	satisfactory
82	RSWM LIMITED	Yarn of Recycled Polyester & its blends PV/PC onl	ORANGE	No	CTE-F PCC/digital/24014885586 of 2024 Dated 12/09/2024, up to 9/2025	CTE (Fresh)
83	PK Fuel Industry	Corrugated Boxes	ORANGE	No	CTO-F PCC/digital/24064417065 of 2024 Dated 07/06/2024, up to 2/2026	satisfactory
84	M/S LABEL MASTERS PVT. LTD	Printing press	ORANGE	No	CTO-F PCC/digital/24064751427 of 2024 Dated 24/08/2024, up to 7/2027	satisfactory
85	OPI Pallets Private Limited	formulation of Pharma	ORANGE	No	CTO-F PCC/digital/24044147134 of 2024 Dated 12/01/2024, up to 1/2025	satisfactory
86	VINEY CORPORATION PRIVATE LIMITED UNIT III	SPRINGS, SCREW MANUFACTURING, THERMOFARMING, Aluminium Die Casting etc	ORANGE	No	CTE-F PCC/digital/24014619544 of 2024 Dated 30/07/2024, up to 7/2025	CTE (Fresh)
87	HERO CONVEYORS INDIA	MANUFACTURING OF CONVEYOR BELTS	ORANGE	No	CTE-F PCC/digital/24014431350 of 2024 Dated 03/08/2024, up to 8/2025	CTE (Fresh)
88	PROCOMET TONERS PRIVATE LIMITED	Tonner Cartridges, Empty Casing for other products,	ORANGE	No	CTE-F PCC/digital/24014845353 of 2024 Dated 12/09/2024, up to 9/2025	CTE (Fresh)

89	Darrick Insecticides Ltd	Pesticide formulation	ORANGE	No	CTO-R PCC/digital/24064294051 of 2023 Dated 06/02/2024, up to 12/2026	satisfactory
90	Singh Minerals	RBM	ORANGE	Yes, obtained	CTO-R PCC/digital/24064491628 of 2024 Dated 27/05/2024, up to 1/2025	satisfactory
91	N J Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24063688725 of 2023 Dated 18/12/2023, up to 3/2028	satisfactory
92	SHREE BALAJI PIGMENTS PVT. LTD. (CTE-Expan)	M S INGOTS /BILLETS /BLOOMS	ORANGE	Yes, obtained	CTE-R (expan) PCC/digital/24034517516 of 2024, dated 09/09/2024, up to 3/2025.	CTE (Renew)
93	SALINE LIFESCIENCE PRIVATE LIMITED	formulation of Pharma	ORANGE	No	PCC/digital/24014478821 of 2024 Dated 31/05/2024, up to 5/2025	CTE (Fresh)
94	SWARN RUBBER MANUFACTURING INDIA PVT LITD	OFF GRADE SYNTHETIC RUBBER / NATURAL RUBBER COMPOUND	ORANGE	No	PCC/digital/24014567866 of 2024 Dated 09/07/2024, up to 7/2025	CTE (Fresh)
95	Kathlore Stone Crusher	Stone Crusher	ORANGE	No	PCC/digital/24064162823 of 2024 Dated 03/02/2024, up to 11/2024	satisfactory
96	GODREJ CONSUMER PRODUCTS LTD	Incense Sticks	ORANGE	No	CTO-expan PCC/digital/24054449747 of 2024 Dated 01/06/2024, up to 6/2025	satisfactory
97	Vaxova Life Sciences Pvt Ltd	formulation of Pharma	ORANGE	No	CTE-F PCC/digital/24014192141 of 2024 Dated 30/05/2024, up to 5/2025	CTE (Fresh)

98	BSBS AGENCIES	Manufacturing of Flexible Packaging only	ORANGE	No	CTO-R PCC/digital/24064566904 of 2024 Dated 12/07/2024, up to 4/2027	satisfactory
99	Grand Plaza Hotel and Restaurant	Hotel	ORANGE	No	CTO-R PCC/digital/24064368633 of 2024 Dated 16/05/2024, up to 1/2029	satisfactory
100	H2M Healthcare	Corrugated Boxes	ORANGE	No	CTE-F PCC/digital/24014961838 of 2024 Dated 30/09/2024, up to 9/2025	CTE (Fresh)
101	HEALTHONICS LIFESCIENCES PVT LTD	formulation of Pharma	ORANGE	No	CTE-Expan PCC/digital/24024851623 of 2024 Dated 13/09/2024, up to 9/2025	CTE (Expansion)
102	Shreenaina Packaging Private Limited	Corrugated Boxes	ORANGE	No	CTE-F PCC/digital/24014351497 of 2024 Dated 09/05/2024, up to 5/2025. CTO-F PCC/digital/24044456014 of 2024 Dated 27/08/2024, up to 8/2025	CTE (Fresh)
103	Krishna Stone Crusher Sahar Kathua	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24062605861 of 2024 Dated 05/08/2024, up to 7/2025	satisfactory
104	KRISHNA STONE CRUSHER Kore Punnu	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064285259 of 2024 Date:- 19/02/2024 up to 2/2025	satisfactory
105	R K STONE CRUSHER	Stone Crusher and Hot mix plants	ORANGE	No	CTO-R PCC/digital/24064300542 of 2024 Dated 23/08/2024, up to 1/2025	satisfactory

106	KDB Industries	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24063846315 of 2024, dated 10/01/2024, up to 3/2028	satisfactory
107	JK HOTELS AND RESORTS	Hotel	ORANGE	No	CTE-F PCC/digital/24014346225 of 2024 Dated 19/04/2024, up to 4/2025	CTE (Fresh)
108	DHUNSERI POLY FILMS PRIVATE LIMITED	BIOAXIALLY OREINTED POLYPROPELENE FILMS (BOPP)	ORANGE	No	CTE-F PCC/digital/24014204388 of 2024 Dated 29/01/2024, up to 2/2025	CTE (Fresh)
109	Biosearch Organics	formulation of Pharma	ORANGE	No	CTO-R PCC/digital/24063986043 of 2024 Dated 01/07/2024, up to 3/2027	satisfactory
110	Kathua Printers	Printing press	ORANGE	No	CTO-R PCC/digital/24044904964 of 2024 Dated 26/09/2024, up to 9/2025	satisfactory
111	OPI DERMACEUTICALS PRIVATE LIMITED	formulation of Pharma	ORANGE	No	CTE-R PCC/digital/2403 4464012 of 2024 Dated 06/06/2024, up to 2/2025	CTE (Fresh)
112	Rajput Stone Crusher	Stone Crusher	ORANGE	No	CT-R PCC/digital/24064643337 of 2024 Dated 18/07/2024, up to 6/2025	satisfactory
113	New Indian Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/23063681 067 of 2023 Dated 18/12/2023, up to 3/2028	satisfactory
114	Janta Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24064328630 of 2024, dated 20/02/2024 up to 3/2028	satisfactory

115	Shri Nath Industries unit II	CREMODELING AND MIXING OF FLYASH AND ADDITIVES IN THE DRIED CEMENT	ORANGE	No	CTE-F PCC/digital/24014497325 of 2024 Date:- 28/06/2024, up to 4/2025 and PCC/digital/24014430820 of 2024 date 18-03-2024 upto 18-03-2025	CTE (Fresh)
116	SQUARE TEXTILE ENTERPRISES PRIVATE LIMITED UNIT III	Manufacturing of BOPP Bags, Manufacturing of Printed Laminated Roll	ORANGE	No	CTE-F PCC/digital/24014948955 of 2024 Dated 30/09/2024, up to 9/2025	CTE (Fresh)
117	Morning Waves Publications	Printing press	ORANGE	No	CTO-R PCC/digital/24064239769 of 2024, dated 17/02/2024, up to 11/2028	satisfactory
118	Maha Laxmi Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24064193423 of 2024, dated 30/01/2024, up to 1/2025	satisfactory
119	M/S FOIL TECH PRIVATE LIMITED	Aluminium Blister Foils, Aluminium Strip Foils PVDC/PVC/LDPE/PP/PE T Films & Laminates,	ORANGE	No	CTE-F PCC/digital/24013263724 of 2024 Dated 19/07/2024. up to 7/2025	CTE (Fresh)
120	TRIKUTA KATHA INDUSTRIES	Katha	ORANGE	No	CTO-R PCC/digital/24064391343 of 2024 Dated 10/07/2024, up to 1/2026	satisfactory
121	Futuretech Laboratories Pvt Ltd	paper board boxes only	ORANGE	No	CTO PCC/digital/24054686521 of 2024, Dated 02/07/2024, up to 3/2025	satisfactory
122	PRJ Industries	Aluminium Foil Printing & Packaging	ORANGE	No	CTE-F PCC/digital/24014291058 of 2024 Dated 10/05/2024, up to 5/2025	CTE (Fresh)

123	Penam Biosciences Private Limited	formulation of Pharma	ORANGE	No	CTE-R PCC/digital/24034289958 of 2024 Dated 20/05/2024, up to 12/2024	CTE (Fresh)
124	ANJANEYA INDUSTRIES	Zinc Oxide	ORANGE	No	CTE-F PCC/digital/23013736861 of 2023 Dated- 25/10/2023, up to 10/2024 CTO-F PCC/digita/24044375831 of 2024, Dated 08/05/2024, up to 5/2025	CTE (Fresh)
125	MG Kitchen Hotel & Restaurant	Hotel/Banquet hall	ORANGE	No	CTO-F PCC/digital/24044414125 of 2024 Dated 04/05/2024, up to 5/2025	satisfactory
126	Swaraj Enterprises	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064645771 of 2024 Dated 05/08/2024, up to 1/2026	satisfactory
127	HALDIRAM SNACKS MANUFACTURING PRIVATE LIMITED	Industry	ORANGE	No	CTE-F PCC/digital/24014796764 of 2024 Dated 07/09/2024, up to 9/2025	CTE (Fresh)
128	SEHAJ INDUSTRIES	Steel Fabrication	ORANGE	No	CTO-R PCC/digital/23064102019 of 2023 Dated 22/12/2023, up to 7/2026	satisfactory
129	ADVANCE FILMS PRIVATE LIMITED	Packaging Material	ORANGE	No	CTE-F PCC/digital/24014735808 of 202, Dated 11/07/2021, up to 7/2024	CTE (Fresh)
130	Qalys Pharma LLP	formulation of Pharma	ORANGE	No	CTE-F PCC/digita/24014163231 of 2024 dated 07/02/2024, up to 2/2025	CTE (Fresh)

131	Sh Abhijeet Singh	RBM	ORANGE	Yes, obtained	CTO-R PCC/digital/23064139740 of 2023 Dated 21/12/2023, up to 8/2024	satisfactory
132	Shiva Bricks Industries	Brick Kilns	ORANGE	No	CTO-R PCC/digital/240636S6816 of 2024, dated 20/02/2024, up to 3/2028	satisfactory
133	RENOVO FORGETECH PRIVATE LIMITED	Forging	ORANGE	No	CTE-F PCC/digital/24014698304 of 2024, Dated 11/09/2024, up to 9/2025	CTE (Fresh)
134	DN PRINTEX PRIVATE LIMITED	Packaging Material	ORANGE	No	CTO PCC/digital/24044899654 of 2024 Dated 30/09/2024, up to 9/2025	satisfactory
135	New Natraj Bricks and Tiles Industry	Brick Kilns	ORANGE	No	CTO-R PCC/digital/240638231490f2024 Dated- 08/01/2024, up to 1/2028	satisfactory
136	Stellar Flexopack LLP	Sacks Pouch and bags	ORANGE	No	CTE-F PCC/digital/24014918490 of 2024 Datd 28/09/2024, up to 9/2025	CTE (Fresh)
137	Shree Balaji Polymers	HDPE Water Storage (Blow moulding water tanks)	ORANGE	No	CTO-F PCC/digital/24064626632 of 2024 Dated 04/06/2024, up to 4/2027	satisfactory
138	OPI Pharma Private Limited	formulation of Pharma	ORANGE	No	CTE-F PCC/digitat/24014683863 of 2024 Dated 18/07/2024, up to 7/2025	CTE (Fresh)

139	Adkin Bioceticals Private Limited	formulation of Pharma	ORANGE	No	CTE-F PCC/digital/24014813119 of 2024, dated 27/08/2024, up to 08/2025	CTE (Fresh)
140	BMK Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/23063681768 of 2023 Dated 22/11/2023, up to 3/2028	satisfactory
141	Sudesh Stone Crusher	Stone Crusher	ORANGE	No	CTO-F PCC/digital/23044224157 of 2023 Dated 11/12/2023, up to 12/2024	satisfactory
142	Jehlum Corrugated Unit II	Corrugated Boxes	ORANGE	No	CTE-F PCC/digital/24014528835 of 2024 Dated 09/05/2024, up to 5/2025	CTE (Fresh)
143	Paramjit Singh Jogyan 9.65 HAC	RBM	ORANGE	Yes, Obtained	CTO-R PCC/digital/23064065350 of 2023 Dated 16/11/2023, up to 13.07.2024	satisfactory
144	Sheetla Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/23063673005 of 2023, Dated 18/12/2023	satisfactory
145	Paramjeet Singh	RBM	ORANGE	Yes, obtained	CTO-R PCC/digital/23064065914 of 2023 Dated 29/11/2023, up to 6/2024	satisfactory
146	V G S Stone Crusher	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064243967 of 2024 Dated 09/08/2024, up to 12/2024	satisfactory
147	HIMALAYAN CEDAR OIL COMPANY	Cedar wood oil	ORANGE	No	CTO-R PCC/digital/24064816646 of 2024 Dated 08/10/2024, up to 9/2029	satisfactory

148	KATHKIN LIFESCIENCES	formulation of Pharma	ORANGE	No	CTE-F PCC/digital/24014131662 of 2024 Dated 22/05/2024, up to 5/2025	CTE (Fresh)
149	Devyani Foods Industries Limited Unit II	Manufacturing of Biscuits	ORANGE	No	CTE-F PCC/digital/24014437937 of 2024 Dated 18/04/2024, up to 4/2024	CTE (Fresh)
150	Wonder Glass Pvt Limited	puff pannels	ORANGE	No	CTO-F PCC/digital/24044799662 of 2024 Dated 11/09/2024, up to 7/2025	satisfactory
151	MEGA METALS	F HIGH PRESSURE DIE CAST ALU MINIUNI COMPONENTS	ORANGE	No	CTE-F PCC/digital/24014733369 of 2024 Dated 28/08/2024, up to 8/2025	CTE (Fresh)
152	MANI MAHESH STONE CRUSHER	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064915882 of 2024 Dated 31/10/2024, up to 8/2025. CTO-R PCC/digital/23063921750 of 2023 Date:- 02/11/2023, up to 8/2024	satisfactory
153	Kargil Steel And Power Private Limited	Industry	ORANGE	No	CTE-R PCC/digital/24034711456 of 2024 Dated 08/07/2024, up to 7/2025	CTE (Fresh)
154	JAMKAS PHARMACEUTICALS PRIVATE LIMITED	formulation of Pharma	ORANGE	No	CTE-F PCC/digital/24013557169 of 2024, dated 22/05/2024, up to 5/2025	CTE (Fresh)
155	HFL TECHNOLOGIES PRIVATE LIMITED UNIT II	Crankshafts, Automobile and Earth Moving Equipment, Parts and Accessories of the Motor Vehicles	ORANGE	No	CTE-F PCC/digital/24014973086 of 2024 Dated 16/11/2024, up to 11/2025	CTE (Fresh)

156	Jandial & Co. Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24063714720 of 2024 Dated 30/01/2024, up to 1/2025	satisfactory
157	Ankush Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24064356044 of 2024 Dated 20/02/2024, up to 2/2025	satisfactory
158	JAMMU MOTORS P LTD	Servicing of Vehicles	ORANGE	No	CTO-R PCC/digital/24042388418 of 2024, dated 09/05/2024, up to 5/2025	satisfactory
159	Bansi Lal Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24063681125 of 2024 Dated 20/01/2024, up to 3/2028	satisfactory
160	Radha Krishna Technoplast Industries	Pull ring Cap & Metal closures, flexible packaging films	ORANGE	No	CTE-F PCC/digital/24014398162 of 2024, dated 21/05/2024, valid up to 5/2025	CTE (Fresh)
161	Radiance Polymers	Lambi tube, Rigid PVC Sheet	ORANGE	No	CTE-F PCC/digital/24014815156 of 2024 Dated 09/09/2024, valid up to 9/2025	CTE (Fresh)
162	Jindal Speciality Chemicals India Private Limited	Inulin	ORANGE	No	CTE-R PCC/digital/24034255649 of 2024 Date:- 18/01/2024, up to 12/2024	CTE (Fresh)
163	N S Plastic Industry	Plastic Granules	ORANGE	No	CTE-F PCC/digital/24014559082 of 2024 Dated 13/09/2024, up to 9/2025	CTE (Fresh)
164	Ganesh Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/230638464030f 2023 Dated 18/12/2023, up to 3/2028	satisfactory
165	GLARE DISTILLERIES	IMFL	ORANGE	No	CTO-R PCC/digital/24044283765 of 2024 Dtd. 07/06/2024, up to 7/2027	satisfactory
166	RAYVAX PHARMACEUTICALS PRIVATE LIMITED UNIT I	formulation of Pharma	ORANGE	No	CTE-F PCC/digital/2401473647 0 of 2024 Dated 17 /08/2024, up to 8/2025	CTE (Fresh)
167	Krishna Stone Crusher	Stone Crusher	ORANGE	No	PCC/digital/24064377527 of 2024 Dated 14/06/2024, up to 3/2026	satisfactory

168	Kesari Nandan Mines (Jothana block 24)	RBM	ORANGE	Yes, obtained	CTO-R PCC/digital/24064106624 of 2024 Dated 20/02/2024, up to 8/2024 CTO-	satisfactory
169	MAN STAINLESS STEEL TUBES LIMITED UNIT II	Non API ERW Pipes	ORANGE	No	CTE-F PCC/digital/24014145509 of 2024 Dated 15/04/2024, up to 1/2025	CTE (Fresh)
170	Luxmi Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/23063846360 of 2023 Dated 18/12/2023, up to 3/2028	satisfactory
171	HOTEL BRAHAM LAXMI	Hotel	ORANGE	No	CTO-F PCC/digital/24044044196 of 2024 Dated 30/01/2024, up to 12/2024	satisfactory
172	SAI & SONS STONE CRUSHER	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064834178 of 2024 Dated 25/09/2024, up to 9/2027	satisfactory
173	Singh Resort	Banquet hall	ORANGE	No	CTE-F PCC/digital/23014070759 of 2023 Dated 20/12/2023, up to 12/2024	CTE (Fresh)
174	Prevan Hospital	HCF	ORANGE	No	CTO-F PCC/digital/24042627832 of 2021 Dated 01/04/2024, up to 4/2025	satisfactory
175	AERO PLAST LTD	Mfg. of Flexible Packaging for food & Pharma Sector only"	ORANGE	No	CTE-R PCC/digital/24034746295 of 2024 Dated 22/08/2024, up to 8/2025	CTE (Renew)
176	NEW JAI RAJPUTANA STONE CRUSHER	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064447907 of 2024 Dated 09/08/2024, up to 10/2025	satisfactory
177	Om Jai Baba Laza Singh Stone Crusher	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064627061 of 2024 Dated 20/07/2024, up to 7/2025	satisfactory
178	JUPITER ALUMINIUM INDUSTRIES PRIVATE LIMITED	Mfg. of Aluminium Foils stoik, Aluminium Coils Aluminium Sheets, Closurc Stock, Fins Stock and related Products only	Red	Yes	CTE-R PCC/digital/24034765374 of 2024, dated 24.09.2024, up to 31.12.2024 CTE- Expan PCC /digital/24024164249 of 2024 Dated 20/02/2024, up to 7/2024. CTE-F PCC/digital/23013661283 of 2023, dated 02/08/2023, up to 07/2024	CTE (Fresh)

179	Baba Chistiya Screening Plant	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064481808 of 2024 Dated 08/07/2024, up to 5/2025	satisfactory
180	R K STEEL FURNITURE INDUSTRIES	Steel Furniture	ORANGE	No	CTO PCC/digital/24064640418 of 2024 Dated 22/08/2024, up to 10/2025	satisfactory
181	SHUBHAM POLYFILMS PRIVATE LIMITED	Form Fill Seal Bags	ORANGE	No	CTE-F PCC/digital/24014780217 of 2024 Dated 17/08/2024, up to 7/2025	CTE (Fresh)
182	KOXI HITECH PACK INDUSTRY	Manufacturing of Metal Closure, Manufacturing Flexible 2 Packaging Films	ORANGE	No	CTE-F PCC/digital/24014732144 of 2024 Dated 30/07/2024, up to 7/2025	CTE (Fresh)
183	New Kathua Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24063715670 of 2024 Dated 29/01/2024, up to 3/2028	satisfactory
184	RRS Associates	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24063891935 of 2024 Dated 14/03/2024, up to 7/2026	satisfactory
185	JAINYTIC PACKAGING PRIVATE LIMITED	Packaging Products Including Labcls & Stickers	ORANGE	No	CTE-F PCC/digital/24014881036 of 2024 Dated 09/09/2024, up to 9/2025	CTE (Fresh)
186	MEDELLA SOFTGEL PVT LTD	formulation of Pharma	ORANGE	No	CTO-F PCC/digital/24044244134 of 2024 Dated 08/07/2024, up to 7/2025	satisfactory
187	INNOVEXIA LIFE SCIENCES PRIVATE LTD	formulation of Pharma	ORANGE	No	CTO-R PCC/digital/23044163681 of 2023 Dated 01/11/2023, up to 10/2024	satisfactory
188	SHREE BALAJI PIGMENTS PVT. LTD.	TOR stccl & TMT Bars	ORANGE	No	CTO-R PCC/digital/24064517652 of 2024 Dated 05/08/2024, up to 3/2025	satisfactory
189	RAYVAX PHARMACEUTICALS PRIVATE LIMITED UNIT II	formulation of Pharma	ORANGE	No	CTE-F PCC/digital/24014805888 of 2024 Dated 27/08/2024, up to 8/2025	CTE (Fresh)
190	OM INDUSTRIES	Ribbed/Profile/Slitted, Prefabricated Shelters/Huts, Copper Aluminium Wire	ORANGE	No	CTE-F PCC/digital/24014551480 of 2024 Dated 30/07/2024, up to 7/2025	CTE (Fresh)
191	shree krishna stone crushar	Stone Crusher	ORANGE	No	CTO-R PCC/digital/23064047904 of 2023 Dated 02/11/2023, up to 8/2024	satisfactory

192	S S HOSPITALITY	Hotel	ORANGE	No	CTO-F PCC/digital/24044477669 of 2024 Dated 05/08/2024, up to 8/2025	satisfactory
193	MAMBO GLOBAL PRIVATE LIMITED	BICYCLE HANDLE, BICYCLE SPOKE, BICYCLE HUB AXLE, Cold, Hand Tools Tractor Parts etc, Hot Forging of Cycle Parts, Auto Parts Scaffolding , Hand Tools	ORANGE	No	CTE-F PCC/digital/24014583419 of 2024 Dated 24/08/2024, up to 8/2025	CTE (Fresh)
194	AGASKA Health Care Pvt Ltd	PERFUME AND LOTION, Aerosol	ORANGE	No	CTE-F PCC/digital/24014640260 of 2024 Dated 08/07/2024, up to 7/2025	CTE (Fresh)
195	TRIVENI META INFRA	INSULATED SANDWICH PANEL, ALUMINIUM / COPPER ROD & STR, COPPER / ALUMINUM WIRE	ORANGE	No	CTE-F PCC/digital/24014246591 of 2024 Date:- 23/04/2024, up to 4/2025	CTE (Fresh)
196	Padyari Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/23063697113 of 2023 Dated 18/12/2023, up to 3/2028	satisfactory
197	ARADHNA HOSPITALITY	Hotel	ORANGE	No	CTE-F PCC/digital/24014878775 of 2024 Dated 24/09/2024, up to 9/2025	CTE (Fresh)
198	Shree Bhagwati Packaging Pvt Ltd	Corrugated Boxes	ORANGE	No	CTE-F PCC/digital/24014712372 of 2024 Dated 11/07/2024, up to 7/2025	CTE (Fresh)
199	Jai Durga Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24063684254 of 2024 Dated 15/03/2024, up to 3/2028	satisfactory
200	Jai Mata Vaishno Devi Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24064314082 of 2024 Dated 20/02/2024, up to 2/2025	satisfactory
201	Rudraksh Nakshatra Hotel Pvt Ltd	Hotel	ORANGE	No	CTE-F PCC/digital/24014083276 of 2024 Dated 06/08/2024, up to 8/2025	CTE (Fresh)
202	Associated Healthcare Pvt Ltd	formulation of Pharma	ORANGE	No	CTE-F PCC/digital/24013833612 of 2024 Dated 24/04/2024, up to 4/2025,	CTE (Fresh)
203	Medicity Packaging Private Limited	Packaging Material	ORANGE	No	CTE-F PCC/digital/24014077957 of 2024 Dated 24/01/2024, up to 1/2025	CTE (Fresh)

204	Hitech Metalex Private Limited	Galvanised Corrugated Sheet, Color Coated Coils & Sheet	ORANGE	No	CTE-R PCC/digital/24034844101 of 2024 Dated 11/09/2024, up to 4/2025	CTE (Renew)
205	PES ENGINEERS PRIVATE LIMITED	Hydro Mechanical Equipments - Gates, Cranes, Hoists, Stee Hners, PES Assembly	ORANGE	No	CTO-F PCC/digital/24044692276 of 2024 Dated 28/09/2024, up to 8/2025	satisfactory
206	Ambit Transmission Products Private Limited Unit I	Manufacturing of Adhesive tape and speciality tape, BOPP tape, polyester tape, paper tape, labels, PVC tape, Masking tape, Tissue tape, Medical tape, Aluminium tape, Form tape, cross filament tape and cloth	ORANGE	No	CTE-F PCC/digital/24014759867 of 2024 Dated 17/08/2024, up to 8/2025	CTE (Fresh)
207	Peer Baba Associates Stone Crusher	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064782796 of 2024 Dated 27/08/2024, up to 8/2025	satisfactory
208	INNOVA CAPTAB LTD (CTE R)	formulation of Pharma	ORANGE	No	CTE-R PCC/digital/24034483208 of 2024 Dated 28/05/2024, up to 12/2024	CTE (Renew)
209	MONIKA SCREENER PLANT	Stone Crusher	ORANGE	No	CTE-R PCB/digital/24014261028 of 2024 Dated 17/02/2024, up to 1/2025	CTE (Fresh)
210	R S Screening Industry	Stone Crusher	ORANGE	No	CTO-R PCB/digital/24064782813 of 2024 Dated 29/08/2024, up to 6/2027	satisfactory
211	Andotra Sons Automobile	SERVICING AND REPAIRING OF VEHICLES (WITHOUT WASHING)	ORANGE	No	CTO-F PCC/digital/24063576468 of 2024 Dated 16/07/2024, up to 7/2025	satisfactory
212	Magnum Stone Crusher and Screener	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064194387 of 2024 Dated 16/01/2024, up to 12/2024	satisfactory
213	IDVB Recycling Operations Private Limited	Recycle Flakes, Recycle PET	ORANGE	No	CTE-F PCC/digital/24014251002 of 2024 Dated 29/04/2024, up to 4/2025	CTE (Fresh)
214	Chiripal Poly Films Limited	BOPP FILMS, RPET CHIPS/PET FLAKES, ALUMINUM FOILS	ORANGE	No	CTE-Expan PCC/digital/24024232628 of 2024 Dated 15/04/2024, up to 4/2025	CTE (Expansion)

215	Sai Baba Katha Industries	Cutch,Liquid Katha (Mother Liquor),Katha	ORANGE	No	CTO-R PCC/digital/23063474889 of 2023 Dated 20/12/2023,up to 2/2027 CTO-R PCC/digital/24064352189 of 2024 Dated 17/02/2024, up to 2/2027	satisfactory
216	Sai Mines	RBM	ORANGE	Yes, obtained	CTO-R PCC/digital/24064490729 of 2024 Dated 18/05/2024, up to 2/2025	satisfactory
217	Dhan Lakshmi Stone Crusher	Stone Crusher	ORANGE	No	CTO-R PCC/digital/23064239680 of 2023 Dated 28/12/2023, up to 1/2025	satisfactory
218	Mansa Ram and Sons Sukrala Stone Crusher	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064507044 of 2024 Dated 12/07/2024, up to 3/2025	satisfactory
219	Technoflex Packaging	Plain-PE Film & Shrink Film	ORANGE	No	CTO PCC/digital/24064523382 of 2024 Dated 15/06/2024, up to 3/2029	satisfactory
220	Narsingh Stone Crusher	Stone Crusher	ORANGE	No	CTO-R PCC/digital/240641654617 of 2024 Dated 08/07/2024, up to 5/2027	satisfactory
221	JAI DURGA STONE CRUSHER VILL. LANGERIAL HIRANAGAR KATHUA.	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064347225 of 2024 Dated 26/06/2024, up to 2/2027	satisfactory
222	EXPERT ELECTRIC AND ENGINEERING WORKS	MFG.OF ELECTRIC MOTORS (ALL TYPES),TRANSFORMERS UPTO 500KW, CONTROL PANELS,WATER PUMPS, CT/PT	ORANGE	No	CTE-F PCC/digital/23014040893 of 2023 Dated 21/12/2023, up to 12/2024	CTE (Fresh)
223	GROFIT INDUSTRIES	INSULATED SANDWICH PANEL, RIBBED/PROFILE/SLITTED SHEETS, PREFABRICATED SHELTERS/HUTS, ALUMINIUM / COPPER ROD & STRIP, COPPER /ALUMINIUM WIRE	ORANGE	No	CTE-F PCC/digital/24014246497 of 2024 Dated 13/02/2024, up to 2/2025	CTE (Fresh)
224	A & M Foods	Noodles	ORANGE	No	CTE-F PCC/digital/24014626431 of 2024 Dated 09/07/2024, up to 7/2025	CTE (Fresh)

225	GRA Spinning Mills Private Limited	spining of polyster yarn	ORANGE	No	CTE-R PCC/digital/24034473169 of 2024 Dated 06/06/2024 up to 7/2025	CTE (Renew)
226	BIOEARTH LAMINATES PVT LTD	Laminates/sunmica	ORANGE	No	CTO-F PCC/digital/24044194875 of 2024 Dated 03/02/2024, up to 2/2025	satisfactory
227	ZAYO ENERGY PRIVATE LIMITED	Busbar, Manufacturing of Eva Encapsulation Sheet	ORANGE	No	CTE-F PCC/digital/24014948657 of 2024 Dated 28/09/2024, up to 9/2025	CTE (Fresh)
228	M/S KEDWIN LIFESCIENCES PRIVATE LIMITED	Formulation of Pharma	ORANGE	No	CTE-F PCC/digital/24014769381 of 2024 Dated 05/09/2024, up to 9/2025	CTE (Fresh)
229	Peer Baba Associates Hot Mix Plant	Hot mix plants	ORANGE	No	CTO-R PCC/digital/24063947891 of 2024 Dated 28/06/2024, up to 7/2026	satisfactory
230	Manu Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24064353232 of 2024 Dated 20/02/2024, up to 2/2025	satisfactory
231	GODREJ CONSUMER PRODUCTS LTD (expan)	Incense sticks	ORANGE	No	CTE-expan PCC/digital/24024295257 of 2024 Dated 17/02/2024, 1/2025	CTE (Expansion)
232	Shree Ganpati Udyog	Mattress	ORANGE	No	CTO-PCC/digital/23054082564 of 2023 Dated 21/12/2023, up to 12/2024	satisfactory
233	AEGIOS POLYFILMS PRIVATE LIMITED	BOPET Transparent Film, BOPET Metalized Film Polyester Chips,	ORANGE	Yes	CTE-R PCC/digital/24034282247 of 2024, Dated 10/01/2024, up to 12/2024. CTO-F for trail run PCC/digital/24044549398 of 2024, Dated 03/12/2024, up to 04/2025 and unit holder also applied for EC	CTE (Renew)
234	SIGMA SOFTGEL PRIVATE LIMITED	formulation of Pharma	ORANGE	No	CTO-F PCC/digital/24044292779 of 2024, dated 30/05/2024, up to 05/2025	satisfactory
235	Natraj Bricks and Tiles Industry	Brick Kilns	ORANGE	No	CTO-R PCC/digital/23063656886 of 2023 Dated 22/11/2023, up to 3/2028	satisfactory
236	Gravitas Stone Crusher	Stone Crusher	ORANGE	No	CTO-F PCC/digital/24044447155 of 2024 Dated 10/05/2024, up to 5/2025	satisfactory

237	Jai Maa Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24064193483 of 2024 Dated 19/01/2024, up to 3/2028	satisfactory
238	Krishna Industries	POP	ORANGE	No	CTO-R PCC /digitat/21043858771 of 2024, dated 20/02/2024, up to 10/2024	satisfactory
239	BABA PEER STONE CRUSHER	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064215593 of 2024 Dated 03/02/2024, up to 12/2024	satisfactory
240	Diwakar Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/23063677565 of 2023 Date:- 22/11/2023, up to 3/2028	satisfactory
241	SSK Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24063823210 of 2024 Dated 10/01/2024, up to 1/2028	satisfactory
242	Gold Pack and Print Private Limited	Corrugated Boxes	ORANGE	No	CTE-F PCC/digital/24014779838 of 2024 Dated 22/08/2024, up to 8/2025	CTE (Fresh)
243	Om Sai Stone Crusher	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064267093 of 2024 Dated 05/08/2024, up to 1/2025	satisfactory
244	Paramjit Singh Jogyian (8 HAC)	RBM	ORANGE	Yes, obtained	CTO-R PCC/digital/23064064786 of 2023 Dated 16/11/2023, up to 7/2024	satisfactory
245	Bushwell Private Limited Unit I	Formulation of Pharma	ORANGE	No	CTE-F PCC/digital/24014456154 of 2024 Dated 26/09/2024, up to 9/2025	CTE (Fresh)
246	Jai Mata Sukrala Devi Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24063656736 of 2024 Dated 20/02/2024, up to 1/2025	satisfactory
247	Mannat Foam Industries	Polyurethane Foam/Borded Foam/PU Roll, Fibre Pillows, Cushions. Blosfers, Blankets, Blocks	ORANGE	No	CTO-R PCC/digital/24044403593 of 2024, Dated 08/05/2024, up to 5/2025	satisfactory
248	Puran Singh Chib Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24064353286 of 2024 Dated 20/02/2024, up to 2/2025	satisfactory
249	Viney Carporation Private limited Unit II.	WIRING HARNESS, CONNECTORS,	ORANGE	No	CTO-R PCC/digital/24064554169 of 2024 Dated 15/06/2024, up to 5/2026	satisfactory

250	Mahha lakshmi feeds	Cattle Feed	ORANGE	No	CTE-F PCC/digital/24014182469 of 2024 Dated 27/01/2024, up to 1/2025	CTE (Fresh)
251	Punia Brick Kiln	Brick Kilns	ORANGE	No	CTO-R PCC/digital/24064066669 of 2024 Dated 19/01/2024, up to 12/2027	satisfactory
252	Sudesh Brick Kiln	Brick Kilns	ORANGE	No	CTE-F PCC/digital/24014154588 of 2024 Dated 12/01/2024, up to 1/2025, CTO-F PCC/digital/24063684254 of 2024, Dated 21/09/2024, valid up to 9/2025	CTE (Fresh)
253	Rajesh Kumar Contractors Private limited	Stone Crusher and Hot mix plants	ORANGE	No	CTO-R PCC/digital/24063868974 of 2024 Dated 03/02/2024, up to 5/2024	satisfactory
254	Birla Boitech Pvt. Ltd. SIDCO Ghatti Kathua	Formulation of Pharma	ORANGE	No	CTE-F PCC/digital/24014360584 of 2024, Dated 08/07/2024, up to 7/2025	CTE (Fresh)
255	Bharat Stone Crusher	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064562214 of 2024 Dated 31/05/2024, up to 4/2025	satisfactory
256	S K STONE CRUSHER AND SCREENER	Stone Crusher	ORANGE	No	CTO-R PCC/digital/24064214903 of 2024 Dated 18/05/2024, up to 11/2024	satisfactory
257	MACLEODS PHARMACEUTICALS LIMITED UNIT XII	Formulation of Pharma	ORANGE	No	CTE-F PCC/digital/24014452790 of 2024, Date:- 09/08/2024, up to 08/2025	CTE (Fresh)
258	GEETA SPORTS INDUSTRY	Cricket Bats	GREEN	No	CTE-F PCC/digital/24014466422 of 2024 Dated 08/05/2024, 4/2025, CTO-F PCC/digital/24044655406 of 2024 Dated 06/06/2024, up to 06/2025	CTE (Fresh)
259	LORD STEEL	M.S Pipe	GREEN	No	CTE-F PCC/digital/24014904192 of 2024 Dated 28/09/2024, 9/2025	CTE (Fresh)
260	Suntec Glazing Solutions	Mfg. of Toughened Glass only	GREEN	No	CTE-R PCC/digital/4034858652 of 2024 Date:- 04/09/2024, up to 7/2025	CTE (Fresh)

261	Tritech Landscape Pvt Ltd	RMC	GREEN	No	CTO PCC/digital/24044522886 of 2024 datd 26/07 2024, up to 7/2025	satisfactory
262	ROYAL FOOD & PACKERS	MAUNUFACTURING OF BAKERY PRODUCTS ONLY	GREEN	No	CTO PCC/digital/24064493291 of 2024, dated 25/07/2025	satisfactory
263	NEENA GREENTAILERS	MFG. OF PAPER BAGS ONLY	GREEN	No	CTO PCC/digital/24064588249 of 2024 Dated 03/07/2024, up to 1/2025	satisfactory
264	POLYMET FILMS PRIVATE LIMITED	Metalized Plastic films	GREEN	No	CTO PCC/digital/240442740541 of 2024 Dated 02/02/2024, up to 1/2025	satisfactory
265	Superior Polymers India Private Limited	Mfg of Pet preform unblown bottles	GREEN	No	CTE-F PCC/digital/24014337951 of 2024, Dated 04/03/2024, up to 3/2025	CTE (Fresh)
266	M/S PARVATI PACKERS	PLASTIC BOTTLE, JARS, CONTAINERS, CAPS,	GREEN	No	CTO PCC/digita/24064617823 of 2024, dated 26/09/2024, up to 3/2025	satisfactory
267	PROSUN CABLES PRIVATE LIMITED	NETWORKING CABLES (CCTV/CAT-6),Power Cords	GREEN	No	CTE-F PCC/digital/24014848277 of 2024, dated 30/08/2024, up to 08/2025	CTE (Fresh)
268	Luxmi Rice Mills	Rice Mill	GREEN	No	CTO-R PCC/digital/24064476660 of 2024, dated 19/06/2024, up to 3/2029	satisfactory
269	P A Technoplast Private Limited	PET PREFORMS	GREEN	No	CTE-F PCC/digital/24014291781 of 2024, dated 25/01/2024, up to 01/2025	CTE (Fresh)
270	INDIRA SAW MILL BILLAWAR	Rice Mill	GREEN	No	CTO, PCC/digital/24064793302 of 2024, dated 29/08/2024, up to 08/2027	satisfactory
271	LORDS PIPES	M S Pipe	GREEN	No	CTE-F PCC/digital/21124014887497 of 2024 Dated 21/09/2024, up to 9/2025	CTE (Fresh)
272	ARFM Foods Private Limited	Wheat Products viz Maida, Atta, Suzi and Wheat Bran etc	GREEN	No	CTE-F PCC/digital/24014925890 of 2024, dated 21/09/2024, up to 09/2025	CTE (Fresh)
273	MADHAV CHEMICALS	Manufacturi and Soap ng of soap Noodles	GREEN	No	CTO, PCC/digital/23044140885 of 2024, dated 28/11/2023, up to 11/2024	satisfactory

274	K P FLEXO	FLEXIBLE PACKAGING, LDPE FILM	GREEN	No	CTE-F PCC/digital/24014313749 of 2024, dated 27/01/2024, up to 01/2025	CTE (Fresh)
275	FENA PRIVATE LIMITED	Detergent Cake, Detergent Powder, Dish Cleaning Ba	GREEN	No	CTO-R PCC/digital/24064590272 of 2024, dated, 13/08/2024, up to 06/2024	satisfactory
276	MAHADEV INDUSTRIES	Furniture	GREEN	No	CTO PCC/digital/230439884 of 2023 Dated 19/10/2023, up to 10/2024	satisfactory
277	JAI HANUMAN MULTI LAYER	LDPE FILM, FLEXIBLE PACKAGING	GREEN	No	CTE-F PCC/digital/24014418662 of 2024, dated 27/05/2024, up to 05/2025	CTE (Fresh)
278	URAVI T AND WEDGE LAMPS LIMITED UNIT III	Wedge Base Lamps, Capless Lamps, Indication Lamps, Stop& Tail Lamps, Head& Led Lamps	GREEN	No	CTO-R PCC/digital/2464747389 of 2024 dated 18/09/2024, up to 07/2025	satisfactory
279	Gallberry Formulations Private Limited	Formulation of Pharma	GREEN	No	CTE-F PCC/digital/23044023475 of 2024, dated 23/11/2023, up to 10/2024	CTE (Fresh)
280	Choudhary Saw Mill	Saw Mill	GREEN	No	CTO, PCC/digital/23044023475 of 2023, dated 23/11/2023. up to 10/2024	satisfactory
281	ULTRAGLOW PROFILES	Premixes for fortification of Rice, Flour & other types of items/Rice Flour/Maze Flour /Corn Flour	GREEN	No	CTO, PCC/digital/23064157298 of 2023, dated, 07/12/2024, up to 10/2031	satisfactory
282	MAGBROS FILAMENTS PRIVATE LIMITED	NYLON MONO FILAMENTARYARN	GREEN	No	CTE-F PCC/digital/24014959164 of 2024, dated, 21/09/2024, up to 09/2025, CTO-F PCC/digital/24064797932 of 2024 date 22-08-2024 upto 31-07-2027	CTE (Fresh)
283	M/S PUVINA FOOD AND SPICES (OPC) PVT. LTD.	sPrCES (ALL TYPES) & WOOD PRESSED / COLD PRESSED orL(ALL TYPES) & OTHER FOOD PRODUCTS	GREEN	No	CTO-R PCC/digital/24064267171 of 2024, Dated 10/04/2024, up to 09/2024	satisfactory
284	JK Roller Flour Mills	Flour Mill	GREEN	No	CTO-R PCC/digital/24064497635 of 2024, dated, 04/05/2024, up to 04/2029	satisfactory

285	M/S S S GROUP OF INDUSTRIES	CEMENT TILES, FANCY TILES, CEMENT POTS, COMPOUND WALLS & FITTINGS	GREEN	No	CTO, PCC/digital/44309410 of 2024, dated 29/01/2024, up to 01/2025	satisfactory
286	Talise Beverages Pvt Ltd	Packaged drinking water	GREEN	No	CTO-F PCC/digital/24044409409 of 2024, dated 20/03/2024, up to 03/2024	satisfactory
287	SQUARE TEXTILE ENTERPRISES PRIVATE LIMITED	Manufacturing of Multifold Yarn (without dyeing)	GREEN	No	CTE-F PCC/digital/24014957281 of 2024 Dated 28/09/2024, up to 09/2025	CTE (Fresh)
288	KISSAN CONCRETE INDUSTRY	MFG. OF RCC POLES, FOREST POLES, PILTARS, RCC, ELECTRIC POLE, FENCING POLES, PRECAST RCC PIPES, HUME PIPE	GREEN	No	CTE-F PCC/digital/24014729248 of 2024, dated 17/08/2024, 08/2025	CTE (Fresh)
289	KOHINOOR FLOUR MILLS	Flour Mill	GREEN	No	CTE-F PCC/digital/23014090124 of 2023 Dater 16/11/2023, up to 10/2024,	CTE (Fresh)
290	Shri Shyam Hygiene Private Limited	Sandwich Panel (Puf , Rockwool, Honycombinfill) PPGI/PCGI/SS	GREEN	No	CTE-F PCC/digital/24014112408 of 2024, Dated 22/07/2024, up to 7/2025	CTE (Fresh)
291	BURJ OF SPORTS INDUSTRIES	CRICKET BATS	GREEN	No	CTE-F PCC/digital/24044631107 of 2024, dated 22/07/2024, up to 07/2025	satisfactory
292	SQUARE YARNS PRIVATE LIMITED UNIT II	Manufacturing of Multifold Yarn (without dyeing)	GREEN	No	PCC/digital/24014977935 of 2024 Dated 28/09/2024, up to 09/2025	CTE (Fresh)
293	Glare Glass Doors and Windows	INSULATING GLASS, ALUIMINIUM PANELS, DOORS & WINDOWS, UPVC ITEMS VIZ. DOORS WINDOWS & FRAMES	GREEN	No	CTE-F PCC/digital/2404842448 of 2024 Dated 26/09/2024, 09/2025.	CTE (Fresh)
294	MAHAJAN FLY ASH BRICKS	Fly ash Bricks	GREEN	No	CTE-R PCC/digital/23034233514 of 2023 Datet 21/12/2023, up to 3/2024	CTE (Renew)
295	MAHAJAN FLY ASH BRICKS	Fly ash Bricks	GREEN	No	CTO-F PCC/digital/2404+G383 of 2024 Dated 15/06/2024, up to 06/2025	satisfactory
296	KRISHNA TYRE RETREADING	RETREADING OFTYRES ONLY (BY COLD PROCESS)	GREEN	No	PCC/digital/24014513368 of 2024 Dated 25/06/2024, up to 06/2024	CTE (Fresh)

297	Micropet Technology Pvt Ltd	Pet Bottles	GREEN	No	PCC/digital/24064357861 of 2024 Dated 25/07/2024, up to 05/2027	satisfactory
298	K & P Extrusions	LDPE FILM, FLEXIBLE PACKAGING	GREEN	No	PCC/digital/24014313995 of 2024 Dated 27/01/2024, up to 01/2025	CTE (Fresh)
299	GREEN PRODUCTS	RIPENING UNIT VIZ BANANA, APPLE, PEARS, MANGOES	GREEN	No	PCC/digital/24014778069 of 2024, dated 13/08/2024, up to 08/2025.	CTE (Fresh)
300	Ferrous Crete India Private Limited	Manufacturing of Tile Adhesive, Grout and Allied Products only	GREEN	No	CTE-F PCC/digital/24041620867 of 2024 Dated 15/06/2024, up to 06/2025, CTO-F PCC/digital/24044738506 of 2024 Dated 18/07/2024, up to 07/2025	CTE (Fresh)
301	MAHAVIR FEED SUPPLEMENTS	Mfg. of Feed Supplements (Maize, Barley, Cofton Seed oi	GREEN	No	PCC/digital/24064391305 of 2024 Dated 03/05/2024, up to 12/2028	satisfactory
302	Megha Engineering and Infrastructures Limited	RMC	GREEN	No	CTO-R PCC/digital/24064665182 of 2024, dated 27/08/2024, up to 04/2025	satisfactory
303	Romesh Chander saw Mill	Sawing of Wood	GREEN	No	CTO PCC/digital/24044856647 of 2024 Dated 18/09/2024, up to 09/2025	satisfactory
304	MEDLEGAL TECH SOLUTIONS	IT SERVICES	GREEN	No	CTE-F PCC/digital/24014894669 of 2024, dated 21/09/2024, up to 09/2025	CTE (Fresh)
305	BAISLA INDUSTRIES PRIVATE LIMITED	Plastic caps, Pet Preforms etc.	GREEN	No	CTE-F PCC/digital/24014529243 of 2024 date 27-04-2024 upto 27-04-2025 CTO-F PCC/digital/24044886739 of 2024, dated 19/09/2024, up to 09/2025	satisfactory
306	Dewan Chand Saw Mill	wooden furniture	GREEN	No	CTO-F PCC/digital/24062901255 of 2024, dated 22/07/2024, up to 08/2027	satisfactory
307	M/S SAI WATER INDUSTRIES	packed drinking water	GREEN	No	CTO PCC/digital/24064699399 of 2024, dated 25/07/2024, up to 05/2026	satisfactory

308	JK FOODS	Fortified Rice, Noodles, Pasta, Cornflakes etc.	GREEN	No	CTO-F PCC/digital/24044347076 of 2024, dated 29/02/2024, up to 02/2025	satisfactory
309	SAROCH RESIDENCY	Hotel	GREEN	No	PCC/digital/24014625435 of 2024, dated 21/09/2024, up to 09/2024	CTE (Fresh)
310	Viney Aggarwal Industries Pvt Ltd Unit II	Mfg. Shoes	GREEN	No	PCC/digital/24014791866 of 2024, dated 19/08/2024, up to 08/2024	CTE (Fresh)
311	MEHTA ECO FLYASH BRICKS AND TILES INDUSTRY	Fly ash Bricks, PCC Poles etc	GREEN	No	PCC/digital/24014896753 of 2024, dated 24/09/2024, up to 09/2024	CTE (Fresh)
312	Sintex Advance Plastics Limited	PVC Pipes and fitting, SMC pannel tank, PVC tanks	GREEN	No	PCC/digital/24014735556 of 2024, dated 07/08/2024, up to 08/2025	CTE (Fresh)
313	SMI Polymers	Moulding Plastic Products	GREEN	No	PCC/digital/24014731801 of 2024, dated 29/07/2024, up to 07/2025	CTE (Fresh)
314	VISHWASTHALI PRIVATE LIMITED.	Packaged Drinking Water	GREEN	No	CTE-R PCC/digital/24034699849 of 2024 Dated 17/08/2024, up to 06/2025	CTE (Renew)
315	T K ECO PAPERS	Multilayer/ Kappa/Lamination/Paper Board	GREEN	No	CTE-F PCC/digital/24014889925 of 2024, dated 06/09/2024, up to 09/2025	CTE (Fresh)
316	B J EMBROIDERY	Mfg. of Sweaters (Uniform alltypes)	GREEN	No	PCC/ilig;taU24A64406111 of 2024 Dated 03/05/2024, up to 01/2029	satisfactory
317	STYLE O INDUSTRY	TILE CLEANER LIQUID, SURFACE & WINDOW CLEANER,	GREEN	No	CTO-F PCC/digital/23044A46523 of 2023 Dated 29/12/2023, up to 12/2024	satisfactory
318	TECHNOPLAST PACKAGING PRIVATE LIMITED UNIT III	PET PREFORMS	GREEN	No	CTE-F PCC/digital/24014780603 of 2024, dated 27/08/2024, up to 08/2025	CTE (Fresh)
319	Polygon Paper tech	Paper Cutlery (Spoon, Fork, Knife	GREEN	No	CTO-PCC/digital/23044221082 of 2023, dated 15/12/2023. up to 12/2024.	satisfactory
320	HIGHWAY SAW MILL	wooden furniture	GREEN	No	CTO PCC/digital/23043683630 of 2023, dated 14/10/2023, up to 09/2024	satisfactory

321	Jain Industries	Plastic furniture	GREEN	No	CTO, PCC/digital/24044347145 of 2024, dated 02/03/2024, up to 02/205	satisfactory
322	AJIT BAWA FORTIFIED RICE MILLS	Fortified Rice	GREEN	No	CTO, PCC/digital/23044110312 of 2023, dated 11/10/2023, up to 10/2024	satisfactory
323	SHIV SAW MILLS	wooden furniture	GREEN	No	CTO, PCC/digital/24043924513 of 2024, dated 22/07/2024, up to 07/2025	satisfactory
324	SUDESH KUMAR SAW MILL	Saw Mill	GREEN	No	CTO, PCC/digital/24064336852 of 2024 Dated 08/04/2024, up to 2/2027	satisfactory
325	LORDS METAL	litting of steel Coils	GREEN	No	CTE -F PCC/digital/24014904245 of 2024 Dated 21/09/2024, up to 09/2025	CTE (Fresh)
326	Greenquest Alu Foil Pvt Ltd	Aluminium Foils	GREEN	No	PCC/digital/24014461880 of 2024 Dated 04/04/2024, up to 04/2025	CTE (Fresh)
327	AXIOM PACKWELL PRIVATE LIMITED	Pet Preforms	GREEN	No	CTO-F PCC/digital/24044385609 of 2024, dated 03/02/2024, up to 02/2024	satisfactory
328	SHINE ELECTRICAL INDUSTRIES	Extension cords, switches, gang boxes etc	GREEN	No	CTE-F Pcc/digital/24014838124 of 2024, dated 06/09/2024, up to 09/2025	CTE (Fresh)
329	FLEXICOM INDUSTRIES PVT LTD	Polypropylene Bags/AD Star Bags, plastic products	GREEN	No	CTO, PCC/digital/24044290239 of 2024 Dated 18/03/2024. up to 03/2025	satisfactory
330	NAGPAL ENERGES PRIVATE LIMITED	Lithium Battery assembling	GREEN	No	PCC/digital/24014979734 of 2U24 Dated 24/09/2024, up to 09/2025	CTE (Fresh)
331	Rajan Rice Huller and Atta Chakki	Rice Mill and atta Chakki	GREEN	No	CTE-F, PCC/digital/2401 443 4832 of 2024, dated 05/03/2024, up to 03/2025	CTE (Fresh)
332	M/S BGS SPICES	Grinding of Spices	GREEN	No	PCC/dtgita/23064131725 of 2023 Dated 23/11/2023, up to 3/2026	satisfactory
333	FLEXI LAM PRIVATE LIMITED UNIT THREE	Multilayer Laminates, LDPE Films	GREEN	No	CTE-F PCC/digital/24014710620 of 2024, Dated 15/0/2024, up to 07/2025	CTE (Fresh)
334	Seema Enterprises	Pants, Shirts and T-Shirts	GREEN	No	CTO, PCC/digital/24064538150 of 2024 Dated 26/07/2024, up to 03/2029	satisfactory

335	ROYAL RESIDENCY HOTEL AND RESTAURANTS	Hotel	GREEN	No	CTO, PCC/digital/240 44528306 of 2024, dated 30/09/2024, up to 09/2025	satisfactory
336	UNITED CLOSURES UNIT II	HDPE/PP/LDPE, CAPS AND CLOSURES	GREEN	No	CTO, PCC/ digital/24044518666 of 2024 Dated 05/06/2024, up to 06/2025	satisfactory
337	PROSUN WAREHOUSING PRIVATE LIMITED	Warehousing Service	GREEN	No	CTE-F PCC/digital/24014845493 of 2024 Dated 30/08/2024, up to 08/2025	CTE (Fresh)
338	Raavi wires	Barbed Wire, Crates, Chain Link Fencing	GREEN	No	CTO, PCC/digital/24063226186 of 2024 Dated 24/01/2024, up to 11/2027	satisfactory
339	TAWI ENGINEERING PVT LTD	Industry	GREEN	No	CTE-R PCC/digital/24034619134 of 2024 Dated 30/05/2024, up to 05/2025	CTE (Renew)
340	BALAJI INFRASTRUCTURE	RMC, cemented blocks	GREEN	No	CTO, PCC/digita/24044406567 of 2024, Dated 03/05/2024, up to 04/2025	satisfactory
341	MS SITA DEVI FURNITURE WORKS	wooden furniture	GREEN	No	CTO, PCC/digital/24064952998 of 2024 Dated 12/11/2024, up to 03/2029	satisfactory
342	Future Vision Solutions	Industry	GREEN	No	PCC/digital/24064289092 of 2024 date 18-01-2024 upto 30-09-2028	satisfactory
343	Green Valley Hotel	Hotel	GREEN	No	CTO, PCC/digita/24064254939 of 2024 date 02-05-2024 upto 31-01-2032	satisfactory
344	Bushwell Private Limited Unit II	Aluminium Foils (Alu Alu only)	GREEN	No	CTE-F PCC/digital/24014507340 of 2024 date 11-05-2024 upto 10-05-2025	CTE (Fresh)
345	Nishka Packaging Private Limited	Laminated Tubes	GREEN	No	CTE-F PCC/digital/24014763090 of 2024 date 13-08-2024 upto 12-08-2025	CTE (Fresh)
346	PARRI ENTERPRISES	MANUFACTURING OF CRICKET BATS	GREEN	No	CTO, PCC/digital/24044433015 of 2024 date 03-05-2024 upto 31-12-2027	satisfactory
347	New Kashmir Sports	Manufacturing Cricket Bat	GREEN	No	PCC/digital/24064472881 of 2024 date 13-05-2024 upto 09-02-2032	satisfactory

348	SHREE DEV GUEST HOUSE	Hotel	GREEN	No	CTO, PCC/digital/24044700624 of 2024 date 13-08-2024 upto 12-08-2025	satisfactory
349	Ram Raj Mini Flour Mill	Grinding of Wheat	GREEN	No	CTO, PCC/digital/24064465463 of 2024 date 19-06-2024 upto 16-06-2025	satisfactory
350	SHREENAINA INDUSTRIES PRIVATE LIMITED	PET PREFORMS	GREEN	No	CTE-F PCC/digital/24014016826 of 2024, Dated 10/01/2024, up to 09/2024 CTO-F PCC/digital/24044528430 of 2024 date 15-05-2024 upto 14-05-2025	satisfactory
351	Satyam Ispat Udyog	M.S. Steel Pipes/Tubes	GREEN	No	CTO, PCC/digital/24064746983 of 2024 date 18-09-2024 upto 31-08-2032	satisfactory
352	SG TEX	Pet Preform Pet Bottles	GREEN	No	CTE-F PCC/digital/24014889466 of 2024 date 27-09-2024 upto 26-09-2025	CTE (Fresh)
353	Metalmorph Steels Private Limited	SS Pipe-SS 302	GREEN	No	CTE-F, PCC/digital/24014944097 of 2024 date 30-09-2024 upto 29-09-2025	CTE (Fresh)
354	GATEWAY SPORTS INDUSTRIES	TOY BATS OF POPULAR CRICKET STUMPS	GREEN	No	CTO, PCC/digital/24064446126 of 2024 date 06-08-2024 upto 28-02-2029	satisfactory
355	NATURE PACKAGING	MFG.OF BIO DEGRADABLE CARRY BAGS	GREEN	No	CTE, PCC/digital/23014008612 of 2023 date 21-10-2023 date 21-10-2023 upto 10/2024	CTE (Fresh)
356	AQUA MASTERS UNIT II	Manufacturing of CPVC Pipes and Fittings only	GREEN	No	CTE-F, PCC/digital/24014897 497 of 2024 date 26-09-2024 upto 25-09-2025	CTE (Fresh)
357	Ashok Poultry	Broiler Chicks	GREEN	No	CTO, PCC/digital/24064484464 of 2024 date 02-05-2024 upto 28-02-2029	satisfactory
358	CRUNCHY BAKERS	NNFG.OF BAKERY PRODUCTS VIZ. BREAD, RUSH COOKIES, BUNS	GREEN	No	CTO, PCC/digital/24041053641 of 2024 date 20-04-2024 upto 6/2025	satisfactory
359	Vikrant Industries	Melamine Crockery	GREEN	No	CTO, PCC/digital/24064537015 of 2024 date 26-07-2024 upto 31-03-2029	satisfactory

360	PURE HEALTH FOOD AND NUTRITION	Fortified Rice Kernels	GREEN	No	CTO-F PCC/digital/24065008190 of 2024 Dated 04/14/2024 CTO-R PCC/digital/23044092662 of 2023 date 21-11-2023 upto November 2024	satisfactory
361	LORDS INDUSTRY	Manufacturing of "MS Pipes" only	GREEN	No	CTE-F PCC/digital/24014894142 of 2024 date 21-09-2024 upto 20-09-2025	CTE (Fresh)
362	Rest Point Restaurant	Hotel	GREEN	No	CT), PCC/digital/24062588842 of 2024 date 01-08-2024 upto 28-02-2027	satisfactory
363	DUX PLASTO PACK	Pet Bottles HDPE Bottles Caps & Closures	GREEN	No	CTE-F, PCC/digital/24014242650 of 2024 date 09-01-2024 upto 31-12-2024	CTE (Fresh)
364	SHIV SHAKTI TILES	Cement Tile/Interlocking Tiles/ Fancy Tiles	GREEN	No	CTO, PCC/digital/23031077710 of 2023 date 09-11-2023 upto Oct. 2024	satisfactory
365	STYLE O COMFORT CREATIONS PRIVATE LIMITED	SCHOOL SHOES	GREEN	No	CTE-F PCC/digital/24014250790 of 2024 date 02-02-2024 upto 31-01-2025	satisfactory
366	Mohinder Saw Mill	Industry	GREEN	No	CTO, PCC/digital/24043021768 of 2024 date 09-08-2024 upto 08-08-2025	satisfactory
367	SUNPET INDUSTRIES LLP	Manufacturing of Pet Preform	GREEN	No	CTE-F, PCC/digital/24014962342 of 2024 date 24-09-2024 upto 23-09-2025	CTE (Fresh)
368	FRESH PET PRIVATE LIMITED	Manufacturing of Pet Preforms	GREEN	No	CTE-F PCC/digital/24014665386 of 2024 date 25-06-2024 upto 24-06-2025	CTE (Fresh)
369	Amrit Rice Mill	De-husking of Paddy	GREEN	No	CTO, PCC/digital/24064633856 of 2024 date 25-07-2024 upto 31-05-2032	satisfactory
370	SURYAVANSHI BINDINGS	MFG.OF WALLPAPER & WALL STICKERS ONLY	GREEN	No	CTO-F PCC/digital/2404274745 of 2024 date 15-01-2024 upto 31-08-2024	satisfactory
371	SHARMA SAW MILL	Industry	GREEN	No	CTO, PCC/digital/23064105004 of 2023 date 20-12-2023 upto 9/2027	satisfactory

372	JK Constructions	Ready mix concrete (RMC)	GREEN	No	CTE-F, PCC/digital/23014192858 of 2023 date 28-12-2023 upto 31-12-2024	CTE (Fresh)
373	Narsingh Enterprises	Grease, Mobilil, Hydraulic Oil and Lubricant Oil	GREEN	No	CTO-R PCC/digital/23044099743 of 2023 date 05-10-2023 upto 9/2024	satisfactory
374	Alliance Industries	Bottles HDPE Closures	GREEN	No	PCC/digital/24014920923 of 2024 date 30-09-2024 upto 29-09-2025	CTE (Fresh)
375	Lunarmech Technologies Private Limited	Manufacturing of Plastic Closures	GREEN	No	CTE-F PCC/digital/24013880380 of 2024 date 10-01-2024 upto 31-08-2024,	CTE (Fresh)
376	Kathua Timber Supply	Saw Mill	GREEN	No	CTO, PCC/digital/24044652653 of 2024 date 12-08-2024 upto 11/08/2024	satisfactory
377	SHIV SHAKTI INDUSTRY	MANUFACTURING OF PVC CONDUIT PIPES & PVC BEND	GREEN	No	CTE-F, PCC/digital/24014465985 of 2024 date 06-04-2024 upto 11/2024	CTE (Fresh)
378	BFG ADVANCE CONCRETE FACADES INDIA	MANUFACTURING OF CEMENT HALLOW / SOLID BLOCKS	GREEN	No	CTO, PCC/digital/23044134488 of 2023 date 16-11-2023 upto 04/2025	satisfactory
379	Happy Flour Mill	Atta, Maida, Suji & Bran	GREEN	No	CTE-F, PCC/digital/24014554186 of 2024 date 12-06-2024 upto 11-06-2025	CTE (Fresh)
380	V S Global	Pet Bottles	GREEN	No	PCC/digital/24014966867 of 2024 dated 30-09-2024 upto 29-09-2025	CTE (Fresh)
381	Sham Sunder Mini Rice Mill	Rice	GREEN	No	CTO-F PCC/digital/23043986405 of 2023 date 22-11-2023 upto 8/2024, CTO-R PCC/digital/24065053493 of 2024 Datet 05/11/2024 upto 08/2032	satisfactory
382	FLEXI LAM PVT LTD	LamiTube	GREEN	No	CTO, PCC/digital/24044428605 of 2024 date 30-03-2024 upto 30-03-2025	satisfactory
383	Tilak Rice Mill	Rice	GREEN	No	CTO, PCC/digital/24064513742 of 2024 date 19-06-2024 upto 31-03-2024	satisfactory
384	JK FOODS (expan)	Soya Chunks	GREEN	No	CTO-Expan PCC/digital/24054673228 of 2024 date 18-07-2024 upto 28-02-2025	satisfactory

385	Narsingh Rice Sheller	Wheat Flour	GREEN	No	CTO, PCC/digital/24044734122 of 2024 date 05-09-2024 upto 04-09-2024	satisfactory
386	IMS SPORTS	MFG,OF CRICKET BATS ONLY	GREEN	No	CTO, PCC/digital/24043571583 of 2024 date 03-04-2024 upto 03-04-2025	satisfactory
387	M/S MEGHASTAR IMPEX	MANUFACTURING OF CORRUGATED BOXES MULTICOLOURED PRINTED CARTOONS, MONO BOXES AND CORRUGATED BOARD	GREEN	No	CTO, PCC/digital/24064772726 of 2024 date 25-09-2024 upto 30-06-2031	satisfactory
388	VISHAL ENTERPRISES	GRINDING OF WHEAT FLOUR (ATTA CHAKKI)	GREEN	No	CTE-F PCC/digital/24011813208 of 2024 date 21-0-9-2024 upto 20-09-2025	CTE (Fresh)
389	CHHAYA MINI FLOUR MILL	GRINDING OF WHEAT FLOUR (ATTA CHAKKI)	GREEN	No	CTE-F PCC/digital/23064134170 of 2023 date 28-12-2023 upto 30-09-2024	satisfactory
390	Jay Kay Industries	Packaged Drinking Water	GREEN	No	PCC/digital/24064384563 of 2024 date 25-06-2024 upto 30-11-2028	satisfactory
391	M/S POLYPET	Mfg of Pet Preform only	GREEN	No	PCC/digital/24064595543 of 2024 date 29-07-2024 upto 31-03-2024	satisfactory
392	GREENQUEST ALU FOILS PVT LTD	Aluminium Foil for Packaging only	GREEN	No	CTO, PCC/digital/24014729916 of 2024 date 02-07-2024 upto 01-07-2025	CTE (Fresh)
393	SONA SPICES PRIVATE LIMITED	Mfg. of Food Spices Unit of Dry only	GREEN	No	CTE-R, PCC/digital/24034840615 of 2024 date 24-09-2024 upto 23-09-2025	CTE (Renew)
394	Alisha Torrent Closures India Private Limited	Plastic Closures	GREEN	No	PCC/digital/24014673001 of 2024 date 12-08-2024 upto 11-08-2025	CTE (Fresh)
395	SQUARE YARNS PRIVATE LIMITED	Manufacturing of Multi Fold Yarn (without dyeing)	GREEN	No	CTE-F, PCC/digital/24014968068 of 2024 date 28-09-2024 upto 27-09-2025	CTE (Fresh)
396	Shree Mahesh Industries	Plastic main Hole Cover/ Plastic TaslaM/ater tank LID	GREEN	No	PCC/digital/24064210768 of 2024 date 02-01-2024 upto 31-07-2029	satisfactory
397	KASHMIR METALS	Color Coated Sheets	GREEN	No	CTO, PCC/digital/24064837558 of 2024 date 02-11-2024 upto 31-08-2032	satisfactory

398	Kashmir Rice Mills	De-husking of Paddy	GREEN	No	CTO, PCC/digital/24064772885 of 2024 date 19-09-2024 upto 31-08-2032	satisfactory
399	Sun Valley Business Corporation	Fortified Rice	GREEN	No	CTO-F PC C/digital/23044180495 of 2023 date 09-12-2023 upto 11/2024, CTO-R PCC/digital/250650 83629 of 2025 Dated 01/01/2025 Upto 11/2029	satisfactory
400	SANDAL SINGH SAW MILL	WOODEN DOOR, WOODEN FRAMES AND FURNITURE	GREEN	No	CTO, PCC/digital/24044413716 of 2024 date 28-08-2024 upto 27-08-2025	satisfactory
401	ATOMIC NORTH PRIVATE LIMITED	IT & BPO Service	GREEN	No	CTO, PCC/digital/24044397056 of 2024 date 03-02-2024 upto 03-02-2025	satisfactory
402	G C Technoplast Private Limited	PET PREFORMS	GREEN	No	CTE-F PCC/digital/24014228998 of 2024 date 24-01-2024 upto 31-01-2025	CTE (Fresh)
403	RAGHUNATH JI RAILS ENGINEERING PVT LTD	Fabrication	GREEN	No	CTE-F, PCC/ddigital/24014570769 of 2024 date 29-05-2024 upto 28-05-2025	CTE (Fresh)
404	M/S ANKIT ENTERPRISES	Mfg. of Cricket Bat, Bat Handles, Wicket with hand tools only	GREEN	No	PCC/digitel/23014160946 of 2023 date 21-11-2023 upto 11/2024	CTE (Fresh)
405	NARESH ICE FACTORY	MANUFACTURING OF ICE BLOCKS	GREEN	No	CTO, PCC/digital/23064030824 of 2023 date 07-11-2023 upto 9/2024	satisfactory
406	Punsheel Foods	Wheat Flour/ Maize Flour/ Besan	GREEN	No	CTO-R PCC/digital/24065024431 of 2024 date 06-12-2024 upto 30-11-2025	satisfactory
407	MS VIPAN RICE HULLER	Rice	GREEN	No	CTO, PCC/digital/2406283151 of 2024 date 02-02-2024 upto 31-05-2024	satisfactory
408	M/S OM SAW MILL	Mfg. of Wooden Door/ Window Frames	GREEN	No	CTO, PCC/digital/24064787378 of 2024of 2024 date 03-09-2024 upto 31-08-2027	satisfactory
409	MD ENTERPRISES UNIT II	PET PREFORM	GREEN	No	CTE-F, PCC/digital/24014881057 ol 2024 date 27-09-2024 upto 26-09-2025	CTE (Fresh)

410	Raj Foams	Expanded Polyethylene Sheets	GREEN	No	CTE-F, PCC/digital/24014962227 of 2024 date: 30-09-2024 upto 29-09-2025	CTE (Fresh)
411	Sai Oil Sheller	Industry	GREEN	No	CTE-F, PCC/digital/24014689899 of 2024 date 25-07-2024 upto 24-07-2025	CTE (Fresh)
412	PROSUN COMPUWARE PRIVATE LIMITED	Manufacturing of Key Board	GREEN	No	CTE-F, PCC/digital/24014845436 of 2024 date 30/08/2024 upto 29-08-2025	CTE (Fresh)
413	EcoEarth Biopol Pvt Ltd	Pet Preforms	GREEN	No	CTO, PCC/digital/24064361651 of 2024 date 20-02-2024 upto 31-01-2029	satisfactory
414	ALPHA TECHNOPLAST PRIVATE LIMITED	Plastic Caps and Closures	GREEN	No	CTE-F, PCC/digital/24014500299 of 2024 date 03/05/2024 upto 30-04-2024	CTE (Fresh)
415	JK SQUARE TEXTILE PRIVATE LIMITED	Manufacturing of Multi Fold Yarn (without dyeing)	GREEN	No	CTE-F, PCC/digital/24014916936 of 2024 date 28-09-2024 upto 27-09-2025	CTE (Fresh)
416	M/S SANGRAL STEEL INDUSTRY	STEEL GATES, GRILLS AND STEEL FABRICATION WORK ONLY	GREEN	No	PCC/digital/24064854149 of 2024 date 20-11-2024 upto 31-03-2028	satisfactory
417	HPM CONCRETE PRODUCTS PRIVATE LIMITED	PCC Poles	GREEN	No	CTE-F, PCC/digital/24013636167 of 2024 date 28-09-2024 upto 27-09-2025	CTE (Fresh)
418	SG INDUSTRY	MANUFACTURING OF SYNTHETIC YARN, NARROWWOVEN TAPE, ROPE, DORI, IDY YARN & SSP ONLY	GREEN	No	CTE-F, PCC/digital/24014710104 of 2024 date 10-07-2024 upto 09/07/2025	CTE (Fresh)
419	ARB BEARINGS LIMITED	Ball Bearings	GREEN	No	CTE-F, PCC/digital/24014980627 of 2024 date 28/09/2024 upto 27/09/2025	CTE (Fresh)
420	GREEN ZONE ENGINEERING	PRE FABRICATED STRUCTURES & FABRICATION IAFI)RKS	GREEN	No	CTO, PCC/digital/23043750882 of 2023 date 18/10/2023 upto 9/2024	satisfactory
421	Kashmir Wires	Barbed Wire, Crates, Chain Link Fencing	GREEN	No	CTO, Pcc/digital/23063206167 of 2023 date 29/12/2023 upto 30/09/2028	satisfactory
422	Eastern Bearings Private Limited Unit I	Manufacturing of Grinded Rollers	GREEN	No	CTE-F, PCC/digital/24014875165 of 2024 date 18/09/2025 upto	CTE (Fresh)
423	JAI HANUMAN PACKERS	LDPE FILM	GREEN	No	CTE-F, PCC/digital/24014418610 of 2024 date 27-05-2024 date 26-05-2025	CTE (Fresh)

424	Nutricare foods	Manufacturing of Plastic Water Storage Enk, Plastic Drums/Bins & Allied Products	GREEN	No	PCC/digital/24014503312 of 2024 date 12-08-2024 upto 01/08/2025	CTE (Fresh)
425	SHARMA SHUTTERS AND STEELS	Mfg. of Steel Structures, Sheds, Trusses, Gates, Steel Windows, Doors, Railings, Stainless Steel Gates, Steel Rolling Shutters, Aluminium Doors and Trunks etc.	GREEN	No	CTO, PCC/digital/24044376727 of 2024 dated 23/02/2024	satisfactory
426	New Kashmir Rice Mills	Rice Mill	GREEN	No	PC C/digital/24064772936 of 2024 date 05/08/2024 upto 30/09/2032	satisfactory
427	HYDROLIFE INFRATEK LLP	OPVC PIPES	GREEN	No	PCC/digital/24014884003 of 2024 Datet- 05/09/2024	CTE (Fresh)
428	M D Enterprises	Pet Preforms, PET BottleS, HDPE Bottles/Caps & Handles	GREEN	No	PCC/digital/23064066621 of 2023 Date:-01-12-2023 upto 4/2028	satisfactory
429	Durafine Polymers Private Limited	Aluminum Foil	GREEN	No	PCCIdigital24014805009 of 2024 Date- 19/09/2024 upto 18-09-2025	CTE (Fresh)



0191-2474553/0194-2490602

Government of India

Ministry of Environment, Forest & Climate Change

J&K ENVIRONMENT IMPACT ASSESSMENT AUTHORITY**(at) DEPARTMENT OF ECOLOGY, ENVIRONMENT AND REMOTE SENSING**

S.D.A. Colony, Baramulla, Srinagar-190018 (J&K) / Parvatham Bhawan, Transport Nagar, Ghatvi, Jaunpur-190001 (New Age)

Email: jksiaa@gmail.com, website: www.parvatham.nic.in



M/S Kesari Nandan Mines,
Logate, Kathua,

Subject:- Grant of Environment clearance for Minor Mineral Block-24, Jothana Di Khad at Village Janal Plan I, District - Kathua, JK UT resized Area 1.00ha, under proposal No. SIA/JK/MIN/225337/2021 & SIA/JK/MIN/60441/2021

Reference:- i) Minutes of the 83rd Meeting of JKEAC held on 22nd January, 2022
ii) Minutes of the 75th Meeting of JKEIAA held on 05th February, 2022

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Kindly refer your application received in this office on 23-08-2021 for Minor Mineral Block-24, Jothana Di Khad at Village Janal Plan I, District - Kathua, JK UT resized Area 1.00ha, under proposal No. SIA/JK/MIN/225337/2021 & SIA/JK/MIN/60441/2021

The JK Environment Impact Assessment Authority accorded approval to grant of Environment clearance in favour of M/S Kesari Nandan Mines, Logate, Kathua for Minor Mineral Block-24, Jothana Di Khad at Village Janal Plan I, District - Kathua, JK UT resized Area 1.00ha, under proposal No. SIA/JK/MIN/225337/2021 & SIA/JK/MIN/60441/2021 in pursuance to Environment Impact Assessment Notification, 2006 as amended from time to time.

The revised geographical co-ordinates as per Revised Site Plan (Block 1) issued by the Geology & Mining Department are as under:-

Pillar	Latitude	Longitude
A	32°31'30.13"N	75°28'7.08"E
1	32°31'29.12"N	75°28'6.34"E
2	32°31'30.35"N	75°28'4.37"E
3	32°31'31.14"N	75°28'2.57"E
F	32°31'33.58"N	75°28'4.38"E
G	32°31'33.14"N	75°28'6.86"E

"The Environment clearance is subject to Revision of mining plan in terms of Section 4.3 (r) of Enforcement Monitoring Guidelines for Sand Mining – 2020, issued by Ministry of Environment, Forests and Climate Change where-under the area for removal of minerals shall not exceed 60% of the mine lease area and any deviation or relaxation in this regard shall be adequately supported by the scientific report. **Mining depth be restricted to max. 1m in aggregate and bulk density of 2.0 be adopted for calculating mineral production subject to maximum production of 12000 MT.** in view non-availability of replenishment data in the DSRs. The revised Mining plan & PFR, revised surface plan, and revised calculation of minor mineral production at maximum 1m. depth in aggregate, mapping of haulage route, etc., in light of deliberations of the JKEAC etc., be submitted to the JKEIAA within a period of **three months** from the date of issuance of Environment clearance. Compliance to the specific ToR condition relating to photographs of display screen displaying the date of collection of data within **six months** of grant of formal Environment clearance. In case the consultant has used manual system to evacuate the PM10 level on replacing 8"x10" size filter paper



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after 8hr duration, the photographs of its timer display with reveals the actual operating time of the machine, be included in the EIA Report.

No JCBs/ Excavators/ Bulldozers to be used in mining and no water course to be disturbed while transporting minor minerals.

The Project Proponent may be allowed to mine upstream part of the mining block only comprising of **one Ha.** only, keeping a safe buffer of 100m from the channel and further desired that he would be fully accountable for any adverse fallout of mining activity in the specified area. Further, he would take all mitigation measures to ensure satisfactory transmission of irrigation water across the nallah/khad.

The validity of Environment clearance will be only **three years** from the date of commencement of the mining operations duly certified by the District Mineral Officer concerned with intimation to the JKEIAA and JKPCB in view of non-availability of replenishment data.

The Environment clearance is also subject to the fulfillment/compliance of following standard & specific conditions:-

STANDARD CONDITIONS:-

Statutory compliance

- 1) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court of J&K, Hon'ble NGT and any other Court of competent jurisdiction, as may be applicable.
- 2) The Project Proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- 3) The UT Government of J&K shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 4) This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- 5) This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- 6) Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/COMMITTEE.
- 7) The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- 8) The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- 9) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IAJI (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein

Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".

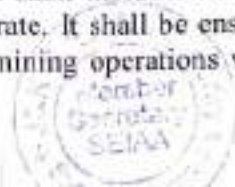
- 10) A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- 11) State Pollution Control Board/COMMITTEE shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- 12) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area.
- 13) The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/COMMITTEE and web site of the Ministry of Environment, Forest and Climate Change (www.environmentclearance.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
- 14) The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

Air quality monitoring and preservation

- 15) The Project Proponent shall generate data on air quality parameters PM10, PM2.5, NO2; CO and SO2 etc. as covered in the EIA Report covering the aspects of transportation, extraction etc in the impact zone as per the site condition to ascertain the exposure characteristics at specific places and submit the same along with 6-monthly compliance report to concerned IRO. The data be also displayed prominently at the site.
- 16) Effective safeguard measures for prevention of dust generation and subsequent suppression by way of regular mechanical water sprinkling and other measures shall be carried out areas prone to dust pollution including haulage route.

Water quality monitoring and preservation

- 17) In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- 18) Regular monitoring of springs in and around the mine lease shall be carried out and recorded maintained. Natural water bodies and or streams which are flowing in and around the project area should not be disturbed. The PP in consultation with concerned department shall regularly monitor the groundwater table in open dug well located in the nearby villages to ascertain the impact of mining over ground water table. PP shall submit report on changes in ground water level and quality shall be submitted on six-monthly basis to Regional Office of the Ministry, MoEF&CC, CGWA and State Groundwater Department/ State Pollution Control Board.
- 19) The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The Project Proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and



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prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post- monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

Noise and vibration monitoring and prevention

- 20) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- 21) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

Mining plan

- 22) The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation subject to changes recommended in the specific conditions herein below. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
- 23) The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
- 24) The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

Transportation

- 25) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. *(In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated.)* All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of

minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

- 26) The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

Green Belt

- 27) The river bed mining projects involve extraction of sand, gravel and Bajri from dry river/Nallah bed and plantation in the 7.5m buffer of the mining lease will mean plantation in between the river/nallah bed which will obstruct the natural flow of the river/nallah and might also lead to change in natural habitat of aquatic fauna. In lieu of the plantation of river bed the proponents will carry out plantation in the adjacent villages after due consultations with the PR/locals and the concerned DFO. Besides the PP shall adhere to the conditions for green belt development as per CSR/CER/EMP strictly. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- 28) The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- 29) The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- 30) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- 31) And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.



Public hearing and human health issues

- 32) The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintain properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office and DGMS on half-yearly basis.
- 33) The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- 34) The RBM mining does not include extraction of any haeavy minerals nor welding is involved. Hence such blood test or other medical biological monitoring of heavy metals presence is not required. However PP shal periodically monitor health of all the workers involved at mining site as per the regulations of Mines act.
- 35) The Proponent shall maintain a record of performance indicators for workers which includes
- Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For this purpose, schedule of health examination of workers should be drawn and followed accordingly as per the regulations of Mines act.
 - A First Aid Room shall be provided in the project both during construction and operations of the project.
 - They should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC annually along with details of the relief and compensation paid to workers having above indications.
- 36) The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- 37) Project Proponent shall make provision for the housing for workers/labors or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- 38) The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing, if applicable, shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

Corporate Environment Responsibility (CER)

- 39) The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA, JI dated 30/09/2020 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along

with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.

- 40) Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office.

Miscellaneous

- 41) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area and KML file for recording the base line data and closure time data (after three years) and submit a report to concerned Regional Office of the MoEFCC.
- 42) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- 43) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- 44) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
- 45) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information / monitoring reports.

SPECIFIC CONDITIONS: -

1	The Project Proponent must obtain NOCs from competent authority of all the concerned stake holder departments /Joint Inspection Report prior to grant of formal Environmental Clearance (EC). The EC shall be subject to strict compliance of conditions of the NOCs issued by the stake holder departments.
2	The cremation ground if any in the vicinity be properly demarcated and left undisturbed and its map showing geographical coordinates be submitted to JKEIAA before issuance of formal EC. Besides, map showing extraction route bypassing village settlements and agricultural/horticultural land as far as possible be submitted to the JKEIAA before formal grant of EC.
3	The Environment clearance is subject to Revision of mining plan in terms of Section 4.3 (r) of Enforcement Monitoring Guidelines for Sand Mining – 2020, issued by Ministry of Environment, Forests and Climate Change where-under the area for removal of minerals shall not exceed 60% of the mine lease area and any deviation or relaxation in this regard shall be adequately supported by the scientific report. Mining depth be restricted to max. 1m in aggregate and bulk density of 2.0 be adopted for calculating mineral production subject to maximum production of 12000 MT. Mining depth mentioned above the recommended depth by JKEAC, if mentioned anywhere in any of the submitted documents whether by mistake or otherwise, shall be treated as omitted.
4	A green belt shall be developed under close supervision of the local panchayat.
5	The river bed material shall be sold to the local population within radial distance of 2 kms from the mine site for residential construction purpose at 50% concessional rates.



6	The formal lease shall be granted only after the Project Proponent deposits the funds earmarked under EMP / CER in a separate account to be opened for the purpose and funds be utilized in coordination with DFO, Social Forestry Dept. and concerned Chief Medical Officer (CMO) under supervision of local Panchayat Head. The funds earmarked for CSR shall also be utilized in accordance with CSR Policy Rules.
7	All the provisions of Minor Mineral Rules sanctioned under SRO105 with all amendments with respect to pertinent provisions of the legal framework relating to progressive mine closure shall be complied by the Project Proponent.
8	This Environmental Clearance is subject to final outcome of any litigation pending before Hon'ble Supreme Court of India, Hon'ble High Court of Jammu & Kashmir, Hon'ble NGT, or any other Court of Law, if any, as may be applicable to this project.
9	This Environmental Clearance is without prejudice to the standing instructions /orders from the competent authorities in the MoEF&CC, Gol and the UT of J&K w.r.t river bed mining activity.
10	An inspection Committee comprising of Additional Dy. Commissioner, District Mineral Officer, representative of Pollution Control Board, Executive Engineer Irrigation & Flood Control Dept., Executive Engineer, PHE(Jalshakti) Dept. and District Fisheries Officer shall monitor the implementation of the EMP and also certify at the end of each monsoon, that sufficient replenishment of the minor mineral has taken place during monsoon and further mining in the mining block shall not adversely affect the hydrological and ecological settings in the area.
11	The Project Proponent shall take all precautionary measures during mining operations for conservation and protection of endangered fauna and flora in the area.
12	Masks and PPE shall be provided to the workers in view of COVID-19.
13	Social distancing norms and other standard operating procedures relating to COVID- 19 shall be followed during mining activity.
14	The plan worked out and expenditure made under Occupational Health should be undertaken in consultation with the Local Health Institution/PHC/Sub-Centre for utilization for the health and welfare of the local workers involved in mining activity and villagers living in the close vicinity. Regular Medical checkups and free medicines shall be provided under the fund.
15	The Project Proponent must ensure that the biological clock of the villagers in the vicinity of the project is not disturbed by any unauthorized night operations and all measures must be taken for keeping the noise levels within prescribed levels.
16	Provision shall be kept for housing of the labour force, toilets, facilities for cooking, safe water, health care, crèche etc. for the labour force.
17	A final Mine closure Plan along with details of Corpus fund shall be communicated to the MoEF&CC in advance for approval.
18	The top soil in case of surface land mining shall be temporarily stored at the designated / appropriate site and concurrently used for land reclamation.
19	The mining operations shall be undertaken in a systematic manner so that it does not damage the aesthetic view of the area.
20	Adequate steps should be taken to check soil erosion and engineering structures shall be raised wherever required. The mining shall be restricted to 3/4 th of the width of the river/riverlet or 7.5 m(inward) from river bank but upto 10% of the width of the river. While calculating targeted mineral production and while formulating the mining plan, the project proponent shall ensure that the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report in accordance with Sand Mining Monitoring & Enforcement Guidelines of 2020.
21	The compliance report shall be submitted to the Integrated Regional Office of the MoEF&CC at Jammu with a copy to the Regulatory Authority,



22	The mining activity should in no case go beyond the area as mentioned in the Letter of Intent or Environmental clearance letter, whichever is less and a buffer area is maintained such that the slopes of adjoining area does not get disturbed.
23	All the provisions made and restrictions imposed as covered in the Minor Mineral Rules, shall be complied with, particularly regarding Environment Management Practices and its fund management.
24	The recommendations made in the District Survey Report on sustainable mining practices if any shall be complied.
25	The mining shall be done in bench form with maximum bench height within the mining depth as prescribed by the Expert Appraisal Committee
26	Mining should be initiated only after installation of signboards with demarcation pillars indicating the geo-coordinates of the plot as mentioned in the letter of intent, measurements (length /breadth) and should be laid in presence of the authorized official of the Geology & Mining Department. All vertices /corners of the mining block must be marked with concrete pillars of size 0.5mtx0.5mt x2.5mts (2.5 mts. is the depth below the NSL).The demarcation pillars site should mention the specific EC conditions and contact details of concerned authorities responsible for monitoring of compliance of EC conditions/district administration/Police at four corners of the mining block prominently on a large size durable display board for enabling the public to inform the authorities in case of violation of the EC conditions. The display board with details shall be maintained in perfect order throughout the period of lease/mining.
27	There should be no change in the method of excavation and quantity of minerals to be extracted.
28	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers concerned for inspection.
29	The access to mining site should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for in accordance with standing guidelines issued by the Govt.
30	The Geology & Mining Department should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the plot and the number of trucks moving out with the mineral.
31	The PP should ensure no agriculture land in the area is used for any storage of sand or gets damaged due to any other transportation activity. Where ever, damages to agricultural land, assets or human or bovine life by way of plying of trollies and tippers etc. involved in transportation of minor mineral is reported, the Project Proponent shall pay adequate compensation with penalty to the effected persons as to be fixed up by the competent authority.
32	Waste generated will be collected on regular basis and will be disposed as per the Municipal Solid Waste Management (Management & Handling) Rule 2000 and its subsequent amendments.
33	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
34	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded.
35	Overloading of trucks and trollies will be avoided.
36	All the instructions from authorities representing various government departments having stakes shall be complied with during the mining operations.
37	Haul road will be kept wide, compact and water spraying will be done. It shall be properly maintain by the PP and restored to original position after mining. Axel load on the roads should not exceed the prescribed load as per IRC



38	Restricted working hours. Mining operation has to be carried out between 6 am to 7 pm. During day light. Mining operations shall not be allowed at night.
39	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope. Mining activity shall not be avoided in rainy season
40	Vehicles used for transportation of material are to be permitted only with fitness and PUC Certificates.
41	There shall be no extraction of stone / boulder in landslide prone areas.
42	Adequate facility for drinking water and toilets should be provided for the workers.
43	There should be controlled clearance of overground vegetation to be undertaken.
44	Transport of mineral will not be done through villages / habitations and any private productive or waste land.
45	Deep drilled handpump with sufficient funding provision should be earmarked for providing drinking facility to the labour force.
46	Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
47	The PP shall be responsible for enforcement of COVID-19 standard operating procedures and guidelines with respect to safety of workers involved in the mining activity.
48	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC relevant guidelines if any in this regard.
49	Health and safety of workers should be taken care of. They should also be provided training in safety and health care aspects.
50	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
51	No stacking shall be allowed on road side along National Highway or any public road.
52	Concealing of any information/data of submission of wrong/fabricated information by the Project Proponent and failure to comply with any of the above conditions may lead to withdrawal of the EC and attract action under the provisions of EP Act, 1986.
53	Mining shall be done manually minimally supported by semi-mechanized methods. Heavy machinery like JCBs, Excavators/L&T hydraulic excavators etc. should not be allowed. Emphasis should be given to employment of locally available labour force to address the socio-economic concerns of the locals.
54	The progressive mine closure shall be as per Rules in vogue. All actions relating to progressive mine closure shall be taken well in advance during the final year of mining so that the site is rehabilitated ecologically.
55	The reasonable concerns expressed by the local population during public hearing or otherwise shall be addressed by the Project Proponent. No blasting operations shall be allowed.
56	No mining activity shall be carried out in flowing water channel area within the mining block and adequate measures shall be taken to safeguard water quality and aquatic life including fisheries if available in the same.
57	The PP shall earmark funds strictly as per the agreed Environmental Management Plan to be spent on environmental monitoring, dust sprinkling, green belt development, rehabilitation of mined out area and landscaping/regressing and haulage route maintenance. The detailed updated plan shall be submitted to JKEIAA as per above deliberations before grant of formal EC, if desired by the JKEAC. Further, the CSR funds shall be earmarked and utilized as per CSR Rules.
58	The hydraulic structures/embankments /protection bunds shall not be disturbed /damaged during mining operations.
59	The alignment of the bank of the river and water shall not be changed in any case.

60	The water way of the Nalla shall not be restricted.
61	The applicant is bound to abide by the J&K Water Resources (Regulation and Management) Act and Rules of 2011 and J&K Fisheries Act, 2016 and all other relevant Acts and Rules thereof.
62	The EC is subject to condition that the mining block is located on state land exclusively in river bed without any encumbrances of any sort.
63	Under CSR, within 2 km radial distance, activities like regular health check-up of local villagers once a week shall be undertaken with free medicines. Safe drinking water facility by way of renovation of existing tanks/wells, digging of new tube wells and installation of water filters shall be undertaken. Skill development trainings shall be organized for unemployed local youth. Further, construction of toilets in schools, solar street lighting, free distribution of books, note books, N95 masks, hand sanitizers and school bags among students within 2 km radius from the mine area shall be undertaken. Under EMP, with 2 kms radial distance from mine area; air, water, soil, noise pollution monitoring on half yearly basis, black topping of roads passing through villages and maintenance of haulage /extraction routes, water sprinkling, PPE to mine workers, bearing of school/college fee and allied costs on education of children of mine workers, bearing of all costs on ailments/healthcare of mine workers, creation of green belt by way of raising and maintenance of 2500 trees per hectare on land identified by DFO Social Forestry concerned in consultation with village panchayat during the period of mining, shall be undertaken.
64	The JKEIAA reserves the right to impose any other condition in the EC at any time during the period of mining lease. The JKEIAA reserves the right to revoke the EC in case any of the environmental clearance conditions are violated during the mining activity. Mere grant of Environmental Clearance does not entitle the Project Proponent for grant of mining lease unless he obtains all other clearances as required under other provisions of law.
65	The EC is subject to condition that the Project proponent shall not change the water course of the river and no mining activity shall be carried out in active channel area, if any in the mining block.
66	Wherever the PP has to transport the mined out material across shallow water creeks found inside the mining block, he shall lay Hume pipes of appropriate sizes for the purpose so as not to disturb the natural flow of water.
67	On the request of project proponent, the competent authority shall issue necessary corrigendum to the approved mining plan w.r.t mining depth and area excluding the active water channel /green patch/ flood control structures/maintenance of safe distance to bridges/hydraulic structures and quantification of the targeted mineral, if and wherever, recommended by the Expert Appraisal Committee.
68	The project proponent shall undertake an environmental audit at least once a year by a reputed third-party entity and report of such audit shall be placed in public domain.
69	To ensure that irrigation inlets are not left high and dry due to mining and resultant degradation of bed, the Project Proponent also must construct well-designed cut-off walls, stretching bank to bank, having depth 1.5 times the maximum scour depth below the bed level, both upstream and downstream, maintaining prescribed distance from irrigation inlet/s as per guidelines.
70	The District Mineral Officer shall monitor the replenishment of the mined-out areas, traffic management, levels of production, river bank erosion, exit point of the site and instruct the Project proponent for initiating measures for mitigating environmental concerns.
71	The PP shall not sub-let the mining block to any third party without written approval from the JKEIAA
72	After ceasing the mining operations, the project proponent shall undertake re-grassing of the mining lease area and any other area which may have been disturbed due to mining activities and restore the area to a condition fit for growth of flora, fauna and fodder as per rules in vogue.



73	The Project Proponent shall strictly adhere to the Sand Mining Guidelines of 2016 and Enforcement and Monitoring Guidelines of 2020 issued by the Ministry of Environment, Forest & Climate Change, GoI
74	An appeal against the EC shall lie with the Hon'ble NGT, if preferred within 30 days as prescribed under Section 16 of the NGT Act, 2010.
75	In the event any conflict in interpretation of Standard /General Conditions vis-a vis Specific Conditions, the Specific Conditions shall prevail.



Sd/-
(Lal Chand), IFS, (Retd.)
Chairman, JKEIAA

No. JKEIAA/2021/459 | 7326-40

Dated 27 - 06 - 2022

Copy to the:-

1. Commissioner/Secretary to Government, Mining Department, J&K Government for favour of information.
2. Commissioner/Secretary to Government, Forest, Ecology & Environment Department, J&K Government, Civil Secretariat, Jammu for favour of kind information.
3. Commissioner/Secretary to Government, Jal Shakti Department, J&K Government, Civil Secretariat, Jammu for favour of kind information.
4. Commissioner/Secretary to Government, Irrigation and Flood Control Department, J&K Government, Civil Secretariat, Jammu for favour of kind information.
5. Chairman, J&K Pollution Control Board for favour of kind information. He is requested to properly monitor the Environment clearance conditions and monitoring report thereof may be submitted to this office quarterly failing which EC so issued will be treated as null and void.
6. Regional Officer, Integrated Regional Office, Jammu, Ministry of Environment, Forest & Climate Change, J&K and Ladakh UT for favour information. iro.jammu-mefcc@gov.in
7. Director, Geology & Mining Department, J&K Government, Jammu for information and necessary action. It may be ensured that all conditions of E.C. are fulfilled.
8. Director, Fisheries Department, J&K Government for information.
9. Deputy Commissioner, Kathua, for information.
10. Chief Engineer, Irrigation & Flood Control Department, Jammu for information.
11. Secretary, JK Expert Appraisal Committee for information.
12. Divisional Forest Officer (T), Kathua for information.
13. Divisional Forest Officer, Social Forestry, Kathua for information.
14. <https://parivesh.nic.in/>


(S. Rakesh Kumar)-IFS
Member-Secretary, JKEIAA /
Director
Ecology, Env. & Remote Sensing Department,
 J&K U. T.





Government of India

Ministry of Environment, Forest & Climate Change

J&K ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

(at) DEPARTMENT OF ECOLOGY, ENVIRONMENT AND REMOTE SENSING

S.D.A. Colony, Bemina, Srinagar-190018 (May City) / Patayaras Bhowan, Transport Nagar, Gladni, Jammu-180006, Over-Apt.

Email: jkseiaa@gmail.com, website:www.parivesh.nic.in



Shri Paramjit Singh,
S/O Sh. Tirath Singh,
Address- R/O 197-Jarai,
P.O.I.E Kathua,
District Kathua, J.K. U.T.

Subject:- Grant of Environment Clearance for Minor Mineral Block located in Ujh River at Village Jogyan Tehsil Nagri Parole District Kathua area of Block - (8.00ha.) under proposal No.SIA/JK/MIN/51865/2020.

- Reference:-i) Minutes of 36th Meeting of JKEAC held 15th April, 2021
ii) Minutes of 44th Meeting of JKEAC held on 07th June, 2021
iii) Minutes of 35th Meeting of JKEIAA held on 29-04-2021.
iv) Minutes of 44th Meeting of JKEIAA held on 06th July, 2021

Kindly refer your application received in this office 13-03-2021 for Minor Mineral Block located in Ujh River at Village Jogyan Tehsil Nagri Parole District Kathua area of Block - (8.00ha.) under proposal No.SIA/JK/MIN/51865/2020.

The JK Environment Impact Assessment Authority accorded approval to grant of Environment Clearance in favour of Shri Paramjit Singh, S/O Sh. Tirath Singh, Address- R/O 197-Jarai, P.O I.E Kathua, District Kathua, J.K. U.T. for Minor Mineral Block located in Ujh River at Village Jogyan Tehsil Nagri Parole District Kathua area of Block - (8.00ha.) under proposal No.SIA/JK/MIN/51865/2020 in pursuance to Environment Impact Assessment Notification, 2006 as amended from time to time.

The Khasra Numbers of the project as per Letter of Intent issued by the Geology & Mining Department J&K Government vide letter No.326/MCC/DGM/ML/19/1837-39 dated 20-09-2019 are 233, 235, 237, 258, 258/1 & 258/2 (Area 8.00 Ha.)

The geo-graphical co-ordinates of the project are as under:-

Corner point	Latitude	Longitude
a	32°22'13.95"N	75°23'52.32"E
b	32°22'15.27"N	75°23'49.99"E
i	32°22'20.81"N	75°23'49.47"E
u	32°22'24.32"N	75°23'51.81"E
v	32°22'25.68"N	75°23'48.56"E
c'	32°22'28.93"N	75°23'50.29"E
f'	32°22'31.41"N	75°23'54.15"E
h'	32°22'32.19"N	75°23'57.07"E
j'	32°22'29.23"N	75°23'58.23"E
q'	32°22'16.30"N	75°23'56.41"E



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The Environment clearance is subject to Revision of mining plan in terms of Section 4.3 (r) Enforcement & Monitoring Guidelines for Sand Mining - 2020, issued by Ministry of Environment, Forests and Climate Change whereunder the area for removal of minerals shall not exceed 50% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report. Besides, as per deliberations of the JKEAC Meeting with its approval by the competent authority, within a period of 3 - months from the date of issuance of Environment clearance.

The Environment clearance is also subject to the fulfillment/compliance of following standard & specific conditions:-

STANDARD CONDITIONS:-

a) Statutory compliance

- i) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court of J&K, Hon'ble NGT and any other Court of competent jurisdiction, **as may be applicable.**
- ii) The Project Proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- iii) The UT Government of J&K shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- iv) This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing COMMITTEE of National Board for Wildlife, **if applicable to the Project.**
- v) This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, **if applicable to the Project.**
- vi) Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/COMMITTEE.
- vii) The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- viii) The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- ix) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IAJI (M), dated 29th October, 2014, titled "Impact of

mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".

- x) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- xi) A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- xii) State Pollution Control Board/COMMITTEE shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- xiii) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area.
- xiv) The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/COMMITTEE and web site of the Ministry of Environment, Forest and Climate Change (www.environmentclearance.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
- xv) The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

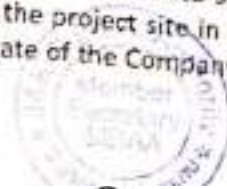
b) Air quality monitoring and preservation

- (1) The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM 2.5, NO₂, CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PC/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- (2) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance: Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.



c) Water quality monitoring and preservation **189**

- (1) In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro- geological study of the area.
- (2) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- (3) Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- (4) The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The Project Proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- (5) Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J-



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20012/1/2006-IAJ (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

- (6) Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
- (7) Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- (8) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/COMMITTEE.

d) Noise and vibration monitoring and prevention

- (1) The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- (2) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- (3) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

e) Mining plan

- (1) The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation **subject to changes recommended in the specific conditions herein below**. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
- (2) The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required



under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.

- (3) The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

f) Land reclamation

- (1) The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- (2) The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- (3) The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan. iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ levelling of dump mass. In critical areas, use of geo textiles/ geomembranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- (4) The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.
- (5) Catch drains, settling tanks and ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintain properly.
- (6) Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area



which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains,

- (7) The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

g) Transportation

- (1) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. *(In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated.)* All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- (2) The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

h) Green Belt

- (1) The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- (2) The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should



be around 2500 saplings per Hectare. Adequate budgetary provision shall be made protection and care of trees.

- (3) The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- (4) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- (5) And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.

i) Public hearing and human health issues

- (1) The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintain properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office and DGMS on half-yearly basis.
- (2) The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- (3) The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a



Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

- (4) The Proponent shall maintain a record of performance indicators for workers which includes
- there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9,
 - the Final Chest X-Ray compared with the base line X-Ray should not show any capacities,
 - At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1) Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age,
 - their hearing should not be affected. As a proof an Audiogram (first and last need to be presented),
 - they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement,
 - they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC annually along with details of the relief and compensation paid to workers having above indications.
- (5) The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- (6) Project Proponent shall make provision for the housing for workers/labors or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- (7) The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing, if applicable, shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

j) Corporate Environment Responsibility (CER)

- (1) The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. III dated 30/09/2020 or as proposed by EAC should

be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.

- (2) Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office.

k) Miscellaneous

- (1) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area and KML file for recording the base line data and closure time data (after three years) and submit a report to concerned Regional Office of the MoEFCC.
- (2) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (3) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- (4) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
- (5) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information/ monitoring reports.

SPECIFIC CONDITIONS: -

1	The Project Proponent must obtain NOCs from competent authority of all the concerned stake holder departments /Joint Inspection Report prior to grant of formal Environmental Clearance. The EC shall be subject to compliance of conditions of the NOCs issued by the stake holder departments.
2	The cremation ground, if any in the vicinity be properly demarcated and left undisturbed and its map showing geographical coordinates be submitted to JKEIAA before issuance of formal EC. Besides, map showing extraction route bypassing village settlements and agricultural/horticultural land as far as possible be submitted to the JKEIAA before formal grant of EC.



3	The Environment clearance is subject to Revision of mining plan in terms of Section 4.3 (r) of Enforcement & Monitoring Guidelines for Sand Mining – 2020, issued by Ministry of Environment, Forests and Climate Change whereunder the area for removal of minerals shall not exceed 60% of the mine lease area. Calculation of minor mineral production should be done at maximum 1m depth in aggregate with maximum targeted extraction at 99840 MT. Mining depth above 1m if mentioned anywhere in any of the submitted documents whether by mistake or otherwise, shall be treated as omitted.
4	A green belt shall be developed under close supervision of the local panchayat.
5	The river bed material shall be sold to the local population within radial distance of 2 kms from the mine site for residential construction purpose at 50% concessional rates.
6	The formal lease shall be granted only after the Project Proponent deposits the funds earmarked under EMP / CER in a separate account to be opened for the purpose and funds be utilized in coordination with DFO, Social Forestry Dept. and concerned Chief Medical Officer (CMO) under supervision of local Panchayat Head. The funds earmarked for CSR shall also be utilized in accordance with CSR Policy Rules.
7	All the provisions of Minor Mineral Rules sanctioned under SRO105 with all amendments with respect to pertinent provisions of the legal framework relating to progressive mine closure shall be complied by the Project Proponent.
8	This Environmental Clearance is subject to final outcome of any litigation pending before Hon'ble Supreme Court of India, Hon'ble High Court of Jammu & Kashmir, Hon'ble NGT, or any other Court of Law, if any, as may be applicable to this project.
9	This Environmental Clearance is without prejudice to the standing instructions /orders from the competent authorities in the MoEF&CC, Gol and the UT of J&K w.r.t river bed mining activity.
10	An Inspection Committee comprising of Additional Dy. Commissioner, District Mineral Officer, representative of Pollution Control Board, Executive Engineer Irrigation & Flood Control Dept. and District Fisheries Officer shall monitor the implementation of the EMP and also certify at the end of each monsoon, that sufficient replenishment of the minor mineral has taken place during monsoon and further mining in the mining block shall not adversely affect the hydrological and ecological settings in the area.
11	The Project Proponent shall take all precautionary measures during mining operations for conservation and protection of endangered fauna and flora in the area.
12	Masks and PPE shall be provided to the workers in view of COVID-19.
13	Social distancing norms and other standard operating procedures relating to COVID-19 shall be followed during mining activity.
14	The plan worked out and expenditure made under Occupational Health should be undertaken in consultation with the Local Health Institution/PHC/Sub-Centre for utilization for the health and welfare of the local workers involved in mining activity and villagers living in the close vicinity. Regular Medical checkups and free medicines shall be provided under the fund.
14	The Project Proponent must ensure that the biological clock of the villagers in the vicinity of the project is not disturbed by any unauthorized night operations and all measures must be taken for keeping the noise levels within prescribed levels.
15	Provision shall be kept for housing of the labour force, toilets, facilities for cooking, safe water, health care, crèche etc. for the labour force.



17	A final Mine closure Plan along with details of Corpus fund shall be communicated to MoEF&CC in advance for approval.
18	The top soil in case of surface land mining shall be temporarily stored at the designated / appropriate site and concurrently used for land reclamation.
19	The mining operations shall be undertaken in a systematic manner so that it does not damage the aesthetic view of the area.
20	Adequate steps should be taken to check soil erosion and engineering structures shall be raised wherever required. The mining shall be restricted to 3/4th of the width of the river/riverlet or 7.5 m(inward) from river bank but upto 10% of the width of the river.
21	The compliance report shall be submitted to the Regional Office of the MoEF&CC at Chandigarh with a copy to the Regulatory Authority.
22	The mining activity should in no case go beyond the area as mentioned in the Letter of Intent and a buffer area is maintained such that the slopes of adjoining area does not get disturbed.
23	All the provisions made and restrictions imposed as covered in the Minor Mineral Rules, shall be complied with, particularly regarding Environment Management Practices and its fund management.
24	The recommendations made in the District Survey Report on sustainable mining practices if any shall be complied.
25	The mining shall be done in bench form with maximum bench height of 1 metre.
26	Mining should be initiated only after installation of signboards with demarcation pillars indicating the geo-coordinates of the plot as mentioned in the letter of intent, measurements (length /breadth) and should be laid in presence of the authorized official of the Geology & Mining Department. The demarcation pillars site should mention the specific EC conditions and contact details of concerned authorities responsible for monitoring of compliance of EC conditions/district administration/Police at four corners of the mining sites prominently on a large size durable display board for enabling the public to inform the authorities in case of violation of the EC conditions. The display board with details shall be maintained in perfect order throughout the period of lease/mining.
27	There should be no change in the method of excavation and quantity of minerals to be extracted.
28	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers concerned for inspection.
29	The access to mining site should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for in accordance with standing guidelines issued by the Govt.
30	The Geology & Mining Department should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the plot and the number of trucks moving out with the mineral.



31	The PP should ensure no agriculture land in the area is used for any storage of sand or gets damaged due to any other transportation activity. Where ever, damages to agricultural land, assets or human or bovine life by way of plying of trollies and tippers etc. involved in transportation of minor mineral is reported, the Project Proponent shall pay adequate compensation with penalty to the effected persons as to be fixed up by the competent authority.
32	Waste generated will be collected on regular basis and will be disposed as per the Municipal Solid Waste Management (Management & Handling) Rule 2000 and its subsequent amendments.
33	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
34	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded.
35	Overloading of trucks and trolleys will be avoided.
36	All the instructions from authorities representing various government departments having stakes shall be complied with during the mining operations.
37	Haul road will be kept wide, compact and water spraying will be done. It shall be properly maintain by the PP and restored to original position after mining. Axel load on the roads should not exceed the prescribed load as per IRC
38	Restricted working hours. Mining operation has to be carried out between 6 am to 7 pm. during day light. Mining operations shall not be allowed at night.
39	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope. Mining activity shall not be avoided in rainy season
40	Vehicles used for transportation of material are to be permitted only with fitness and PUC Certificates.
41	There shall be no extraction of stone / boulder in landslide prone areas.
42	Adequate facility for drinking water and toilets should be provided for the workers.
43	There should be controlled clearance of overground vegetation to be undertaken.
44	Transport of mineral will not be done through villages / habitations and any private productive or waste land.
45	Deep drilled handpump with sufficient funding provision should be earmarked for providing drinking facility to the labour force.
46	Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
47	The PP shall be responsible for enforcement of COVID-19 standard operating procedures and guidelines with respect to safety of workers involved in the mining activity.
48	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC relevant guidelines if any in this regard.
49	Health and safety of workers should be taken care of. They should also be provided training in safety and health care aspects.



50	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
51	No stacking shall be allowed on road side along National Highway or any public road.
52	Concealing of any information/data of submission of wrong/fabricated information by the Project Proponent and failure to comply with any of the above conditions may lead to withdrawal of the EC and attract action under the provisions of EP Act, 1986.
53	Mining shall be done manually minimally supported by semi-mechanized methods. Heavy machinery like JCBs, L&T hydraulic excavators etc. should not be allowed. Emphasis should be given to employment of locally available labour force to address the socio-economic concerns of the locals.
54	The progressive mine closure shall be as per Rules in vogue. All actions relating to progressive mine closure shall be taken well in advance during the final year of mining so that the site is rehabilitated ecologically.
55	The reasonable concerns expressed by the local population during public hearing or otherwise shall be addressed by the Project Proponent. No blasting operations shall be allowed.
56	No mining activity shall be carried out in flowing water channel area within the mining block and adequate measures shall be taken to safeguard water quality and aquatic life including fisheries if available in the same.
57	The PP shall earmark funds strictly as per the Environmental Management Plan to be spent on environmental monitoring, dust sprinkling, green belt development, rehabilitation of mined out area and landscaping/regressing and haulage route maintenance. The detailed updated plan shall be submitted to JKEIAA as per above deliberations before grant of formal EC. Further, the CSR funds shall be earmarked and utilized as per CSR Rules.
58	The hydraulic structures/embankments /protection bunds shall not be disturbed /damaged during mining operations.
59	The alignment of the bank of the river and water shall not be changed in any case.
60	The water way of the Nalla shall not be restricted.
61	The applicant is bound to abide by the J&K Water Resources(Regulation and Management) Act and Rules of 2011 and J&K Fisheries Act, 2016 and all other relevant Acts and Rules thereof.
62	The EC is subject to condition that the mining block is located on state land exclusively in river bed without any encumbrances of any sort.

63	Under CSR, within 2 km radial distance, activities like regular health check-up of local villagers once a week shall be undertaken with free medicines. Safe drinking water facility by way of renovation of existing tanks/wells, digging of new tube wells and installation of water filters shall be undertaken. Skill development trainings shall be organized for unemployed local youth. Further, construction of toilets in schools, solar street lighting, free distribution of books, note books, N95 masks, hand sanitizers and school bags among students within 2 km radius from the mine area shall be undertaken. Under EMP, with 2 kms radial distance from mine area; air, water, soil, noise pollution monitoring on half yearly basis, black topping of roads passing through villages and maintenance of haulage /extraction routes, water sprinkling, PPE to mine workers, bearing of school/college fee and allied costs on education of children of mine workers, bearing of all costs on ailments/healthcare of mine workers, creation of green belt by way of raising and maintenance of 2500 trees per hectare on land identified by DFO Social Forestry concerned in consultation with village panchayat during the period of mining, shall be undertaken.
64	The JKEIAA reserves the right to impose any other condition in the EC at any time during the period of mining lease. The JKEIAA reserves the right to revoke the EC in case any of the environmental clearance conditions are violated during the mining activity. Mere grant of Provisional Environmental Clearance does not entitle the Project Proponent for grant of Formal Environmental Clearance / mining lease unless he obtains all other clearances as required under other provisions of law.
65	The EC is subject to condition that the Project proponent shall not change the water course of the river and no mining activity shall be carried out in active channel area, if any in the mining block.
66	On the request of project proponent, the competent authority shall issue necessary corrigendum to the approved mining plan w.r.t mining depth and area excluding the active water channel and quantification of the targeted mineral.
67	The project proponent shall undertake an environmental audit at least once a year by a reputed third-party entity and report of such audit shall be placed in public domain.
68	After ceasing the mining operations, the project proponent shall undertake re-grassing of the mining lease area and any other area which may have been disturbed due to mining activities and restore the area to a condition fit for growth of flora, fauna and fodder as per rules in vogue.
69	The EC shall be valid for a period of only three years from the date of commencement of the mining operations duly certified by the District Mineral Officer concerned with intimation to the JKEIAA and JKPCB in view of non-availability of replenishment data provided in the DSR.
70	An appeal against the EC shall lie with the Hon'ble NGT, if preferred within 30 days
71	In the event any conflict in interpretation of Standard /General Conditions vis-a vis

Sd/-
(Lal Chand), IFS,
Chairman, JKEIAA

Dated 13 - 07 - 2021

No. JKEIAA/2020/232/1701-15

Copy to the:-

1. Commissioner /Secretary to Government, Mining Department, J&K Government for favour of information.



2. Commissioner/Secretary to Government, Forest, Ecology & Environment Department, J&K Government, Civil Secretariat, Jammu for favour of kind information.
3. Commissioner/Secretary to Government, Jal Shakti Department, J&K Government, Civil Secretariat, Jammu for favour of kind information.
4. Chairman, J&K Pollution Control Board for favour of kind information. He is requested to properly monitor the Environment clearance conditions and monitoring report thereof may be submitted to this office quarterly failing which EC so issued will be treated as null and void.
5. Regional Officer, Integrated Regional Office, Jammu, Ministry of Environment, Forest & Climate Change, J&K and Ladakh UT for favour information, env.irojk-mefcc@gov.in
6. Divisional Commissioner, Jammu for favour of information and necessary action in case the matter attracts any policy/legal decision with respect to communication No. FC-LS/Misc-288-2020 dated 22/10/2020 on the subject.
7. Director, Geology & Mining Department, J&K Government, Jammu for information and necessary action. It may be ensured that all conditions of E.C. are fulfilled.
8. Director, Fisheries Department, J&K Government for information.
9. Deputy Commissioner Kathua, for information and necessary action in case the matter attracts any policy/legal decision with respect to communication No. FC-LS/Misc-288-2020 dated 22/10/2020 on the subject.
10. Chief Engineer, Irrigation & Flood Control Department, Jammu for information.
11. Secretary, JK Expert Appraisal Committee for information.
12. Divisional Forest Officer (T), Kathua for information.
13. Divisional Forest Officer, Social Forestry, Kathua for information.
14. <https://parivesh.nic.in/>



Neelgaur
 (Dr. Neelgaur) JFS
 Pr. CCF/Director,
 Ecology, Env. & Remote
 Sensing Department,
 Member-Secretary, JKEIAA



0191-2474553/0194-2490602

Ministry of Environment, Forest & Climate Change Govt. of India.

J&K ENVIRONMENT IMPACT ASSESSMENT AUTHORITY**(at) DEPARTMENT OF ECOLOGY, ENVIRONMENT AND REMOTE SENSING**

S.D.A. Colony, Bemina, Srinagar-190018 (May-Oct)/ Paryavaran Bhawan, Transport Nagar, Gladni, Jammu-180006 (Nov-Apr)

Email: jkseiaa@gmail.com, website:www.parivesh.nic.in



Mr. Paramjit Singh,
R/O 197-Jarai,
P.O. Industrial Estate,
District Kathua-184101

Subject: Grant of Environment Clearance in favour of M/S PARAMJEET SINGH -197 Jaarai, Tehsil & District Kathua, Jammu and Kashmir - 184101 under Proposal No: SIA/JK/MIN/146620/2020 for River bed material Mining project located at Village Pandori, Tehsil Nagri Parole, District Kahtua.

Kindly refer your application received in this office on 27-05-2020 under proposal No. SIA/JK/MIN/146620/2020 for Grant of Environment Clearance in favour of Mr. PARAMJEET SINGH -197 Jaarai, Tehsil & District Kathua, Jammu and Kashmir-184101 for River bed material Mining project located at Village Pandori, Tehsil Nagri Parole, District Kahtua.

The above quoted River bed material mining project involves an area of 3.98 ha. for extraction of River Bed Material in Ujh River Village-Pandori, Tehsil-Nagri Parole Tehsil & District-Kathua. The project cost is 30 lacs and the project period is 5 years. The project land is private land under khasra Nos 225,229,207,241,242,244,276/246 lying in the centre of Ujh river Downstream Pandori Bridge, and the title verification has been done by the concerned revenue authority vide letter 10/08/2019 that the original owners of the said land have entered into an agreement to sell in favour of the project proponent on 30/04/2019. Further, the Geology & Mining Department has issued the letter of intent vide letter No. 319/MCC/DGM/ML/19/184042 dated 28/09/2019 which was revalidated vide letter No. 319/MCC/DGM/ML/19-20/3818-24 dated 11/08/2020. The mining plan has been approved by the Mining Plan approval Committee headed by the concerned Dy. Commissioner with members from the Line departments.

The project site bears the following geo-coordinates: -

Point	Latitude	Longitude
A	32°20'6.12" N	75°23'38.43" E
B	32°19'52.83" N	75°23'34.75" E
C	32°19'47.89" N	75°23'32.36" E



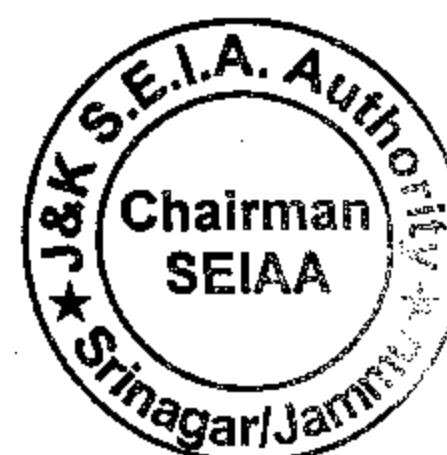
D	32°19'52.86" N	75°23'32.39" E
E	32°20'6.76" N	75°23'34.53" E

The above quoted case was discussed in the meetings of JK Expert Appraisal Committee held on 13th June, 2020 & in the meeting of JK Environment Impact Assessment Authority meeting held on 27th June, 2020.

The JKEIAA in its meeting held on 27th June, 2020 decided to uphold the recommendations of the JK Expert Appraisal Committee for grant of Environmental clearance in favour of Mr. PARAMJEET SINGH -197 Jaarai, Tehsil & District Kathua, Jammu and Kashmir-184101 for River bed material Mining project located at Village Pandori, Tehsil Nagri Parole, District Kahtua. subject to the revalidation of Letter of Intent (LIO) earlier issued vide No. 319/MCC/DGM/ML/19/1840-42 dated 28-09-2019 valid for six months which was since expired. Now the Project proponent has submitted letter NO. 319/MCC/DGM/ML/19-20/3818-24 dated 11/08/2020 by Geology & Mining Department favourable considering his application for extension of LoI, giving him time upto 27-09-2020 to completion of processes. Accordingly JK Environment Impact Assessment Authority accords Environmental clearance in favour of the Project proponent for above quoted project under Environment Impact Assessment Notification dated September, 2006 as amended from time to time subject to the fulfilment of following specific and General Conditions as stipulated by the Committee in the Minutes of the Meeting held on 13th June, 2020.

SPECIFIC CONDITIONS:

1. This Environmental Clearance is granted subject to final outcome of any litigation pending before Hon'ble Supreme Court of India, Hon'ble High Court of Jammu & Kashmir, Hon'ble NGT, or any other Court of Law, if any, as may be applicable to this project.
2. This Environmental Clearance is without prejudice to the standing instructions /orders from the competent authorities in the MoEF&CC, GoI and the UT of J&K w.r.t river bed mining activity.
3. The Project proponent shall obtain Consent to Operate from the J&K Pollution Control Board/Committee and effectively implement all the conditions stipulated therein.
4. In the first year, excavation shall not be carried out beyond a maximum depth of 1.00 meter from the surface of the river bed or upto 1 meter above the ground water level whichever is less. However, after the period of expiry of one complete year from the date of mining activity is executed on ground, an inspection committee of the Geology & Mining Department shall certify that the mined out mineral has



- been replenished and any mining has not caused or will not cause any damage to the local ecology if the mining depth is increased to 1.5 mts against 3.0 metres recommended in the approved mining plan, thereafter, the project proponent can be allowed to go upto a depth of 1.5 mts or upto 1 meter above the ground water level whichever is less subject to the condition that annual inspection and subsequent certifications shall be undertaken by the Geology & Mining Department under intimation to regulatory authorities including JKEIAA to protect the stream ecology.
5. The District Mineral Officer shall monitor the replenishment of the mined-out areas, traffic management, levels of production, river bank erosion, exit point of the site and instruct the Project proponent for initiating measures for mitigating environmental concerns.
 6. The Project proponent shall ensure that the roads leading to the site and the river banks do not get damaged due to transportation of the mined out mineral and transportation of minerals will be as per IRC guidelines w.r.t axle load specified for the road.
 7. The mineral transportation shall be only through covered trucks and vehicles carrying the minerals will not be overloaded.
 8. Water sprinkling of the roads leading to the mining site should be done adequately.
 9. The project proponent shall take all precautionary measures during mining operations for conservation and protection of endangered fauna and flora in the area.
 10. The project proponent must ensure that the biological clock of the villagers in the vicinity of the project is not disturbed by night operations and all measures must be taken for keeping the noise levels within prescribed levels.
 11. Transportation of minerals passing through villages shall not be allowed. A bypass road/s leaving a gap of 200 m shall be constructed if link road passes through villages.
 12. Provision shall be kept for housing of the labour force, toilets, facilities for cooking, safe water, health care, crèche etc. for the labour force.
 13. A final Mine closure Plan along with details of Corpus fund shall be communicated to the MoEF&CC in advance for approval.
 14. The PP shall submit annual replenishment report certified by Geology & Mining Department. In case the replenishment is lower than the projected rate of production, then the mining activity/ production levels shall be decreased / stopped forthwith.
 15. The stream shall not be diverted for the purpose of sand mining.
 16. No blasting operations shall be allowed.
 17. Mining shall be done manually minimally supported by semi-mechanized methods.



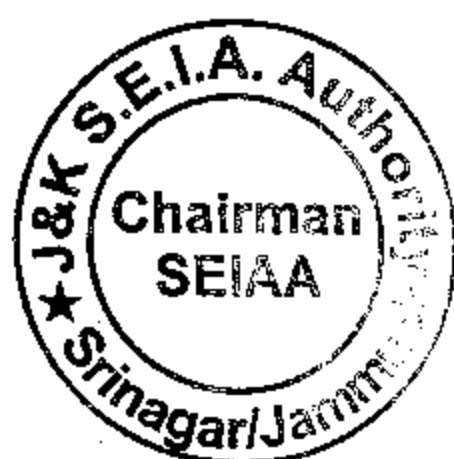
18. The top soil in case of surface land mining shall be temporarily stored at an appropriate site and concurrently used for land reclamation.
19. The EC holder shall keep proper account of the quantity of mineral mined out, despatched from the mine, mode of transport, registration No. of the vehicle.
20. Permanent pillars with depth of 1.5 m below ground and 1.2 m above ground should be installed at all vertices of the mineral Block marking its limits exhibiting geo-coordinates, Mineral Block No., Village Name, Lease Area and other details leaving 15% of river width from bank untouched. A prominent sign board shall also be installed indicating the details of Mineral block like Area, length, breadth, coordinates, depth etc.
21. Spring sources if any should not be disturbed during the mining operations.
22. The Project proponent shall appoint an occupational health specialist for the treatment of mine workers and their regular health check-up.
23. CSR activities as applicable to the project shall be undertaken by the Project Proponent in a systematic manner after conducting door to door survey to ascertain the needs of neighbourhood, in consultation with the local panchayat and the report shall be submitted to the MoEF&CC and its Regional Office at Chandigarh on six monthly basis.
24. The mining operations shall be undertaken in a systematic manner so that it does not damage the aesthetic view of the area.
25. Restoration of the flora effected by mining operations should be done immediately and at least 50 trees of indigenous species per hectare should be planted and maintained by the EC holder along the banks of the river adjacent to the Mining area. Protection of turtle, bird habitat, fish habitat and other aquatic life shall be maintained by providing requisite corridors across the Mining area along the gradient.
26. Adequate steps should be taken to check soil erosion and engineering structures shall be raised near the bank wherever required.
27. No overhangs shall be allowed to be formed due to mining operations and mining shall not be allowed where subsidence of rocks is likely to occur due to steep slope.
28. Site clearance and tidiness shall be maintained to have minimum visual impact due to mining. Dumping of waste shall be as per prescriptions in the approved mining plan. The rubbish burial shall not be allowed in the river system.
29. Mining shall not be allowed where there is danger to flood protection works and places of cultural, religious and historical significance.
30. No staking of material shall be allowed along the banks and roadside.



31. An amount of Rs 0.60 lacs per annum shall be spent by the project proponent under Corporate Environment Responsibility (CER) as committed during the presentation.
32. An amount of Rs 5.85 lacs shall be spent by the PP under Environment Management Plan. The funds earmarked for EMP/CER/CSR shall be kept in a separate account and utilized in consultation with the local panchayat through the local filed functionaries of the concerned govt. departments.
33. An amount of Rs 0.50 lacs shall be earmarked by the project proponent under CSR to be spent on COVID-19 response system in the nearby villages in consultation with local panchayat.

General Conditions:

1. The EC holder shall take all measures for protection of Environment and control of Pollution.
2. Any change in mining methodology shall be allowed only with prior approval of the MoEF&CC.
3. There should be no change in the calendar plan and excavation and quantity of minerals.
4. Regular monitoring of the ground water to be carried out at upstream and depth of water in the dug-up areas to be measured and recorded twice a year.
5. Monitoring of the ambient Air quality be carried out as per Notification of 2009 as amended from time to time by the CPCB. Water sprinkling to be undertaken at the loading, unloading and transfer points.
6. Regular monitoring of the ground water and its quality shall be carried out in four seasons of the year viz. pre-Monsoon, Monsoon, Post monsoon and winter and the data so collected be sent to the MoEF&CC and the Central Ground water Board.
7. The critical parameters of the Air and water shall be monitored within the impact zone of the Mine area particularly in the nearby habitations. The standing instructions issued from time to time by the MoEF&CC and available on its website at www.moef.nic.in shall be referred in this regard for compliance.
8. Measures should be taken to control noise levels below 85 dBA in the work environment. Workers should be provided with ear plugs.
9. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided training in safety and health care aspects.
10. Funds earmarked for environmental protection should be kept in separate account and should not be diverted for other purposes. Year-



wise expenditure statement should be submitted to the MoEF&CC and its Regional Office at Chandigarh.

11. The Regional Office of the MoEF&CC shall monitor compliance of the conditions of this EC.
12. The EC holder shall submit half yearly compliance reports w.r.t compliance of EC conditions to the MoEF&CC at its office Chandigarh, Central Ground Water Board and the JK Pollution Control Board/Committee.
13. The copy of the EC shall be endorsed to the local Panchayat and all stake holder departments.
14. The JK Pollution Control Board/ Committee shall display the EC at its Regional office, District Industries Centre, Collectors office/ Tehsildar Office for 30 days.
15. The Project Proponent shall advertise, within 7 days of the date of issue of the EC, in two local dailies that the project has been granted EC and the copy of EC is uploaded on the MoEF&CC website at parivesh.nic.in. and copy of same should be endorsed to the Regional Office of the MoEF&CC at Chandigarh for information and necessary action.
16. The MoEF&CC may alter/ modify or stipulate any other condition before, during the operations of the mine if it is found to be in the interest of environmental protection.
17. Concealing of any information/data of submission of wrong/fabricated information by the Project Proponent and failure to comply with any of the above conditions may lead to withdrawal of the EC and attract action under the provisions of EP Act, 1986.
18. This environmental Clearance shall be valid for a period of three years only and the validity shall be reviewed in the light of updated District Survey Report provided an application for such extension is filed by the EC holder at least one month before such expiry, as per the procedure.
19. An appeal against the EC shall lie with the Hon'ble NGT, if preferred within 30 days as prescribed under Section 16 of the NGT Act, 2010.

(Lal Chand) IFS
CHAIRMAN, J.K.E.I.A.A.

No:JKEIAA/2020/203/692-750


Dated: 21-68-2020

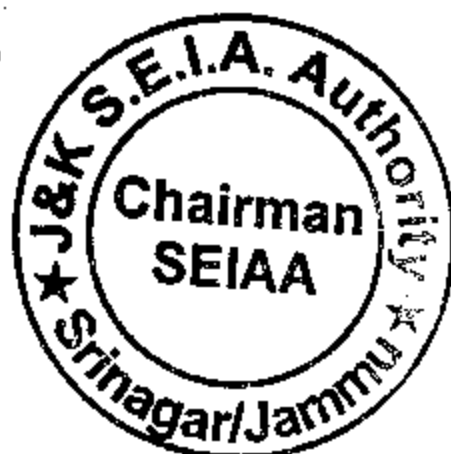
Copy to the:-

1. Principal Secretary to Govt., Industries & Commerce Department, J&K Govt., Civil Secretariat, for favour of information.



2. Commissioner/Secretary to Government, Forest Ecology & Environment Department, J&K Government Civil Secretariat, for favour of information.
3. Chairman, J&K Pollution Control Board, Jammu. He is requested to properly monitor the Environment clearance conditions and monitoring report thereof may be submitted to this office quarterly failing which EC so issued will be treated as null and void.
4. Addl. Pr. Chief Conservator of Forests (Central) Ministry of Environment Forest & Climate Change, Government of India Bay No.24-25 31-A Dakshan Mark Chandigarh-160030 for favour of information.
5. Secretary, JK Expert Appraisal Committee Srinagar for information.
6. Deputy Commissioner, Kathua. He is requested for giving requisite publicity as per procedure & to monitor the compliance of E.C. conditions. In case the E.C. conditions and Pollution control measures are not implemented/installed by the project proponent; the Unit may be closed forthwith.
7. Mr. Ashok Singh, Computer Analyst, he may upload the E.C. on Environmental clearance portal.
8. Mr. Anil Saproo, P.A., he may also upload the E.C. on departmental website.


 21/8/2020
 Dr. Neelu Gera, IFS
 Pr. CCF/Director, EE&RS
 Member-Secretary, JKEIAA





Government of India
Ministry of Environment, Forest & Climate Change
J&K ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
(at) DEPARTMENT OF ECOLOGY, ENVIRONMENT AND REMOTE SENSING
S.D.A. Colony, Bemina, Srinagar-190018 (May-Oct) / Parvatan Bhawan, Transport Nagar, Gdani, Jammu-180066 (Nov-Apr)
Email: jkseiaa@gmail.com, website:www.parivesh.nic.in

Shri Paramjit Singh,
S/O Sh. Tirath Singh,
Address- R/O 197-Jarai,
P.O I.E Kathua,
District Kathua, J.K. U.T.

Subject:- Grant of Environment Clearance for Minor Mineral Block located in Ujh River at Village Jogyian Tehsil Nagri Parole District Kathua area of Block - (9.85Ha.) under proposal No.SIA/JK/MIN/52028/2020.

Reference:- i) Minutes of 36th Meeting of JKEAC held 15th April, 2021
ii) Minutes of 44th Meeting of JKEAC held on 07th June, 2021
iii) Minutes of 35th Meeting of JKEIAA held on 29-04-2021.
iv) Minutes of 44th Meeting of JKEIAA held on 06th July, 2021

Kindly refer your application received in this office 13-03-2021 for Minor Mineral Block located in Ujh River at Village Jogyian Tehsil Nagri Parole District Kathua area of Block - (9.65Ha.) under proposal No.SIA/JK/MIN/52028/2020.

The JK Environment Impact Assessment Authority accorded approval to grant of Environment Clearance in favour of Shri Paramjit Singh, S/O Sh. Tirath Singh, Address- R/O 197-Jarai, P.O I.E Kathua, District Kathua, J.K. U.T. for Minor Mineral Block located in Ujh River at Village Jogyian Tehsil Nagri Parole District Kathua area of Block - (9.85 Ha.) under proposal No.SIA/JK/MIN/52028/2020 in pursuance to Environment Impact Assessment Notification, 2006 as amended from time to time.

The Khasra Numbers **233, 237, 258 & 258/1** (Area 9.85 Ha.) of the project as per Letter of Intent issued by the Geology & Mining Department J&K Government vide letter No.426/MCC/DGM/ML/19/2186-88 dated 23-10-2019.

The geo-graphical co-ordinates of the project are as under:-

Corner Point	Latitude	Longitude
A	32°22'19.48"N	75°23'44.91"E
B	32°22'22.40"N	75°23'43.80"E
C	32°22'26.76"N	75°23'43.19"E
D	32°22'28.66"N	75°23'41.57"E
E	32°22'23.18"N	75°23'41.04"E
F	32°22'23.74"N	75°23'38.40"E
G	32°22'23.41"N	75°23'37.30"E
H	32°22'22.42"N	75°23'37.03"E



K	32°22'21.00"N	75°23'37.43"E
L	32°22'19.78"N	75°23'37.48"E
M	32°22'18.85"N	75°23'36.97"E
N	32°22'18.50"N	75°23'38.50"E
O	32°22'15.18"N	75°23'38.69"E
P	32°22'15.12"N	75°23'40.08"E
Q	32°22'14.28"N	75°23'40.77"E
S	32°22'13.21"N	75°23'40.64"E
T	32°22'12.31"N	75°23'39.98"E
U	32°22'8.39"N	75°23'41.20"E
V	32°22'8.62"N	75°23'45.87"E
W	32°22'13.19"N	75°23'49.76"E
X	32°22'16.16"N	75°23'47.80"E

The Environment clearance is subject to Revision of mining plan in terms of Section 4.3 (r) of Enforcement & Monitoring Guidelines for Sand Mining – 2020, issued by Ministry of Environment, Forests and Climate Change whereunder the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report. Besides, as per deliberations of the JKEAC Meeting with its approval by the competent authority, within a period of 3 – months from the date of issuance of Environment clearance.

The Environment clearance is also subject to the fulfillment/compliance of following standard & specific conditions:-

STANDARD CONDITIONS:-

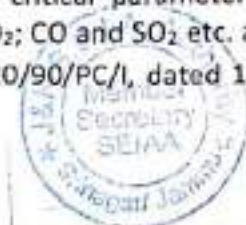
- a) **Statutory compliance**
 - i) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court of J&K, Hon'ble NGT and any other Court of competent jurisdiction, as may be applicable.
 - ii) The Project Proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
 - iii) The UT Government of J&K shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
 - iv) This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing COMMITTEE of National Board for Wildlife, if applicable to the Project.
 - v) This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.



- vi) Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/COMMITTEE.
- vii) The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- viii) The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- ix) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IAJ (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- x) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- xi) A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- xii) State Pollution Control Board/COMMITTEE shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- xiii) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area.
- xiv) The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/COMMITTEE and web site of the Ministry of Environment, Forest and Climate Change (www.environmentclearance.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
- xv) The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

b) Air quality monitoring and preservation

- (1) The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM 2.5, NO₂; CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PC/I, dated 18.11.2009 covering the



aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

- (2) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance; Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

c) Water quality monitoring and preservation

- (1) In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro- geological study of the area.
- (2) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- (3) Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- (4) The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The Project Proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to



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water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

- (5) Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-IAJI (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- (6) Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
- (7) Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- (8) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/COMMITTEE.

d) Noise and vibration monitoring and prevention

- (1) The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- (2) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- (3) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.



e) Mining plan

- (1) The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation **subject to changes recommended in the specific conditions herein below**. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
- (2) The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
- (3) The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

f) Land reclamation

- (1) The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- (2) The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- (3) The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan. iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ levelling of dump mass. In critical areas, use of geo textiles/ geomembranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.



- (4) The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.
- (5) Catch drains, settling tanks and ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintain properly.
- (6) Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains,
- (7) The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

g) Transportation

- (1) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. *(In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated.)* All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- (2) The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.



h) Green Belt

- (1) The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- (2) The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- (3) The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- (4) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- (5) And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.

i) Public hearing and human health issues

- (1) The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintain properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office and DGMS on half-yearly basis.
- (2) The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV,



Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

- (3) The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
- (4) The Proponent shall maintain a record of performance indicators for workers which includes
- there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9,
 - the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,
 - At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1) Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age,
 - their hearing should not be affected. As a proof an Audiogram (first and last need to be presented),
 - they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement,
 - they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC annually along with details of the relief and compensation paid to workers having above indications.
- (5) The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- (6) Project Proponent shall make provision for the housing for workers/labors or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking



water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

- (7) The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing, if applicable, shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

j) Corporate Environment Responsibility (CER)

- (1) The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA, III dated 30/09/2020 or as proposed by EAC shall be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
- (2) Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office.

k) Miscellaneous

- (1) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area and KML file for recording the base line data and closure time data (after three years) and submit a report to concerned Regional Office of the MoEFCC.
- (2) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (3) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- (4) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
- (5) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information/ monitoring reports.

SPECIFIC CONDITIONS: -



1	The Project Proponent must obtain NOCs from competent authority of all the concerned stake holder departments /Joint Inspection Report prior to grant of formal Environmental Clearance. The EC shall be subject to compliance of conditions of the NOCs issued by the stake holder departments.
2	The cremation ground if any in the vicinity be properly demarcated and left undisturbed and its map showing geographical coordinates be submitted to JKEIAA before issuance of formal EC. Besides, map showing extraction route bypassing village settlements and agricultural/horticultural land as far as possible be submitted to the JKEIAA before formal grant of EC.
3	The Environment clearance is subject to Revision of mining plan in terms of Section 4.3 (r) of Enforcement & Monitoring Guidelines for Sand Mining – 2020, issued by Ministry of Environment, Forests and Climate Change whereunder the area for removal of minerals shall not exceed 60% of the mine lease area. Calculation of minor mineral production should be done at maximum 1m depth in aggregate with maximum targeted extraction at 122928 MT. Mining depth above 1m if mentioned anywhere in any of the submitted documents whether by mistake or otherwise, shall be treated as omitted.
4	A green belt shall be developed under close supervision of the local panchayat.
5	The river bed material shall be sold to the local population within radial distance of 2 kms from the mine site for residential construction purpose at 50% concessional rates.
6	The formal lease shall be granted only after the Project Proponent deposits the funds earmarked under EMP / CER in a separate account to be opened for the purpose and funds be utilized in coordination with DFO, Social Forestry Dept. and concerned Chief Medical Officer (CMO) under supervision of local Panchayat Head. The funds earmarked for CSR shall also be utilized in accordance with CSR Policy Rules.
7	All the provisions of Minor Mineral Rules sanctioned under SRO105 with all amendments with respect to pertinent provisions of the legal framework relating to progressive mine closure shall be complied by the Project Proponent.
8	This Environmental Clearance is subject to final outcome of any litigation pending before Hon'ble Supreme Court of India, Hon'ble High Court of Jammu & Kashmir, Hon'ble NGT, or any other Court of Law, if any, as may be applicable to this project.
9	This Environmental Clearance is without prejudice to the standing instructions /orders from the competent authorities in the MoEF&CC, Gol and the UT of J&K w.r.t river bed mining activity.
10	An inspection Committee comprising of Additional Dy. Commissioner, District Mineral Officer, representative of Pollution Control Board, Executive Engineer Irrigation & Flood Control Dept. and District Fisheries Officer shall monitor the implementation of the EMP and also certify at the end of each monsoon, that sufficient replenishment of the minor mineral has taken place during monsoon and further mining in the mining block shall not adversely affect the hydrological and ecological settings in the area.
11	The Project Proponent shall take all precautionary measures during mining operations for conservation and protection of endangered fauna and flora in the area.
12	Masks and PPE shall be provided to the workers in view of COVID-19.
13	Social distancing norms and other standard operating procedures relating to COVID-19 shall be followed during mining activity.



14	The plan worked out and expenditure made under Occupational Health should be undertaken in consultation with the Local Health Institution/PHC/Sub-Centre for utilization for the health and welfare of the local workers involved in mining activity and villagers living in the close vicinity. Regular Medical checkups and free medicines shall be provided under the fund.
14	The Project Proponent must ensure that the biological clock of the villagers in the vicinity of the project is not disturbed by any unauthorized night operations and all measures must be taken for keeping the noise levels within prescribed levels.
15	Provision shall be kept for housing of the labour force, toilets, facilities for cooking, safe water, health care, crèche etc. for the labour force.
17	A final Mine closure Plan along with details of Corpus fund shall be communicated to the MoEF&CC in advance for approval.
18	The top soil in case of surface land mining shall be temporarily stored at the designated / appropriate site and concurrently used for land reclamation.
19	The mining operations shall be undertaken in a systematic manner so that it does not damage the aesthetic view of the area.
20	Adequate steps should be taken to check soil erosion and engineering structures shall be raised wherever required. The mining shall be restricted to 3/4th of the width of the river/riverlet or 7.5 m(inward) from river bank but upto 10% of the width of the river.
21	The compliance report shall be submitted to the Regional Office of the MoEF&CC at Chandigarh with a copy to the Regulatory Authority.
22	The mining activity should in no case go beyond the area as mentioned in the Letter of Intent and a buffer area is maintained such that the slopes of adjoining area does not get disturbed.
23	All the provisions made and restrictions imposed as covered in the Minor Mineral Rules, shall be complied with, particularly regarding Environment Management Practices and its fund management.
24	The recommendations made in the District Survey Report on sustainable mining practices if any shall be complied.
25	The mining shall be done in bench form with maximum bench height of 1 metre.
26	Mining should be initiated only after installation of signboards with demarcation pillars indicating the geo-coordinates of the plot as mentioned in the letter of intent , measurements (length /breadth) and should be laid in presence of the authorized official of the Geology & Mining Department. The demarcation pillars site should mention the specific EC conditions and contact details of concerned authorities responsible for monitoring of compliance of EC conditions/district administration/Police at four corners of the mining sites prominently on a large size durable display board for enabling the public to inform the authorities in case of violation of the EC conditions. The display board with details shall be maintained in perfect order throughout the period of lease/mining.
27	There should be no change in the method of excavation and quantity of minerals to be extracted.



28	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers concerned for inspection.
29	The access to mining site should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for in accordance with standing guidelines issued by the Govt.
30	The Geology & Mining Department should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the plot and the number of trucks moving out with the mineral.
31	The PP should ensure no agriculture land in the area is used for any storage of sand or gets damaged due to any other transportation activity. Where ever, damages to agricultural land, assets or human or bovine life by way of plying of trollies and tippers etc. involved in transportation of minor mineral is reported, the Project Proponent shall pay adequate compensation with penalty to the effected persons as to be fixed up by the competent authority.
32	Waste generated will be collected on regular basis and will be disposed as per the Municipal Solid Waste Management (Management & Handling) Rule 2000 and its subsequent amendments.
33	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
34	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded.
35	Overloading of trucks and trolleys will be avoided.
36	All the instructions from authorities representing various government departments having stakes shall be complied with during the mining operations.
37	Haul road will be kept wide, compact and water spraying will be done. It shall be properly maintain by the PP and restored to original position after mining. Axel load on the roads should not exceed the prescribed load as per IRC
38	Restricted working hours. Mining operation has to be carried out between 6 am to 7 pm. during day light. Mining operations shall not be allowed at night.
39	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope. Mining activity shall not be avoided in rainy season
40	Vehicles used for transportation of material are to be permitted only with fitness and PUC Certificates.
41	There shall be no extraction of stone / boulder in landslide prone areas.
42	Adequate facility for drinking water and toilets should be provided for the workers.
43	There should be controlled clearance of overground vegetation to be undertaken.
44	Transport of mineral will not be done through villages / habitations and any private productive or waste land.
45	Deep drilled handpump with sufficient funding provision should be earmarked for providing drinking facility to the labour force.
46	Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.



47	The PP shall be responsible for enforcement of COVID-19 standard operating procedures and guidelines with respect to safety of workers involved in the mining activity.
48	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC relevant guidelines if any in this regard.
49	Health and safety of workers should be taken care of. They should also be provided training in safety and health care aspects.
50	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
51	No stacking shall be allowed on road side along National Highway or any public road.
52	Concealing of any information/data of submission of wrong/fabricated information by the Project Proponent and failure to comply with any of the above conditions may lead to withdrawal of the EC and attract action under the provisions of EP Act, 1986.
53	Mining shall be done manually minimally supported by semi-mechanized methods. Heavy machinery like JCBs, L&T hydraulic excavators etc. should not be allowed. Emphasis should be given to employment of locally available labour force to address the socio-economic concerns of the locals.
54	The progressive mine closure shall be as per Rules in vogue. All actions relating to progressive mine closure shall be taken well in advance during the final year of mining so that the site is rehabilitated ecologically.
55	The reasonable concerns expressed by the local population during public hearing or otherwise shall be addressed by the Project Proponent. No blasting operations shall be allowed.
56	No mining activity shall be carried out in flowing water channel area within the mining block and adequate measures shall be taken to safeguard water quality and aquatic life including fisheries if available in the same.
57	The PP shall earmark funds strictly as per the Environmental Management Plan to be spent on environmental monitoring, dust sprinkling, green belt development, rehabilitation of mined out area and landscaping/regressing and haulage route maintenance. The detailed updated plan shall be submitted to JKEIAA as per above deliberations before grant of formal EC. Further, the CSR funds shall be earmarked and utilized as per CSR Rules.
58	The hydraulic structures/embankments /protection bunds shall not be disturbed /damaged during mining operations.
59	The alignment of the bank of the river and water shall not be changed in any case.
60	The water way of the Nalla shall not be restricted.
61	The applicant is bound to abide by the J&K Water Resources(Regulation and Management) Act and Rules of 2011 and J&K Fisheries Act, 2016 and all other relevant Acts and Rules thereof.
62	The EC is subject to condition that the mining block is located on state land exclusively in river bed without any encumbrances of any sort.



63	Under CSR, within 2 km radial distance, activities like regular health check-up of local villagers once a week shall be undertaken with free medicines. Safe drinking water facility by way of renovation of existing tanks/wells, digging of new tube wells and installation of water filters shall be undertaken. Skill development trainings shall be organized for unemployed local youth. Further, construction of toilets in schools, solar street lighting, free distribution of books, note books, N95 masks, hand sanitizers and school bags among students within 2 km radius from the mine area shall be undertaken. Under EMP, with 2 kms radial distance from mine area; air, water, soil, noise pollution monitoring on half yearly basis, black topping of roads passing through villages and maintenance of haulage /extraction routes, water sprinkling, PPE to mine workers, bearing of school/college fee and allied costs on education of children of mine workers, bearing of all costs on ailments/healthcare of mine workers, creation of green belt by way of raising and maintenance of 2500 trees per hectare on land identified by DFO Social Forestry concerned in consultation with village panchayat during the period of mining, shall be undertaken.
64	The JKEIAA reserves the right to impose any other condition in the EC at any time during the period of mining lease. The JKEIAA reserves the right to revoke the EC in case any of the environmental clearance conditions are violated during the mining activity. Mere grant of Provisional Environmental Clearance does not entitle the Project Proponent for grant of Formal Environmental Clearance / mining lease unless he obtains all other clearances as required under other provisions of law.
65	The EC is subject to condition that the Project proponent shall not change the water course of the river and no mining activity shall be carried out in active channel area, if any in the mining block.
66	On the request of project proponent, the competent authority shall issue necessary corrigendum to the approved mining plan w.r.t mining depth and area excluding the active water channel and quantification of the targeted mineral.
67	The project proponent shall undertake an environmental audit at least once a year by a reputed third-party entity and report of such audit shall be placed in public domain.
68	After ceasing the mining operations, the project proponent shall undertake re-grassing of the mining lease area and any other area which may have been disturbed due to mining activities and restore the area to a condition fit for growth of flora, fauna and fodder as per rules in vogue.
69	The EC shall be valid for a period of only three years from the date of commencement of the mining operations duly certified by the District Mineral Officer concerned with intimation to the JKEIAA and JKPCB in view of non- availability of replenishment data provided in the DSR.
70	An appeal against the EC shall lie with the Hon'ble NGT, if preferred within 30 days
71	In the event any conflict in interpretation of Standard /General Conditions vis-a vis

Sd/-
(Lal Chand), IFS,
Chairman, JKEIAA

No. JKEIAA/2020/235/1731-45
Copy to the:-

1. Commissioner /Secretary to Government, Mining Department, J&K Government for favour of information.



Dated 13 - 07 - 2021

2. Commissioner/Secretary to Government, Forest, Ecology & Environment Department, J&K Government, Civil Secretariat, Jammu for favour of kind information.
3. Commissioner/Secretary to Government, Jal Shakti Department, J&K Government, Civil Secretariat, Jammu for favour of kind information.
4. Chairman, J&K Pollution Control Board for favour of kind information. He is requested to properly monitor the Environment clearance conditions and monitoring report thereof may be submitted to this office quarterly failing which EC so issued will be treated as null and void.
5. Regional Officer, Integrated Regional Office, Jammu, Ministry of Environment, Forest & Climate Change, J&K and Ladakh UT for favour information. env.irojk-mefcc@gov.in
6. Divisional Commissioner, Jammu for favour of information and necessary action in case the matter attracts any policy/legal decision with respect to communication No. FC-LS/Misc-288-2020 dated 22/10/2020 on the subject.
7. Director, Geology & Mining Department, J&K Government, Jammu for information and necessary action. It may be ensured that all conditions of E.C. are fulfilled.
8. Director, Fisheries Department, J&K Government for information.
9. Deputy Commissioner Kathua, for information and necessary action in case the matter attracts any policy/legal decision with respect to communication No. FC-LS/Misc-288-2020 dated 22/10/2020 on the subject.
10. Chief Engineer, Irrigation & Flood Control Department, Jammu for information.
11. Secretary, JK Expert Appraisal Committee for information.
12. Divisional Forest Officer (T), Kathua for information.
13. Divisional Forest Officer, Social Forestry, Kathua for information.
14. <https://parivesh.nic.in/>

Neelgaur
 (Dr. Neelgaur) FS
 Pr.CCF/Director,

Ecology, Env. & Remote
 Sensing Department,

Member-Secretary, JKEIAA





0191-2474553/0194-2490602

Government of India

Ministry of Environment, Forest & Climate Change

J&K ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

(a) DEPARTMENT OF ECOLOGY, ENVIRONMENT AND REMOTE SENSING

S.D.V. Colony, Baramulla, Srinagar 190018 (3rd Floor) / Parywahan Bhawan, Transport Nagar, Gadsar, Jammu-180006 (New-Age)
Email: jkseiiaa@gmail.com, website: www.parywahan.nic.in

M/S Sai Mines (Shri Karanvir Singh)
S/O Shri Surinder Singh 01,
Lane No.3, Shaheed Udham Singh Nagar,
Pathankot, Punjab.

Subject:- Grant of Environment Clearance for River bed material project at minor mineral Block 23, Johad Khad, Village Johad, Tehsil & District Kathua, JK UT resized Area 5.71ha. under proposal No. SIA/JK/MIN/59417/2020.

Reference:- i) Minutes of the 83rd Meeting of JKEAC held on 22nd January, 2022
ii) Minutes of the 75th Meeting of JKEIAA held on 05th February, 2022

Kindly refer your application received in this office on 21-09-2021 for River bed material project at minor mineral Block 23, Johad Khad, Village Johad, Tehsil & District Kathua, JK UT resized Area 5.71ha. under proposal No. SIA/JK/MIN/59417/2020.

The JK Environment Impact Assessment Authority accorded approval to grant of Environment clearance in favour of M/S Sai Mines (Shri Karanvir Singh) S/O Shri Surinder Singh 01, Lane No.3, Shaheed Udham Singh Nagar, Pathankot, Punjab for River bed material project at minor mineral Block 23, Johad Khad, Village Johad, Tehsil & District Kathua, JK UT resized Area 5.71ha. under proposal No. SIA/JK/MIN/59417/2020 in pursuance to Environment Impact Assessment Notification, 2006 as amended from time to time.

The geographical co-ordinates as per Revised Site Plan issued by the Geology & Mining Department are as under:-

Pillar	Latitude	Longitude
1	32°30'9.66"N	75°28'28.03"E
B	32°30'8.94"N	75°28'30.11"E
C	32°30'9.60"N	75°28'39.06"E
D	32°30'9.52"N	75°28'43.17"E
E	32°30'6.29"N	75°28'55.33"E
F	32°30'5.86"N	75°29'5.33"E
G	32°30'7.09"N	75°29'5.17"E
H	32°30'8.18"N	75°28'59.23"E
I	32°30'8.02"N	75°28'55.07"E
J	32°30'11.33"N	75°28'44.25"E
K	32°30'11.77"N	75°28'39.20"E
L	32°30'11.02"N	75°28'33.39"E
2	32°30'11.92"N	75°28'29.49"E

"The Environment clearance is subject to Revision of mining plan in terms of Section 4.3 (r) of Enforcement Monitoring Guidelines for Sand Mining – 2020, issued by Ministry of Environment, Forests and Climate Change where-under the area for removal of minerals shall not exceed 60% of the



mine lease area and any deviation or relaxation in this regard shall be adequately supported by the scientific report. **Mining depth be restricted to max. 1m in aggregate and bulk density of 2.0 be adopted for calculating mineral production subject to maximum production of 68500 MT,** in view non-availability of replenishment data in the DSRs. The revised Mining plan & PFR, revised surface plan, and revised calculation of minor mineral production at maximum 1m. depth in aggregate, mapping of haulage route, etc., in light of deliberations of the JKEAC etc., be submitted to the JKEIAA within a period of three months from the date of issuance of Environment clearance. Compliance to the specific ToR condition relating to photographs of display screen displaying the date of collection of data within six months of grant of formal Environment clearance. In case the consultant has used manual system to evacuate the PM10 level on replacing 8"x10" size filter paper after 8hr duration, the photographs of its timer display with reveals the actual operating time of the machine, be included in the EIA Report.

No JCBs/ Excavators/ Bulldozers to be used in mining and no water course to be disturbed while transporting minor minerals.

Project proponent is advised to address the genuine concerns of the locals deliberated during the public hearing.

The validity of Environment clearance will be only **three years** from the date of commencement of the mining operations duly certified by the District Mineral Officer concerned with intimation to the JKEIAA and JKPCB in view of non-availability of replenishment data.

The Environment clearance is also subject to the fulfillment/compliance of following standard & specific conditions:-

STANDARD CONDITIONS:-

Statutory compliance

- 1) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court of J&K, Hon'ble NGT and any other Court of competent jurisdiction, as may be applicable.
- 2) The Project Proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- 3) The UT Government of J&K shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 4) This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- 5) This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- 6) Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/COMMITTEE.
- 7) The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.



- 8) The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- 9) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IAJI (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- 10) A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- 11) State Pollution Control Board/COMMITTEE shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- 12) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area.
- 13) The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/COMMITTEE and web site of the Ministry of Environment, Forest and Climate Change (www.environmentclearance.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
- 14) The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

Air quality monitoring and preservation

- 15) The Project Proponent shall generate data on air quality parameters PM10, PM2.5, NO2; CO and SO2 etc. as covered in the EIA Report covering the aspects of transportation, extraction etc in the impact zone as per the site condition to ascertain the exposure characteristics at specific places and submit the same along with 6-monthly compliance report to concerned IRO. The data be also displayed prominently at the site.
- 16) Effective safeguard measures for prevention of dust generation and subsequent suppression by way of regular mechanical water sprinkling and other measures shall be carried out areas prone to dust pollution including haulage route.

Water quality monitoring and preservation

- 17) In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- 18) Regular monitoring of springs in and around the mine lease shall be carried out and recorded maintained. Natural water bodies and or streams which are flowing in and around the project area should not be disturbed. The PP in consultation with concerned department shall regularly monitor the groundwater table in open dug well located in the nearby villages to ascertain the impact of mining over ground water table. PP shall submit report on changes in ground water level and quality shall be submitted on six-monthly basis to Regional Office of the Ministry, MoEF&CC, CGWA and State Groundwater Department/ State Pollution Control Board.
- 19) The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The Project Proponent shall undertake regular monitoring of water quality upstream and



dowstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

Noise and vibration monitoring and prevention

- 20) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- 21) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

Mining plan

- 22) The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation subject to changes recommended in the specific conditions herein below. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
- 23) The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
- 24) The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.



Transportation

- 25) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. *(In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated.)* All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- 26) The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

Green Belt

- 27) The river bed mining projects involve extraction of sand, gravel and Bajri from dry river/Nallah bed and plantation in the 7.5m buffer of the mining lease will mean plantation in between the river/nallah bed which will obstruct the natural flow of the river/nallah and might also lead to change in natural habitat of aquatic fauna. In lieu of the plantation of river bed the proponents will carry out plantation in the adjacent villages after due consultations with the PR/locals and the concerned DFO. Besides the PP shall adhere to the conditions for green belt development as per CSR/CER/EMP strictly. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- 28) The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- 29) The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- 30) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be



taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.

- 31) And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.

Public hearing and human health issues

- 32) The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintain properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office and DGMS on half-yearly basis.
- 33) The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- 34) The RBM mining does not include extraction of any haeavy minerals nor welding is involved. Hence such blood test or other medical biological monitoring of heavy metals presence is not required. However PP shal periodically monitor health of all the workers involved at mining site as per the regulations of Mines act.
- 35) The Proponent shall maintain a record of performance indicators for workers which includes
- Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For this purpose, schedule of health examination of workers should be drawn and followed accordingly as per the regulations of Mines act.
 - A First Aid Room shall be provided in the project both during construction and operations of the project.
 - They should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC annually along with details of the relief and compensation paid to workers having above indications.
- 36) The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- 37) Project Proponent shall make provision for the housing for workers/labors or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- 38) The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing, if applicable, shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.



Corporate Environment Responsibility (CER)

- 39) The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. III dated 30/09/2020 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
- 40) Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office.

Miscellaneous

- 41) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area and KML file for recording the base line data and closure time data (after three years) and submit a report to concerned Regional Office of the MoEFCC.
- 42) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- 43) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- 44) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
- 45) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information / monitoring reports.

SPECIFIC CONDITIONS: -

1	The Project Proponent must obtain NOCs from competent authority of all the concerned stake holder departments /Joint Inspection Report prior to grant of formal Environmental Clearance (EC). The EC shall be subject to strict compliance of conditions of the NOCs issued by the stake holder departments.
2	The cremation ground if any in the vicinity be properly demarcated and left undisturbed and its map showing geographical coordinates be submitted to JKEIAA before issuance of formal EC. Besides, map showing extraction route bypassing village settlements and agricultural/horticultural land as far as possible be submitted to the JKEIAA before formal grant of EC.
3	The Environment clearance is subject to Revision of mining plan in terms of Section 4.3 (r) of Enforcement Monitoring Guidelines for Sand Mining - 2020, issued by Ministry of Environment, Forests and Climate Change where-under the area for removal of minerals shall not exceed 60% of the mine lease area and any deviation or relaxation in this regard shall be adequately supported by the scientific report. <u>Mining depth be restricted to max. 1m in aggregate and bulk density of 2.0 be adopted for calculating mineral production subject to maximum production of 68500 MT.</u> Mining depth mentioned above the recommended depth by JKEAC, if mentioned anywhere in any of the submitted documents whether by mistake or otherwise, shall be treated as omitted.
4	A green belt shall be developed under close supervision of the local panchayat.



5	The river bed material shall be sold to the local population within radial distance of 2 kms from the mine site for residential construction purpose at 50% concessional rates.
6	The formal lease shall be granted only after the Project Proponent deposits the funds earmarked under EMP / CER in a separate account to be opened for the purpose and funds be utilized in coordination with DFO, Social Forestry Dept. and concerned Chief Medical Officer (CMO) under supervision of local Panchayat Head. The funds earmarked for CSR shall also be utilized in accordance with CSR Policy Rules.
7	All the provisions of Minor Mineral Rules sanctioned under SRO105 with all amendments with respect to pertinent provisions of the legal framework relating to progressive mine closure shall be complied by the Project Proponent.
8	This Environmental Clearance is subject to final outcome of any litigation pending before Hon'ble Supreme Court of India, Hon'ble High Court of Jammu & Kashmir, Hon'ble NGT, or any other Court of Law, if any, as may be applicable to this project.
9	This Environmental Clearance is without prejudice to the standing instructions /orders from the competent authorities in the MoEF&CC, GoI and the UT of J&K w.r.t river bed mining activity.
10	An inspection Committee comprising of Additional Dy. Commissioner, District Mineral Officer, representative of Pollution Control Board, Executive Engineer Irrigation & Flood Control Dept., Executive Engineer, PHE(Jalshakti) Dept. and District Fisheries Officer shall monitor the implementation of the EMP and also certify at the end of each monsoon, that sufficient replenishment of the minor mineral has taken place during monsoon and further mining in the mining block shall not adversely affect the hydrological and ecological settings in the area.
11	The Project Proponent shall take all precautionary measures during mining operations for conservation and protection of endangered fauna and flora in the area.
12	Masks and PPE shall be provided to the workers in view of COVID-19.
13	Social distancing norms and other standard operating procedures relating to COVID- 19 shall be followed during mining activity.
14	The plan worked out and expenditure made under Occupational Health should be undertaken in consultation with the Local Health Institution/PHC/Sub-Centre for utilization for the health and welfare of the local workers involved in mining activity and villagers living in the close vicinity. Regular Medical checkups and free medicines shall be provided under the fund.
15	The Project Proponent must ensure that the biological clock of the villagers in the vicinity of the project is not disturbed by any unauthorized night operations and all measures must be taken for keeping the noise levels within prescribed levels.
16	Provision shall be kept for housing of the labour force, toilets, facilities for cooking, safe water, health care, crèche etc. for the labour force.
17	A final Mine closure Plan along with details of Corpus fund shall be communicated to the MoEF&CC in advance for approval.
18	The top soil in case of surface land mining shall be temporarily stored at the designated / appropriate site and concurrently used for land reclamation.
19	The mining operations shall be undertaken in a systematic manner so that it does not damage the aesthetic view of the area.
20	Adequate steps should be taken to check soil erosion and engineering structures shall be raised wherever required. The mining shall be restricted to 3/4 th of the width of the river/riverlet or 7.5 m(inward) from river bank but upto 10% of the width of the river. While calculating targeted mineral production and while formulating the mining plan, the project proponent shall ensure that the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report in accordance with Sand Mining Monitoring & Enforcement Guidelines of 2020.



21	The compliance report shall be submitted to the Integrated Regional Office of the MoEF&CC at Jammu with a copy to the Regulatory Authority.
22	The mining activity should in no case go beyond the area as mentioned in the Letter of Intent or Environmental clearance letter, whichever is less and a buffer area is maintained such that the slopes of adjoining area does not get disturbed.
23	All the provisions made and restrictions imposed as covered in the Minor Mineral Rules, shall be complied with, particularly regarding Environment Management Practices and its fund management.
24	The recommendations made in the District Survey Report on sustainable mining practices if any shall be complied.
25	The mining shall be done in bench form with maximum bench height within the mining depth as prescribed by the Expert Appraisal Committee
26	Mining should be initiated only after installation of signboards with demarcation pillars indicating the geo-coordinates of the plot as mentioned in the letter of intent, measurements (length/breadth) and should be laid in presence of the authorized official of the Geology & Mining Department. All vertices /corners of the mining block must be marked with concrete pillars of size 0.5m \times 0.5m \times 2.5mts (2.5 mts. is the depth below the NSL).The demarcation pillars site should mention the specific EC conditions and contact details of concerned authorities responsible for monitoring of compliance of EC conditions/district administration/Police at four corners of the mining block prominently on a large size durable display board for enabling the public to inform the authorities in case of violation of the EC conditions. The display board with details shall be maintained in perfect order throughout the period of lease/mining.
27	There should be no change in the method of excavation and quantity of minerals to be extracted.
28	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers concerned for inspection.
29	The access to mining site should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for in accordance with standing guidelines issued by the Govt.
30	The Geology & Mining Department should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the plot and the number of trucks moving out with the mineral.
31	The PP should ensure no agriculture land in the area is used for any storage of sand or gets damaged due to any other transportation activity. Where ever, damages to agricultural land, assets or human or bovine life by way of plying of trollies and tippers etc. involved in transportation of minor mineral is reported, the Project Proponent shall pay adequate compensation with penalty to the effected persons as to be fixed up by the competent authority.
32	Waste generated will be collected on regular basis and will be disposed as per the Municipal Solid Waste Management (Management & Handling) Rule 2000 and its subsequent amendments.
33	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
34	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded.
35	Overloading of trucks and trollies will be avoided.
36	All the instructions from authorities representing various government departments having stakes shall be complied with during the mining operations.



37	Haul road will be kept wide, compact and water spraying will be done. It shall be properly maintain by the PP and restored to original position after mining. Axle load on the roads should not exceed the prescribed load as per IRC
38	Restricted working hours. Mining operation has to be carried out between 6 am to 7 pm. During day light. Mining operations shall not be allowed at night.
39	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope. Mining activity shall not be avoided in rainy season
40	Vehicles used for transportation of material are to be permitted only with fitness and PUC Certificates.
41	There shall be no extraction of stone / boulder in landslide prone areas.
42	Adequate facility for drinking water and toilets should be provided for the workers.
43	There should be controlled clearance of overground vegetation to be undertaken.
44	Transport of mineral will not be done through villages / habitations and any private productive or waste land.
45	Deep drilled handpump with sufficient funding provision should be earmarked for providing drinking facility to the labour force.
46	Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
47	The PP shall be responsible for enforcement of COVID-19 standard operating procedures and guidelines with respect to safety of workers involved in the mining activity.
48	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC relevant guidelines if any in this regard.
49	Health and safety of workers should be taken care of. They should also be provided training in safety and health care aspects.
50	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
51	No stacking shall be allowed on road side along National Highway or any public road.
52	Concealing of any information/data of submission of wrong/fabricated information by the Project Proponent and failure to comply with any of the above conditions may lead to withdrawal of the EC and attract action under the provisions of EP Act, 1986.
53	Mining shall be done manually minimally supported by semi-mechanized methods. Heavy machinery like JCBs, Excavators/L&T hydraulic excavators etc. should not be allowed. Emphasis should be given to employment of locally available labour force to address the socio-economic concerns of the locals.
54	The progressive mine closure shall be as per Rules in vogue. All actions relating to progressive mine closure shall be taken well in advance during the final year of mining so that the site is rehabilitated ecologically.
55	The reasonable concerns expressed by the local population during public hearing or otherwise shall be addressed by the Project Proponent. No blasting operations shall be allowed.
56	No mining activity shall be carried out in flowing water channel area within the mining block and adequate measures shall be taken to safeguard water quality and aquatic life including fisheries if available in the same.
57	The PP shall earmark funds strictly as per the agreed Environmental Management Plan to be spent on environmental monitoring, dust sprinkling, green belt development, rehabilitation of mined out area and landscaping/regressing and haulage route maintenance. The detailed updated plan shall be submitted to JKEIAA as per above deliberations before grant of formal EC, if desired by the JKEAC. Further, the CSR funds shall be earmarked and utilized as per CSR Rules.



58	The hydraulic structures/embankments /protection bunds shall not be disturbed /damaged during mining operations.
59	The alignment of the bank of the river and water shall not be changed in any case.
60	The water way of the Nalla shall not be restricted.
61	The applicant is bound to abide by the J&K Water Resources (Regulation and Management) Act and Rules of 2011 and J&K Fisheries Act, 2016 and all other relevant Acts and Rules thereof.
62	The EC is subject to condition that the mining block is located on state land exclusively in river bed without any encumbrances of any sort.
63	Under CSR, within 2 km radial distance, activities like regular health check-up of local villagers once a week shall be undertaken with free medicines. Safe drinking water facility by way of renovation of existing tanks/wells, digging of new tube wells and installation of water filters shall be undertaken. Skill development trainings shall be organized for unemployed local youth. Further, construction of toilets in schools, solar street lighting, free distribution of books, note books, N95 masks, hand sanitizers and school bags among students within 2 km radius from the mine area shall be undertaken. Under EMP, with 2 kms radial distance from mine area; air, water, soil, noise pollution monitoring on half yearly basis, black topping of roads passing through villages and maintenance of haulage /extraction routes, water sprinkling, PPE to mine workers, bearing of school/college fee and allied costs on education of children of mine workers, bearing of all costs on ailments/healthcare of mine workers, creation of green belt by way of raising and maintenance of 2500 trees per hectare on land identified by DFO Social Forestry concerned in consultation with village panchayat during the period of mining, shall be undertaken.
64	The JKEIAA reserves the right to impose any other condition in the EC at any time during the period of mining lease. The JKEIAA reserves the right to revoke the EC in case any of the environmental clearance conditions are violated during the mining activity. Mere grant of Environmental Clearance does not entitle the Project Proponent for grant of mining lease unless he obtains all other clearances as required under other provisions of law.
65	The EC is subject to condition that the Project proponent shall not change the water course of the river and no mining activity shall be carried out in active channel area, if any in the mining block.
66	Wherever the PP has to transport the mined out material across shallow water creeks found inside the mining block, he shall lay Hume pipes of appropriate sizes for the purpose so as not to disturb the natural flow of water.
67	On the request of project proponent, the competent authority shall issue necessary corrigendum to the approved mining plan w.r.t mining depth and area excluding the active water channel /green patch/ flood control structures/maintenance of safe distance to bridges/hydraulic structures and quantification of the targeted mineral, if and wherever, recommended by the Expert Appraisal Committee.
68	The project proponent shall undertake an environmental audit at least once a year by a reputed third-party entity and report of such audit shall be placed in public domain.
69	To ensure that irrigation inlets are not left high and dry due to mining and resultant degradation of bed, the Project Proponent also must construct well-designed cut-off walls, stretching bank to bank, having depth 1.5 times the maximum scour depth below the bed level, both upstream and downstream, maintaining prescribed distance from irrigation inlet/s as per guidelines.
70	The District Mineral Officer shall monitor the replenishment of the mined-out areas, traffic management, levels of production, river bank erosion, exit point of the site and instruct the Project proponent for initiating measures for mitigating environmental concerns.
71	The PP shall not sub-let the mining block to any third party without written approval from the JKEIAA



72	After ceasing the mining operations, the project proponent shall undertake re-grassing of the mining lease area and any other area which may have been disturbed due to mining activities and restore the area to a condition fit for growth of flora, fauna and fodder as per rules in vogue.
73	The Project Proponent shall strictly adhere to the Sand Mining Guidelines of 2016 and Enforcement and Monitoring Guidelines of 2020 issued by the Ministry of Environment, Forest & Climate Change, GoI
74	An appeal against the EC shall lie with the Hon'ble NGT, if preferred within 30 days as prescribed under Section 16 of the NGT Act, 2010.
75	In the event any conflict in interpretation of Standard /General Conditions vis-a vis Specific Conditions, the Specific Conditions shall prevail.

Sd/-
(Lal Chand), IFS,
Chairman, JKEIAA

No. JKEIAA/2020/380/ 6171-84

Dated 22-02-2022

Copy to the:-

1. Commissioner/Secretary to Government, Mining Department, J&K Government for favour of information.
2. Commissioner/Secretary to Government, Forest, Ecology & Environment Department, J&K Government, Civil Secretariat, Jammu for favour of kind information.
3. Commissioner/Secretary to Government, Jal Shakti Department, J&K Government, Civil Secretariat, Jammu for favour of kind information.
4. Chairman, J&K Pollution Control Board for favour of kind information. He is requested to properly monitor the Environment clearance conditions and monitoring report thereof may be submitted to this office quarterly failing which EC so issued will be treated as null and void.
5. Regional Officer, Integrated Regional Office, Jammu, Ministry of Environment, Forest & Climate Change, J&K and Ladakh UT for favour information. iro.jammu-mefcc@gov.in
6. Director, Geology & Mining Department, J&K Government, Jammu for information and necessary action. It may be ensured that all conditions of E.C. are fulfilled.
7. Director, Fisheries Department, J&K Government for information.
8. Deputy Commissioner, Kathua, for information.
9. Chief Engineer, Irrigation & Flood Control Department, Jammu for information.
10. Secretary, JK Expert Appraisal Committee for information.
11. Divisional Forest Officer (T), Kathua for information.
12. Divisional Forest Officer, Social Forestry, Kathua for information.
13. Hs://parivesh.nic.in/

Neelu Gera
22/02/2022
(Dr. Neelu Gera)-IFS
Pr.CCF/Director,

Ecology, Env. & Remote
Sensing Department,
Member-Secretary, JKEIAA



-2-

Part A: Specific Conditions

(i) 86 families of the 2 villages of Gatti & Mashka will be affected. The affected families should be rehabilitated as per R & R plan proposed & approved by the State Government vide letter No.LA/266 dated 27.12.2002. The economic rehabilitation of the affected population should be covered through vocational training e.g. apiculture, rabbit farming, poultry farming & sericulture activities.

(ii) The solatium for the project affected families be increased from 15 per cent to 30 per cent in line with the Government of India guidelines.

(iii) 3256 ha. severely degraded and very severely degraded catchment area should be completed in four years as proposed. Year wise break up of physical targets of CAT plan as follows -

Biological Measures (Area in ha)						
No.	Item of Work	I st Year	II nd Year	III rd Year	IV th Year	Total
1.	Afforestation	300	540	400	400	1640
2.	Fodder and fuel wood plant	72	150	150	150	522
3.	Horticulture plantation	60	60	65	65	250
4.	Pasture Development	50	40	40	50	180
5.	Contour trench Plantation	40	40	40	40	160
B. Engineering Measures (Area in ha)						
1.	Gully Control	15	15	15	14	59
2.	Stream Bank Protection	20	20	20	15	75
3.	Bench Terracing	30	30	30	14	104
4.	Landslide Control	20	20	20	30	90
5.	Contour bunds	20	22	22	25	89
6.	Check dams	15	15	15	10	55
7.	Nala trainin	10	12	10	10	42

(iv) The conservation of medicinal plants as proposed should be carried out in consultation with the Monitoring Committee set up by the State Government.

(v) The basic data of Ambient Air Quality, Noise Level, Ground Water Quality, Bio-chemical Oxygen Demand (BOD) and Coliform count of surface water should be monitored periodically and reports submitted.

(vi) The minimum flow of water should be 6 cusecs during the lean season in the pools immediately downstream of the dam.

Part-B: General Conditions

- (i) Adequate free fuel arrangement should be made for the labour force engaged in the construction work at project cost so that indiscriminate felling of trees is prevented.
- (ii) Fuel depot may be opened at the site to provide the fuel (kerosene/wood/LPG). Medical facilities as well as recreational facilities should also be provided to the labourers.
- (iii) All the labourers to be engaged for construction works should be thoroughly examined by health personnel and adequately treated before issuing them work permit.
- (iv) Restoration of construction area including dumping site of excavated materials should be ensured by leveling, filling up of burrow pits, landscaping etc. The area should be properly treated with suitable plantation.
- (v) Financial provision should be made in the total budget of the project for implementation of the above suggested safeguard measures
- (vi) A Multidisciplinary committee should be constituted with representatives from various disciplines of forestry, ecology, wildlife, soil conservation, NGO etc. to oversee the effective implementation of the suggested safeguard measures
- (vii) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Chandigarh for review

4 Officials from Regional Office MOEF, Chandigarh who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection.

5 The responsibility of implementation of environmental safeguards rests fully with the NHPC & Government of J & K.

6 In case of change in the scope of the project, project would require a fresh appraisal.

7 The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.

8. This clearance letter is valid for a period of five years from the date of issue of this letter.
9. A copy of the clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom any suggestion/ representation has been received while processing the proposal.
10. State Pollution Control Board / Committee should display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's office/ Tehsildar's office for 30 days.
11. The project proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board / Committee and may also be seen at Website of the Ministry of Environment and Forests at [http:// www.envfor.nic.in](http://www.envfor.nic.in)


(S. Shiva Kumar)
Director (IA)



Government of India

Ministry of Environment, Forest & Climate Change

J&K ENVIRONMENT IMPACT ASSESSMENT AUTHORITY**(an) DEPARTMENT OF ECOLOGY, ENVIRONMENT AND REMOTE SENSING**S.D.A. Colony, Bemina, Srinagar-190018 (May-Oct) / Parjvaran Bhawan, Transport Nagar, Gladni, Jammu-180006 (Nov-Apr)
Email: jkseiaa@gmail.com, website:www.parivesh.nic.in

Shri Abhijit Singh,
S/O Sh.Kanwarjit Singh,
R/O Plot No.08, Zila Singh Farms,
7 Park Lane Kishangarh,
Vasant Kunj, South West Delhi-110070.

Subject:- Grant of Environment Clearance for Minor Minerals Block-01 (28) Sahar Khad upstream Railway Bridge, Near Village- Sherkotla District-Kathua. **Area 7.68ha.** under proposal **No.SIA/JK/MIN/54881/2020**

Reference:- i) Minutes of 44th Meeting of JKEAC held on 07th June, 2021
ii) Minutes of 44th Meeting of JKEIAA held on 06th July, 2021

Kindly refer your application received in this office on 31-5-2021 for Minor Minerals Block-01 (28) Sahar Khad upstream Railway Bridge, Near Village- Sherkotla District-Kathua. **Area 7.68ha** under proposal **No.SIA/JK/MIN/54881/2020**.

The JK Environment Impact Assessment Authority accorded approval to grant of Environment Clearance in favour of Shri Abhijit Singh, S/O Sh.Kanwarjit Singh, R/O Plot No.08, Zila Singh Farms, 7 Park Lane Kishangarh, Vasant Kunj, South West Delhi for Minor Minerals Block-01 (28) Sahar Khad upstream Railway Bridge, Near Village- Sherkotla District-Kathua. **Area 7.68ha** under proposal **No.SIA/JK/MIN/54881/2020** in pursuance to Environment Impact Assessment Notification, 2006 as amended from time to time.

The geo-graphical co-ordinates of the project as per Letter of Intent issued by the Geology & Mining Department are as under:-

Pillar	Latitude	Longitude
A	32°27'8.02"N	75°30'48.13"E
B	32°27'7.34"N	75°30'53.86"E
C	32°27'23.27"N	75°30'56.01"E
D	32°27'24.36"N	75°30'49.92"E

The Environment clearance is subject to Revision of mining plan in terms of Section 4.3 (r) of Enforcement & Monitoring Guidelines for Sand Mining – 2020, issued by Ministry of Environment, Forests and Climate Change whereunder the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report. Besides, as per deliberations of the JKEAC Meeting with its approval by the competent authority, within a period of 3 – months from the date of issuance of Environment clearance.



The Environment clearance is valid for a period of only three years from the date of commencement of the mining operations duly certified by the District Mineral Officer concerned with intimation to the JKEIAA and JKPCB in view of non-availability of replenishment data in the District Survey Report.

The Environment clearance is also subject to the fulfillment/compliance of following standard & specific conditions:-

STANDARD CONDITIONS:-

a) Statutory compliance

- i) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court of J&K, Hon'ble NGT and any other Court of competent jurisdiction, **as may be applicable.**
- ii) The Project Proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2nd August,2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
- iii) The UT Government of J&K shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors.
- iv) This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing COMMITTEE of National Board for Wildlife, **if applicable to the Project.**
- v) This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, **if applicable to the Project.**
- vi) Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/COMMITTEE.
- vii) The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- viii) The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- ix) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IAJ (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".



- x) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- xi) A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- xii) State Pollution Control Board/COMMITTEE shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- xiii) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area.
- xiv) The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/COMMITTEE and web site of the Ministry of Environment, Forest and Climate Change (www.environmentclearance.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
- xv) The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

b) Air quality monitoring and preservation

- (1) The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM 2.5, NO₂; CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PC/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- (2) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance: Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

c) Water quality monitoring and preservation

- (1) In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal



- clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro- geological study of the area.
- (2) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - (3) Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - (4) The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The Project Proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
 - (5) Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IAJ



(M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

- (6) Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
- (7) Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- (8) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/COMMITTEE.

d) Noise and vibration monitoring and prevention

- (1) The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- (2) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- (3) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

e) Mining plan

- (1) The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation **subject to changes recommended in the specific conditions herein below**. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
- (2) The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the



same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.

- (3) The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

f) Land reclamation

- (1) The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- (2) The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- (3) The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan. iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ levelling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- (4) The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.
- (5) Catch drains, settling tanks and ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintain properly.
- (6) Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains,



- (7) The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

g) Transportation

- (1) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. *(In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated.)* All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- (2) The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

h) Green Belt

- (1) The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- (2) The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.



- (3) The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- (4) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- (5) And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.

i) Public hearing and human health issues

- (1) The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintain properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office and DGMS on half-yearly basis.
- (2) The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- (3) The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines



Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

- (4) The Proponent shall maintain a record of performance indicators for workers which includes
- there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9,
 - the Final Chest X-Ray compared with the base line X-Ray should not show any capacities,
 - At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1) Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age,
 - their hearing should not be affected. As a proof an Audiogram (first and last need to be presented),
 - they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement,
 - they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC annually along with details of the relief and compensation paid to workers having above indications.
- (5) The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- (6) Project Proponent shall make provision for the housing for workers/labors or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- (7) The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing, if applicable, shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

j) Corporate Environment Responsibility (CER)

- The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. III dated 30/09/2020 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
- Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office.



k) Miscellaneous

- (1) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area and KML file for recording the base line data and closure time data (after three years) and submit a report to concerned Regional Office of the MoEFCC.
- (2) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (3) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- (4) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
- (5) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information/ monitoring reports.

SPECIFIC CONDITIONS: -

1	The Project Proponent must obtain NOCs from competent authority of all the concerned stake holder departments /Joint Inspection Report prior to grant of formal Environmental Clearance. The EC shall be subject to compliance of conditions of the NOCs issued by the stake holder departments.
2	The cremation ground if any in the vicinity be properly demarcated and left undisturbed and its map showing geographical coordinates be submitted to JKEIAA before issuance of formal EC. Besides, map showing extraction route bypassing village settlements and agricultural/horticultural land as far as possible be submitted to the JKEIAA before formal grant of EC.
3	The Environment clearance is subject to Revision of mining plan in terms of Section 4.3 (r) of Enforcement & Monitoring Guidelines for Sand Mining – 2020, issued by Ministry of Environment, Forests and Climate Change whereunder the area for removal of minerals shall not exceed 60% of the mine lease area. Calculation of minor mineral production should be done at maximum 1m depth in aggregate with maximum targeted extraction at 95,846 MT. Mining depth above 1m and maximum targeted production details, if mentioned anywhere in any of the submitted documents whether by mistake or otherwise, shall be treated as omitted.
4	A green belt shall be developed under close supervision of the local panchayat.
5	The river bed material shall be sold to the local population within radial distance of 2 kms from the mine site for residential construction purpose at 50% concessional rates.



6	The formal lease shall be granted only after the Project Proponent deposits the funds earmarked under EMP / CER in a separate account to be opened for the purpose and funds be utilized in coordination with DFO, Social Forestry Dept. and concerned Chief Medical Officer (CMO) under supervision of local Panchayat Head. The funds earmarked for CSR shall also be utilized in accordance with CSR Policy Rules.
7	All the provisions of Minor Mineral Rules sanctioned under SRO105 with all amendments with respect to pertinent provisions of the legal framework relating to progressive mine closure shall be complied by the Project Proponent.
8	This Environmental Clearance is subject to final outcome of any litigation pending before Hon'ble Supreme Court of India, Hon'ble High Court of Jammu & Kashmir, Hon'ble NGT, or any other Court of Law, if any, as may be applicable to this project.
9	This Environmental Clearance is without prejudice to the standing instructions /orders from the competent authorities in the MoEF&CC, Gol and the UT of J&K w.r.t river bed mining activity.
10	An inspection Committee comprising of Additional Dy. Commissioner, District Mineral Officer, representative of Pollution Control Board, Executive Engineer Irrigation & Flood Control Dept. and District Fisheries Officer shall monitor the implementation of the EMP and also certify at the end of each monsoon, that sufficient replenishment of the minor mineral has taken place during monsoon and further mining in the mining block shall not adversely affect the hydrological and ecological settings in the area.
11	The Project Proponent shall take all precautionary measures during mining operations for conservation and protection of endangered fauna and flora in the area.
12	Masks and PPE shall be provided to the workers in view of COVID-19.
13	Social distancing norms and other standard operating procedures relating to COVID- 19 shall be followed during mining activity.
14	The plan worked out and expenditure made under Occupational Health should be undertaken in consultation with the Local Health Institution/PHC/Sub-Centre for utilization for the health and welfare of the local workers involved in mining activity and villagers living in the close vicinity. Regular Medical checkups and free medicines shall be provided under the fund.
15	The Project Proponent must ensure that the biological clock of the villagers in the vicinity of the project is not disturbed by any unauthorized night operations and all measures must be taken for keeping the noise levels within prescribed levels.
16	Provision shall be kept for housing of the labour force, toilets, facilities for cooking, safe water, health care, crèche etc. for the labour force.
17	A final Mine closure Plan along with details of Corpus fund shall be communicated to the MoEF&CC in advance for approval.
18	The top soil in case of surface land mining shall be temporarily stored at the designated / appropriate site and concurrently used for land reclamation.
19	The mining operations shall be undertaken in a systematic manner so that it does not damage the aesthetic view of the area.



20	Adequate steps should be taken to check soil erosion and engineering structures shall be raised wherever required. The mining shall be restricted to 3/4th of the width of the river/riverlet or 7.5 m (inward) from river bank but upto 10% of the width of the river. While calculating targeted mineral production and while formulating the mining plan, the project proponent shall ensure that the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report in accordance with Sand Mining Monitoring & Enforcement Guidelines of 2020.
21	The compliance report shall be submitted to the Regional Office of the MoEF&CC at Chandigarh with a copy to the Regulatory Authority.
22	The mining activity should in no case go beyond the area as mentioned in the Letter of Intent and a buffer area is maintained such that the slopes of adjoining area does not get disturbed.
23	All the provisions made and restrictions imposed as covered in the Minor Mineral Rules, shall be complied with, particularly regarding Environment Management Practices and its fund management.
24	The recommendations made in the District Survey Report on sustainable mining practices if any shall be complied.
25	The mining shall be done in bench form with maximum bench height within the mining depth as prescribed by the Expert Appraisal Committee.
26	Mining should be initiated only after installation of signboards with demarcation pillars indicating the geo-coordinates of the plot as mentioned in the letter of intent, measurements (length /breadth) and should be laid in presence of the authorized official of the Geology & Mining Department. All vertices /corners of the mining block must be marked with concrete pillars of size 0.5m x 0.5m x 2.5mts (2.5 mts. is the depth below the NSL). The demarcation pillars site should mention the specific EC conditions and contact details of concerned authorities responsible for monitoring of compliance of EC conditions/district administration/Police at four corners of the mining block prominently on a large size durable display board for enabling the public to inform the authorities in case of violation of the EC conditions. The display board with details shall be maintained in perfect order throughout the period of lease/mining.
27	There should be no change in the method of excavation and quantity of minerals to be extracted.
28	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers concerned for inspection.
29	The access to mining site should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for in accordance with standing guidelines issued by the Govt.
30	The Geology & Mining Department should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the plot and the number of trucks moving out with the mineral.



31	The PP should ensure no agriculture land in the area is used for any storage of sand or gets damaged due to any other transportation activity. Where ever, damages to agricultural land, assets or human or bovine life by way of plying of trollies and tippers etc. involved in transportation of minor mineral is reported, the Project Proponent shall pay adequate compensation with penalty to the effected persons as to be fixed up by the competent authority.
32	Waste generated will be collected on regular basis and will be disposed as per the Municipal Solid Waste Management (Management & Handling) Rule 2000 and its subsequent amendments.
33	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
34	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded.
35	Overloading of trucks and trolleys will be avoided.
36	All the instructions from authorities representing various government departments having stakes shall be complied with during the mining operations.
37	Haul road will be kept wide, compact and water spraying will be done. It shall be properly maintain by the PP and restored to original position after mining. Axel load on the roads should not exceed the prescribed load as per IRC
38	Restricted working hours. Mining operation has to be carried out between 6 am to 7 pm. during day light. Mining operations shall not be allowed at night.
39	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope. Mining activity shall not be avoided in rainy season
40	Vehicles used for transportation of material are to be permitted only with fitness and PUC Certificates.
41	There shall be no extraction of stone / boulder in landslide prone areas.
42	Adequate facility for drinking water and toilets should be provided for the workers.
43	There should be controlled clearance of overground vegetation to be undertaken.
44	Transport of mineral will not be done through villages / habitations and any private productive or waste land.
45	Deep drilled handpump with sufficient funding provision should be earmarked for providing drinking facility to the labour force.
46	Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
47	The PP shall be responsible for enforcement of COVID-19 standard operating procedures and guidelines with respect to safety of workers involved in the mining activity.
48	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC relevant guidelines if any in this regard.
49	Health and safety of workers should be taken care of. They should also be provided training in safety and health care aspects.



50	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
51	No stacking shall be allowed on road side along National Highway or any public road.
52	Concealing of any information/data of submission of wrong/fabricated information by the Project Proponent and failure to comply with any of the above conditions may lead to withdrawal of the EC and attract action under the provisions of EP Act, 1986.
53	Mining shall be done manually minimally supported by semi-mechanized methods. Heavy machinery like JCBs, L&T hydraulic excavators etc. should not be allowed. Emphasis should be given to employment of locally available labour force to address the socio-economic concerns of the locals.
54	The progressive mine closure shall be as per Rules in vogue. All actions relating to progressive mine closure shall be taken well in advance during the final year of mining so that the site is rehabilitated ecologically.
55	The reasonable concerns expressed by the local population during public hearing or otherwise shall be addressed by the Project Proponent. No blasting operations shall be allowed.
56	No mining activity shall be carried out in flowing water channel area within the mining block and adequate measures shall be taken to safeguard water quality and aquatic life including fisheries if available in the same.
57	The PP shall earmark funds strictly as per the agreed Environmental Management Plan to be spent on environmental monitoring, dust sprinkling, green belt development, rehabilitation of mined out area and landscaping/regressing and haulage route maintenance. The detailed updated plan shall be submitted to JKEIAA as per above deliberations before grant of formal EC, if desired by the JKEAC. Further, the CSR funds shall be earmarked and utilized as per CSR Rules.
58	The hydraulic structures/embankments /protection bunds shall not be disturbed /damaged during mining operations.
59	The alignment of the bank of the river and water shall not be changed in any case.
60	The water way of the Nalla shall not be restricted.
61	The applicant is bound to abide by the J&K Water Resources (Regulation and Management) Act and Rules of 2011 and J&K Fisheries Act, 2016 and all other relevant Acts and Rules thereof.
62	The EC is subject to condition that the mining block is located on state land exclusively in river bed without any encumbrances of any sort.



63	Under CSR, within 2 km radial distance, activities like regular health check-up of local villagers once a week shall be undertaken with free medicines. Safe drinking water facility by way of renovation of existing tanks/wells, digging of new tube wells and installation of water filters shall be undertaken. Skill development trainings shall be organized for unemployed local youth. Further, construction of toilets in schools, solar street lighting, free distribution of books, note books, N95 masks, hand sanitizers and school bags among students within 2 km radius from the mine area shall be undertaken. Under EMP, with 2 kms radial distance from mine area; air, water, soil, noise pollution monitoring on half yearly basis, black topping of roads passing through villages and maintenance of haulage /extraction routes, water sprinkling, PPE to mine workers, bearing of school/college fee and allied costs on education of children of mine workers, bearing of all costs on ailments/healthcare of mine workers, creation of green belt by way of raising and maintenance of 2500 trees per hectare on land identified by DFO Social Forestry concerned in consultation with village panchayat during the period of mining, shall be undertaken.
64	The JKEIAA reserves the right to impose any other condition in the EC at any time during the period of mining lease. The JKEIAA reserves the right to revoke the EC in case any of the environmental clearance conditions are violated during the mining activity. Mere grant of Environmental Clearance does not entitle the Project Proponent for grant of mining lease unless he obtains all other clearances as required under other provisions of law.
65	The EC is subject to condition that the Project proponent shall not change the water course of the river and no mining activity shall be carried out in active channel area, if any in the mining block.
66	On the request of project proponent, the competent authority shall issue necessary corrigendum to the approved mining plan w.r.t mining depth and area excluding the active water channel /green patch/ flood control structures/maintenance of safe distance to bridges/hydraulic structures and quantification of the targeted mineral, if and where ever, recommended by the Expert Appraisal Committee.
67	The project proponent shall undertake an environmental audit at least once a year by a reputed third-party entity and report of such audit shall be placed in public domain.
68	To ensure that irrigation inlets are not left high and dry due to mining and resultant degradation of bed, the Project Proponent also must construct well-designed cut-off walls, stretching bank to bank, having depth 1.5 times the maximum scour depth below the bed level, both upstream and downstream, maintaining prescribed distance from irrigation inlet/s as per guidelines.
69	The District Mineral Officer shall monitor the replenishment of the mined-out areas, traffic management, levels of production, river bank erosion, exit point of the site and instruct the Project proponent for initiating measures for mitigating environmental concerns.
70	The PP shall not sub-let the mining block to any third party without written approval from the JKEIAA
71	After ceasing the mining operations, the project proponent shall undertake re-grassing of the mining lease area and any other area which may have been disturbed due to mining activities and restore the area to a condition fit for growth of flora, fauna and fodder as per rules in vogue.
72	In case, initial data collection is not in accordance with prescribed procedure/norms, fresh data may be submitted within 6-months.



73	The Project Proponent shall strictly adhere to the Sand Mining Guidelines of 2016 and Enforcement and Monitoring Guidelines of 2020 issued by the Ministry of Environment, Forest & Climate Change, GoI
74	An appeal against the EC shall lie with the Hon'ble NGT, if preferred within 30 days as prescribed under Section 16 of the NGT Act, 2010.
75	In the event any conflict in interpretation of Standard /General Conditions vis-a vis Specific Conditions, the Specific Conditions shall prevail.

Sd/-

(Lal Chand), IFS,
Chairman, JKEIAA

Dated: 27-07-2021

No. JKEIAA/2020/217/1859-1872

Copy to the:-

1. Commissioner /Secretary to Government, Mining Department, J&K Government for favour of information.
2. Commissioner/Secretary to Government, Forest, Ecology & Environment Department, J&K Government, Civil Secretariat, Jammu for favour of kind information.
3. Commissioner/Secretary to Government, Jal Shakti Department, J&K Government, Civil Secretariat, Jammu for favour of kind information.
4. Chairman, J&K Pollution Control Board for favour of kind information. He is requested to properly monitor the Environment clearance conditions and monitoring report thereof may be submitted to this office quarterly failing which EC so issued will be treated as null and void.
5. Regional Officer, Integrated Regional Office, Jammu, Ministry of Environment, Forest & Climate Change, J&K and Ladakh UT for favour information. env.irojk-mefcc@gov.in
6. Director, Geology & Mining Department, J&K Government, Jammu for information and necessary action. It may be ensured that all conditions of E.C. are fulfilled.
7. Director, Fisheries Department, J&K Government for information.
8. Deputy Commissioner Kathua, for information.
9. Chief Engineer, Irrigation & Flood Control Department, Jammu for information.
10. Secretary, JK Expert Appraisal Committee for information.
11. Divisional Forest Officer (T), Kathua for information.
12. Divisional Forest Officer, Social Forestry, Kathua for information.
13. <http://parivesh.nic.in/>

Neelu Gera
27/7/2021

(Dr. Neelu Gera)-IFS
Pr.CCF/Director,
Ecology, Env. & Remote
Sensing Department,
Member-Secretary, JKEIAA



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The DIRECTOR
M/S SHREE BALAJI PIGMENTS (P) LTD.
INDUSTRIAL EXTENSION AREA, NEAR HATLI MORH,,Kathua,Jammu
and Kashmir-184102

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/JK/ANC/233770/2020 dated 23 May 2021. The particulars of the environmental clearance granted to the project are as below

- | | |
|--|--|
| 1. EC Identification No. | EC22A006JK142522 |
| 2. File No. | J-11011/0/2021-IA.II(I) |
| 3. Project Type | |
| 4. Category | |
| 5. Project/Activity including Schedule No. | Non-ferrous metal industries (ferrous & non-ferrous) |
| 6. Name of Project | M/S Shree Balaji Pigments Pvt. Ltd. Located at near Industrial Extension area, Hatli Morh, Kathua, Jammu & Kashmir |
| 7. Name of Company/Organization | M/S SHREE BALAJI PIGMENTS (P) LTD. |
| 8. Location of Project | Jammu and Kashmir |
| 9. TOR Date | 09 Jan 2021 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 24/01/2022

(e-signed)
Sunder Ramnathan
Scientist E
IA - (Industrial Projects - 1 sector)

Note: A valid environmental clearance shall be one that has EC Identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environment Single-Window Hub)*



This refers to your proposal no. IA/JK/IND/233770/2020 submitted on 23/11/2021 through PARIVESH Portal seeking grant of Environment Clearance (EC) for the project mentioned above.

- As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006, the above-mentioned project/activity is covered under category 'B' of item 3(a) Metallurgical Industries (Ferrous and Non-ferrous), and attracts General Condition (iv) due to presence of inter-state boundary of Jammu & Kashmir and Punjab at a distance of 2.9 km, thus the proposal appraised at Central level as Category 'A'.
- Accordingly, the above-mentioned proposal has been considered in 49th meeting of Re-constituted Expert Appraisal Committee (Industry 1 Sector) held on 16-17th December, 2021. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in/>.
- The details of the proposal are as per the EIA report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meeting of EAC (Industry 1) are as under:

S No.	Particulars	Details																		
a	Terms of Reference for undertaking EIA study	09/01/2021 (Note: ToR issued in pursuance to the Order dated 12/02/2020 of Hon'ble NGT in G.A.No. 55 of 2019.)																		
b	Period of baseline data collection	10 th December, 2020 to 10 th March, 2021																		
c	Date of Public Consultation	10/07/2021																		
d	Action plan to address the PH issues	An amount of Rs. 65 lakhs have been earmarked to address the issues raised during public hearing.																		
e	Location of the project	Industrial Extension Area, Near Haili Morh, Kathua District, Jammu & Kashmir																		
f	Latitude and Longitude of the project site	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>32°23'08.61"N</td> <td>75°32'58.21"E</td> </tr> <tr> <td>B</td> <td>32°23'06.75"N</td> <td>75°32'55.88"E</td> </tr> <tr> <td>C</td> <td>32°23'07.10"N</td> <td>75°32'56.08"E</td> </tr> <tr> <td>D</td> <td>32°23'08.11"N</td> <td>75°32'56.88"E</td> </tr> <tr> <td>E</td> <td>32°23'06.61"N</td> <td>75°32'58.21"E</td> </tr> </tbody> </table>	Point	Latitude	Longitude	A	32°23'08.61"N	75°32'58.21"E	B	32°23'06.75"N	75°32'55.88"E	C	32°23'07.10"N	75°32'56.08"E	D	32°23'08.11"N	75°32'56.88"E	E	32°23'06.61"N	75°32'58.21"E
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E	32°23'06.61"N	75°32'58.21"E																		
g	Total land	1.2 ha																		
h	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Total land of 3.0 acre (1.2 ha) is completely under the possession of the company.																		
i	Existence of habitation & involvement of R&R, if any	Nil																		
j	Elevation of the project site	368 m AMSL																		
k	Involvement of Forest land if any.	Nil																		
l	Water body exists within the project site as well as study area	<p>Project site: Nil.</p> <p>Study area:</p> <table border="1"> <thead> <tr> <th>Water Body</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Ravi river</td> <td>2.3 km</td> <td>SSE</td> </tr> <tr> <td>Magar Nala</td> <td>0.68 km</td> <td>East</td> </tr> </tbody> </table>	Water Body	Distance	Direction	Ravi river	2.3 km	SSE	Magar Nala	0.68 km	East									
Water Body	Distance	Direction																		
Ravi river	2.3 km	SSE																		
Magar Nala	0.68 km	East																		

S No.	Particulars	Details		
				Jastoga Left Canal
n	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	Nil.		
o	Project cost	INR 65.60 Crores		
o	EMP cost	INR 110 Lakhs		
p	Employment opportunity	200 Nos		
q	Water and Power requirement	Water - 60 m ³ /day, Power - 13187.50 KW		

Unit configuration and capacity:

S No.	Name	Existing Units		Proposed Units		After Expansion	
		Configuration	Production TPA	Configuration	Production TPA	Configuration	Production TPA
1.	Steel Ingots/Billets	Nil	Nil	Induction Furnace- 1x30 TPH	1,04,000	Induction Furnace- 1x30 TPH	1,04,000
2.	Tor Steel /TMT Bars	Rolling Mill 1x10.5 TPH	75,000	Nil	Nil	Rolling Mill 1x10.5 TPH	75,000

5. The EAC, in its 49th meeting of the Re-constituted EAC (Industry-I) held on 16-17th December, 2021, based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the paragraph given below.
6. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-I) hereby decided to grant Environment Clearance for aforementioned proposal of M/s. Shree Balaji Pigments Private Limited under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions:

A. Specific condition

- Green belt shall be developed in 33% of the total area with density of 2500 trees/ ha uniformly all along the project boundary. This shall include development of green belt with a width of 20 m within the project site towards Kathua village located at distance of 400 meters from the project site.
- Particulate Matter emissions from all the stacks shall be less than 30mg/Nm³.
- All roads shall be made Pucca and a vacuum cleaner shall be deployed to clean the roads.
- Rain Water Harvesting shall be carried out as per the action plan submitted in the EIA report.
- All stockyards shall be having impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains to trap the run off material.

- vi. 100% solid waste generated in the facility shall be utilized as committed by the project proponent in the EIA report.
- vii. 80 to 85% of the billets shall be charged directly and remaining billets shall be reheated in reheating furnace.
- viii. Reheating furnace shall operate on LDO/LSHS. Use of coal and Furnace Oil as a fuel in Reheating Furnace is not permitted.

B. General conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iv. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- v. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vi. The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation.
- vii. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
- viii. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- ix. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.

III. Water quality monitoring and preservation

- i. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- ii. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to

meet the prescribed standards.

- iii. The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to DF/EAF) as amended from time to time.

IV. Noise monitoring and prevention

- i. Noise quality shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

V. Energy Conservation measures

- i. Energy conservation measures may be adopted such as adoption of solar energy and provision of LED lights etc., to minimize the energy consumption.

VI. Waste management

- i. Used refractories shall be recycled as far as possible.
- ii. Oily scum and metallic sludge recovered from rolling mills ETP shall be mixed, dried, and briquetted and reused melting Furnaces
- iii. Kitchen waste shall be composted or converted to biogas for further use.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the Programme for reduction of the same including carbon sequestration by trees in the plant premises.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

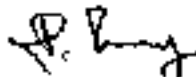
X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their

project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

7. This issues with the approval of the Competent Authority.


(Sundar Ramannathan)
Scientist 'E'

Copy to: -

1. Secretary, Jammu & Kashmir, Department of Environment, Government of Jammu & Kashmir, Forest Complex, Sheikh Bagh, Near Lal Chowk, Srinagar (J&K).
2. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Jammu IWDP Complex, Gladu, Narwal, Near J&K Pollution Control Board, Jammu - 180006.
3. PCCF & Chief Wildlife Warden, Manda Hills near Hotel Ashoka, Jammu - 180005
4. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
5. Member Secretary, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi-110001.
6. Chairman, J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladu, Narwal, Transport Nagar, Jammu
7. District Collector, Kathua District, Jammu & Kashmir.
8. Guard File/Record File/Monitoring File.
9. MoEF&CC website.


(Sundar Ramanathan)
Scientist 'E'

Our application for CTE in red category

1 message

Nitin Gupta <nitin.gupta@shreekatyani.in>
To: membersecretaryjkspcb@gmail.com

6 December 2022 at 12:18


Dear Sir,

Please find attached environmental clearance certificate received for our proposed unit from MoEF.

We also undertake the following:-

1. We shall be establishing our unit at plot 24, Industrial Estate, Sahar logate as mentioned within the coordinates in our EC.
2. We shall abide by all the conditions mentioned by in EC.
3. We also undertake to use non polluting fuel stock (rice husk, wood chips, low sulphur coal etc.) in our unit. All the same have been mentioned in our EC grant as well.

Thanks
Nitin Gupta

 ECL_AUTH_A09290_IA_JK_IND2_291084_2022.pdf
1394K

~~EE~~
P/ Executive & Part up.

M. S. Jadhav
B

Process on line & part up

Shastri 7/11/22

Sh. Ashwari (CTC)
J.A



Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

ENVIRONMENTAL
CLEARANCE

To,

The MD
SHREEKATYANI METAL PRIVATE LIMITED
Industrial Estate, Sahar Logate, District-Kathua, J&K,,Kathua,Jammu and
Kashmir-184104

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the Ministry vide proposal number
IA/JK/IND2/291084/2022 dated 21 Sep 2022. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC22A060JK154576 |
| 2. File No. | IA-J-11011/353/2022-IA-II(I) |
| 3. Project Type | New |
| 4. Category | A |
| 5. Project/Activity including
Schedule No. | 5g(a)-Grain Based distilleries for Ethanol
Blended Petrol |
| 6. Name of Project | Proposal for establishment of Grain based
distillery plant of capacity – 250 KLD
along with Co Gen Power of 5.0 MW at
Plot no – 24, Industrial Estate, Sahar
Logate, District – Kathua, (J&K) by M/s
ShreeKatyani Metal Pvt. Ltd. |
| 7. Name of Company/Organization | SHREEKATYANI METAL PRIVATE
LIMITED |
| 8. Location of Project | Jammu and Kashmir |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 28/11/2022

(e-signed)
A N Singh
Scientist E
IA - (Industrial Projects - 2 sector)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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PARIVESH

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and Virtuous Environment Single-Window Hub)



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This has reference to your proposal no. IA/JK/IND2/291084/2022 dated 21st September, 2022 for environmental clearance to the above-mentioned project.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal seeking environmental clearance for establishment of 250 KLPD Grain based Ethanol Plant alongwith 5.0 MW Co-generation power plant (Biomass / Coal) located at Plot no – 24, Industrial Estate, Sahar Logate, District Kathua, (J&K) by M/s. Shree Katyani Metal Pvt. Ltd.

3. As per the MoEFCC Notification S.O. 2339(E), dated 16th June, 2021, a special provision in the EIA Notification, 2006-(Schedule 5 (ga), Category B2) is made, wherein for all applications made for Grain based distilleries with Zero Liquid Discharge producing ethanol; solely to be used for Ethanol Blended Petrol Programme of the Government of India shall be considered under B2 Category and appraised at Central Level by Expert Appraisal Committee (EAC) with condition that the project proponent shall file a notarized affidavit that ethanol produced from proposed project shall be used completely for EBP Programme..

4. The details of products and capacity as under:

S.No	Name of unit	Name of the product / by -product	Production capacity
1.	Distillery	Ethanol	250 KLD
2.	Co-generation power plant	Power	5.0 MW
3.	DWGS dryer	DDGS	118 TPD
4.	Fermentation unit	Carbon di-oxide	175 TPD

5. Standard ToR and Public Hearing is not applicable as the project falls under category B2 as per OM dated 16th June, 2021. It was informed that no litigation is pending against the proposal.

6. Total land area required is 5.0 Hectares. Greenbelt will be developed in total area of 1.72 Hectares i.e., 33% of total project area. The estimated project cost is Rs. 285 Crores. Capital cost of EMP would be Rs.36.36 Crores and recurring cost for EMP would be Rs. 3.94 Crores per annum. Industry proposes to allocate Rs. 2.75 Crores towards Extended EMP (Corporate Environment Responsibility). Total Employment will be 150 persons as direct & indirect.

7. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, and Wildlife Corridors etc. within 10 km distance. Water bodies: Ujh River is at a distance of 8.30 Km in West direction, Jasrota Left Canal is at a distance of 2.43 km in South direction. Proposed site is located nearby streams. HFL certificate and Reference Level along with project site elevation level is obtained from Executive Engineer Flood Control Division, Kathua (J&K) vide letter no FCDK/6329 dated 12.10.2022. HFL of project site 436.5 meter and proposed site elevation level is 439.5 meters above mean sea level. It shows that, project site is 03 meter above from high flood level.

8. AAQ modelling study for point source emissions indicates that the maximum

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incremental GLCs after the proposed project would be $3.57 \mu\text{g}/\text{m}^3$, $1.38 \mu\text{g}/\text{m}^3$, $3.07 \mu\text{g}/\text{m}^3$ and $4.22 \mu\text{g}/\text{m}^3$ with respect to PM_{10} , $\text{PM}_{2.5}$, SO_2 and NO_x . The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

9. Total fresh water requirement will be 1025 m^3 /day, which will be met from ground water. Application for NOC has been submitted to Public Health Engineering Department dated 15/09/2022. Effluent (Condensate/spent lees/blowdown etc.) of 1349 m^3 /day quantity will be treated through Condensate Polishing Unit /Effluent Treatment Plant of capacity 1600 m^3 /day. Raw stillage (1450 m^3 /day: quantity of raw spent wash from distillation) will be sent to decanter followed by MEE and dryer to produce DDGS. STP of capacity 20 m^3 /day will be installed to treat sewage generated from factory premises. The plant will be based on Zero Liquid discharge system and no effluent/treated water will be discharged outside factory premises.

10. Power requirement will be 3.670 MW and will be met from proposed 5.0 MW co-generation power plant. ESP with a stack height of 72 m will be installed with 45 TPH Rice Husk / Coal fired boiler for controlling the particulate emissions within the statutory limit of $30 \text{ mg}/\text{Nm}^3$. 1000 kVA DG set will be used as standby during power failure and stack height (6.3 m) will be provided as per CPCB norms to the proposed DG sets.

11. Details of Process emissions generation and its management:

- Electrostatic Precipitator with a stack height of 72 meters will be installed for controlling the particulate emissions.
- Online Continuous Emission Monitoring System will be installed with the stack and data will be transmitted to CPCB/SPCB servers.
- CO_2 (175 TPD) generated during the fermentation process will be collected by utilizing CO_2 scrubbers and it shall be sold to authorized vendors/collected in installed bottling plant.

12. Details of solid waste/Hazardous waste generation and its management:

- DDGS (Distilled Dried Grains Stillage) (118 TPD) will be sold as cattle feed / fish feed / prawn feed.
- Boiler ash (biomass ash 7 TPD & coal ash 52 TPD) will be utilized for brick manufacturing in proposed in-house brick manufacturing unit.
- Used oil (1.1 Kilolitres per annum) will be sold to authorized recyclers.
- CPU sludge (1.7 TPD) and STP Sludge (0.06 TPD) will be used as manure.

13. As per Notification S.O 2339(E), dated 16th June, 2021, PP has submitted self-certification in the form of notarized affidavit declaring that the proposed capacity of 250 KLPD will be used for manufacturing fuel ethanol only.

14. Total land of 5.0 Hectares (1.72 Acre) is under possession of the company

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and Jammu & Kashmir Small Scale Industries Development Corporation Limited (SICOP) allotted the industrial land for proposed distillery vide letter no: SICOP/2022/1630-38 dated 15.02.2022. Land use of the proposed site is industrial as it is situated in Industrial area.

15. The proposal was considered by the EAC (Meeting ID: IA/IND2/13360/20/10/2022) held on 20th October, 2022 in the Ministry, wherein the project proponent and the accredited Consultant namely M/s. Environmental and Technical Research Centre (NABET certificate no. NABET/EIA/1922/IA0050 and validity 1 November 2022), presented the case under B2 category. The Committee **recommended** the project for grant of environmental clearance.

16. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with the EMP report prepared and submitted by the Consultant accredited by the QCI/NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

17. The Committee noted that the EMP report is in compliance of the PFR. The Committee deliberated on the CER plan and found to be addressing the issues in the study area. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have **recommended** for grant of environmental clearance.

18. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

19. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for establishment of 250 KLD Grain based distillery plant along with 5.0 MW Co-Gen Power Plant at Plot no – 24, Industrial Estate, Sahar Logate, District – Kathua, (J&K) by M/s. Shree Katyani Metal Pvt. Ltd., under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions as under:-

A. Specific Condition:

- (i). As per the Notification S.O. 2339(E), dated 16th June, 2021, project falls in category B2 and the proposed capacity of 250 KLPD shall only be used for fuel ethanol manufacturing as per self-certification in form of a notarized affidavit by the Project Proponent. Provided that subsequently if it is found that the ethanol, produced based on the EC granted as per this dispensation, is not being used completely for EBP Programme, or if ethanol is not being produced, or if the said distillery is not fulfilling the requirements based on which the project has been appraised as category B2 project, the EC shall stand cancelled.
- (ii). The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (iii). RCC compound wall on the east side of the industrial estate facing the nallah, Spur (07 Nos) and RCC retaining wall for diversion of rainwater shall be constructed. Buffer land of 50 m shall be provided from the drain boundary to plant boundary followed by strong retaining wall, which must be designed for high flood level. 50 m wide greenbelt shall be provided in the buffer area. PP shall ensure that in no case, untreated /treated effluent shall be discharged into the water bodies.
- (iv). EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project. Conversion of land use (CLU) certificate shall be obtained before start of construction activities.
- (v). NOC from the Central Ground Water Authority (CGWA)/ Concerned Local authority shall be obtained before start of the construction of plant and drawing of the ground water for the project activities, State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission.
- (vi). Total Fresh water requirement shall not exceed 4 KL/KL of ethanol production which will be met from ground water. No ground water recharge shall be permitted within the premises. Industry shall construct a rain water

storage pond of 60 days capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.

- (vii). Spent wash shall be dried to form DDGS to be used as cattle feed. The condensate, spentlees and utilities effluent shall be treated in the ETP comprising tertiary treatment (Condensate Polishing Unit). Treated effluent will be recycled/reused for make up water of cooling towers/process etc. and no waste or treated water shall be discharged outside the premises. STP shall be installed to treat the sewage generated from factory premises.
- (viii). Electrostatic precipitator (5 field & 99.9 % efficiency) with a stack height of 72 meters will be installed with 45 TPH Rice Husk / Coal fired boiler for controlling the particulate emissions within the statutory limit of 30 mg/Nm³. SO₂ and NO_x emissions shall be less than 100 mg/Nm³. At no time, the emission levels shall exceed the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Performance assessment of pollution control devices/ systems will be conducted annually.
- (ix). Boiler ash (biomass ash 7 TPD & coal ash 52 TPD) will be utilized for brick manufacturing in proposed in-house brick manufacturing unit. PP shall use biomass like rice husk/bagasse as fuel for the proposed boiler. Low sulphur coal with maximum sulphur content of 0.5% shall only be used. PP shall meet 10% of the total power requirement from solar power by generating power inside plant premises/adjacent/nearby areas.
- (x). CO₂ (175 TPD) generated during the fermentation process will be collected by utilizing CO₂ scrubbers and it shall be sold to authorized vendors/collected in installed bottling plant.
- (xi). PP shall allocate at least Rs. 50 Lakhs/annum for Occupational Health Safety. Occupational Health Centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
- (xii). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.
- (xiii). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained.

- (xiv). Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF. Filter press shall be installed for drying of sludge.
- (xv). The company shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xvi). The green belt of at least 5-10 m width shall be developed in nearly 1.72 Hectares i.e., 33% of the total project area with tree density @ 2500 trees per hectares, mainly along the plant periphery. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department and native species shall be developed. Records of tree canopy shall be monitored through remote sensing map. Greenbelt development shall be completed before commissioning of the plant. No trees shall be cut as part of construction.
- (xvii). PP proposed to allocate Rs. 2.75 Crores towards Extended EMP (CER) which shall be spent as submitted in CER plan for monitorable activities like up-gradation of schools with provision of facilities e.g. Class rooms, playground, Laboratory, Library, Computer class, toilets, potable drinking water facilities, solar light/solar power support for uninterrupted power supply, soil nutrient management etc. Further, all the proposed activities under CER shall be completed before the commissioning of the plant in consultation with District Administration.
- (xviii). There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products and no parking to be allowed outside on public places. Out of the total project area, 15% shall be allotted solely for parking purposes with facilities like rest rooms etc. Approach road to project site shall be maintained.
- (xix). Storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions. All stockpiles should be constructed over impervious soil and garland drains with catch pits to trap runoff material shall be provided. Biomass shall be stored in covered sheds and wind breaking walls/curtains shall be provided around biomass storage

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area to prevent its suspension during high wind speed. All Internal roads shall be paved. Industrial vacuum cleaner shall be provided to sweep the internal roads. The Air Pollution Control System shall be interlocked with process plant/machinery for shutdown in case of operational failure of Air Pollution Control Equipment.

- (xx). Continuous online (24x7) monitoring system for stack emissions/effluent shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (xxi). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. EMC head shall report directly to Head of Organization/ Director/CEO as per company hierarchy.
- (xxii). PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.

B. General Condition:

- (i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (ii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
- (iii) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the

- (iv) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (v) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/pollution control measures shall not be diverted for any other purpose.
- (vi) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (vii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (viii) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
- (ix) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- (x) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

- (xi) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

20. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

22. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

23. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

24. This issues with the approval of the competent authority.

(A. N. Singh)
Scientist-'E'

Copy to: -

1. The Secretary, Forest, Ecology and Environment Department, Secretariat, Jammu & Kashmir
2. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Jammu (IRO Chandigarh: Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh - 160030)
3. The Member Secretary, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
4. The Member Secretary, J & K Pollution Control Board, PV7M+652, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu, Jammu and Kashmir 180004
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
6. District Magistrate/ Collector, Kathua, Jammu & Kashmir
7. Guard File/Monitoring File/Parivesh portal/Record File

(A. N. Singh)
Scientist-'E'

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Signature Not Verified
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Date: 11/28/2022 10:34:13 PM



0191-2474553/0194-2490602

Government of India

Ministry of Environment, Forest & Climate Change

J&K ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

(as) DEPARTMENT OF ECOLOGY, ENVIRONMENT AND REMOTE SENSING

S.D.A. Colony, Baramulla, Srinagar-190018 (Mr. Oet)/ Darwanah/Bhawan, Transport Nagar, Gada, Jammu-180001 (New Age)

Email: jkseiaa@gmail.com, website: www.jkseiaa.in



M/S Singh Minerals,
R/O Near Kali Mata Mandir,
Kolluwali, Pathankot, Punjab.

Subject:- Grant of provisional Environment clearance in favour of M/S Singh Minerals R/O Near Kali Mata Mandir, Kolluwali, Pathankot, Punjab for Minor Mineral (River Bed Material) project at Block No.5/30 (Area 9.61ha.) Khourwalim Khad Upstream, Village-Narayana, Tehsil-Khour District, Jammu JK UT under proposal No. SIA/JK/MIN/57459/2019.

Reference: i) Minutes of 34th Meeting of JKEAC held on 10th April, 2021 issued vide No. EACJK/20/6582-594 dated 16-04-2021
ii) Minutes of 33rd Meeting of JKEIAA held on 17th April, 2021 issued vide No. JKEIAA/2016/02/V/935-39 dated 17-04-2021

Kindly refer your application received in this office on 07-04-2021 for grant of Environment clearance in favour of M/S Singh Minerals R/O Near Kali Mata Mandir, Kolluwali, Pathankot, Punjab for Minor Mineral (River Bed Material) project at Block No.5/30 (Area 9.61ha.) Khourwalim Khad Upstream, Village-Narayana, Tehsil-Khour District, Jammu JK UT under proposal No. SIA/JK/MIN/57459/2019.

The JK Environment Impact Assessment Authority accorded approval to grant provisional Environment Clearance in favour of M/S Singh Minerals R/O Near Kali Mata Mandir, Kolluwali, Pathankot, Punjab for Minor Mineral (River Bed Material) project at Block No.5/30 (Area 9.61ha.) Khourwalim Khad Upstream, Village-Narayana, Tehsil-Khour District, Jammu JK UT under proposal No SIA/JK/MIN/57459/2019 under Environment Impact Assessment Notification, 2006 as amended from time to time.

The geo-graphical co-ordinates of the project are as under:-

Pillars	Latitude	Longitude
A	32 ^D 53'35.08"N	74 ^D 31'15.29"E
B	32 ^D 53'43.00"N	74 ^D 31'21.56"E
C	32 ^D 53'54.16"N	74 ^D 31'28.56"E
D	32 ^D 53'53.46"N	74 ^D 31'31.86"E
E	32 ^D 53'44.77"N	74 ^D 31'30.53"E
F	32 ^D 53'41.87"N	74 ^D 31'25.21"E
G	32 ^D 53'33.12"N	74 ^D 31'20.44"E

The Provisional Environment clearance is issued subject to:-

That the project proponent collects fresh baseline data by hiring a new NABET/QCI recognized consultant. The registered laboratory hired for analyzing baseline data should not be owned by the same consultant with an in house arrangement. The project proponent submits test reports with updated EIA report within period of six months from the date of issuance of Environment clearance. The baseline data should exclude monsoon period. Any failure on the part of project proponent to resubmit the fresh data within stipulated period may render the Environmental clearance liable to be withdrawn.

The Provisional Environment clearance is also subject to fulfilment of following standard & specific conditions:-

STANDARD CONDITIONS:-**a) Statutory compliance**

- i) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court of J&K, Hon'ble NGT and any other Court of competent jurisdiction, as may be applicable.



- ii) The Project Proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- iii) The UT Government of J&K shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- iv) This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing COMMITTEE of National Board for Wildlife, **if applicable to the Project.**
- v) This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, **if applicable to the Project.**
- vi) Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/COMMITTEE.
- vii) The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- viii) The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- ix) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IAJI (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- x) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- xi) A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- xii) State Pollution Control Board/COMMITTEE shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- xiii) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area.
- xiv) The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/COMMITTEE and web site of the Ministry of Environment, Forest and Climate Change (www.environmentclearance.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
- xv) The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

b) Air quality monitoring and preservation

- (1) The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on



long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM 2.5, NO₂; CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PC/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

- (2) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance: Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

c) Water quality monitoring and preservation

- (1) In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro- geological study of the area.
- (2) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- (3) Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- (4) The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The Project Proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and



prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

- (5) Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IAJI (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- (6) Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
- (7) Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- (8) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/COMMITTEE.

d) Noise and vibration monitoring and prevention

- (1) The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- (2) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- (3) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

e) Mining plan

- (1) The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation **subject to changes recommended in the specific conditions herein below.** No change in basic mining proposal like mining technology, total excavation, mineral &



waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term

Permit (STP), Query license or any other name.

- (2) The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
- (3) The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

f) Land reclamation

- (1) The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- (2) The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- (3) The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan. iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ levelling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- (4) The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.
- (5) Catch drains, settling tanks and ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintain properly.



- (6) Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains,
- (7) The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

g) Transportation

- (1) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. *(In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated.)* All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- (2) The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

h) Green Belt

- (1) The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- (2) The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.



- (3) The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- (4) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- (5) And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.

i) Public hearing and human health issues

- (1) The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintain properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office and DGMS on half-yearly basis.
- (2) The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- (3) The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).



- (4) The Proponent shall maintain a record of performance indicators for workers which includes
- there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9,
 - the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,
 - At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1) Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age,
 - their hearing should not be affected. As a proof an Audiogram (first and last need to be presented),
 - they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement,
 - they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC annually along with details of the relief and compensation paid to workers having above indications.
- (5) The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- (6) Project Proponent shall make provision for the housing for workers/labors or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- (7) The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing, if applicable, shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

j) Corporate Environment Responsibility (CER)

- The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. III dated 30/09/2020 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
- Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office.

k) Miscellaneous

- The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area and KML file for recording the base line data and closure time data (after three years) and submit a report to concerned Regional Office of the MoEFCC.



- (2) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (3) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- (4) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
- (5) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information / monitoring reports.

SPECIFIC CONDITIONS: -

1.	The Environmental clearance is subject to relevant NOCs/Joint Inspection report submitted by the Project Proponent. The EC shall be subject to compliance of conditions of the NOCs issued by stake holder departments.
2	The cremation ground if any in the vicinity be properly demarcated and left undisturbed and its map showing geographical coordinates be submitted to JKEIAA before issuance of formal EC. Besides, map showing extraction route bypassing village settlements and agricultural/horticultural land as far as possible be submitted to the JKEIAA before formal grant of EC.
3	The maximum exploitation of the RBM site shall be <u>as per fresh mining plan to be approved by competent authority denovo</u> within the prescribed area and depth recommended by the JK Expert Appraisal Committee with maximum targeted extraction <u>at 86490Metric Tons per annum(96100 - 10%(Buffer area) x 2(Bulk density)x0.5(mining depth))</u> . Mining depth above 0.5 mt. if mentioned anywhere in any of the submitted documents whether by mistake or otherwise, shall be treated as omitted.
4	A green belt shall be developed under close supervision of the local panchayat.
5	The river bed material shall be sold to the local population within radial distance of 2 kms from the mine site for residential construction purpose at 50% concessional rates.
6	The Project Proponent shall deposit the funds earmarked under EMP / CER in a separate account to be opened for the purpose and funds be utilized in coordination with DFO, Social Forestry Dept. and concerned Chief Medical Officer (CMO) under supervision of local Panchayat Head. The funds earmarked for CSR shall also be utilized in accordance with CSR Policy Rules.
7	All the provisions of Minor Mineral Rules sanctioned under SRO105 with all amendments with respect to pertinent provisions of the legal framework relating to progressive mine closure shall be complied by the Project Proponent.



8	This Environmental Clearance is subject to final outcome of any litigation pending before Hon'ble Supreme Court of India, Hon'ble High Court of Jammu & Kashmir, Hon'ble NGT, or any other Court of Law, if any, as may be applicable to this project.
9	This Environmental Clearance is without prejudice to the standing instructions /orders from the competent authorities in the MoEF&CC, GoI and the UT of J&K w.r.t river bed mining activity.
10	An inspection Committee comprising of Additional Dy. Commissioner, District Mineral Officer, representative of Pollution Control Board, Executive Engineer Irrigation & Flood Control Dept. and District Fisheries Officer shall monitor the implementation of the EMP and also certify at the end of each monsoon, that sufficient replenishment of the minor mineral has taken place during monsoon and further mining in the mining block shall not adversely affect the hydrological and ecological settings in the area.
11	The Project Proponent shall take all precautionary measures during mining operations for conservation and protection of endangered fauna and flora in the area.
12	Masks and PPE shall be provided to the workers in view of COVID-19.
13	Social distancing norms and other standard operating procedures relating to COVID-19 shall be followed during mining activity.
14	The plan worked out and expenditure made under Occupational Health should be undertaken in consultation with the Local Health Institution/PHC/Sub-Centre for utilization for the health and welfare of the local workers involved in mining activity and villagers living in the close vicinity. Regular Medical checkups and free medicines shall be provided under the fund.
15	The Project Proponent must ensure that the biological clock of the villagers in the vicinity of the project is not disturbed by any unauthorized night operations and all measures must be taken for keeping the noise levels within prescribed levels.
16	Provision shall be kept for housing of the labour force, toilets, facilities for cooking, safe water, health care, crèche etc. for the labour force.
17	A final Mine closure Plan along with details of Corpus fund shall be communicated to the MoEF&CC in advance for approval.
18	The top soil in case of surface land mining shall be temporarily stored at the designated / appropriate site and concurrently used for land reclamation.
19	The mining operations shall be undertaken in a systematic manner so that it does not damage the aesthetic view of the area.
20	Adequate steps should be taken to check soil erosion and engineering structures shall be raised wherever required. The mining shall be restricted to 3/4th of the width of the river/riverlet or 7.5 m(inward) from river bank but upto 10% of the width of the river.
21	The compliance report shall be submitted to the Regional Office of the MoEF&CC at Chandigarh with a copy to the Regulatory Authority.



22	The mining activity should in no case go beyond the area as mentioned in the Letter of Intent and a buffer area is maintained such that the slopes of adjoining area does not get disturbed.
23	All the provisions made and restrictions imposed as covered in the Minor Mineral Rules, shall be complied with, particularly regarding Environment Management Practices and its fund management.
24	The recommendations made in the District Survey Report on sustainable mining practices if any shall be complied.
25	The mining shall be done in bench form with maximum bench height of 0.5 metre.
26	Mining should be initiated only after installation of signboards with demarcation pillars indicating the geo-coordinates of the plot as mentioned in the letter of intent , measurements (length /breadth) and should be laid in presence of the authorized official of the Geology & Mining Department. The demarcation pillars site should mention the specific EC conditions and contact details of concerned authorities responsible for monitoring of compliance of EC conditions/district administration/Police at four corners of the mining block prominently on a large size durable display board for enabling the public to inform the authorities in case of violation of the EC conditions. The display board with details shall be maintained in perfect order throughout the period of lease/mining.
27	There should be no change in the method of excavation and quantity of minerals to be extracted.
28	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers concerned for inspection.
29	The access to mining site should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for in accordance with standing guidelines issued by the Govt.
30	The Geology & Mining Department should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the plot and the number of trucks moving out with the mineral.
31	The PP should ensure no agriculture land in the area is used for any storage of sand or gets damaged due to any other transportation activity. Where ever, damages to agricultural land, assets or human or bovine life by way of plying of trollies and tippers etc. involved in transportation of minor mineral is reported, the Project Proponent shall pay adequate compensation with penalty to the effected persons as to be fixed up by the competent authority.
32	Waste generated will be collected on regular basis and will be disposed as per the Municipal Solid Waste Management (Management & Handling) Rule 2000 and its subsequent amendments.



33	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
34	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded.
35	Overloading of trucks and trolleys will be avoided.
36	All the instructions from authorities representing various government departments having stakes shall be complied with during the mining operations.
37	Haul road will be kept wide, compact and water spraying will be done. It shall be properly maintain by the PP and restored to original position after mining. Axle load on the roads should not exceed the prescribed load as per IRC
38	Restricted working hours. Mining operation has to be carried out between 6 am to 7 pm. during day light. Mining operations shall not be allowed at night.
39	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope. Mining activity shall not be avoided in rainy season
40	Vehicles used for transportation of material are to be permitted only with fitness and PUC Certificates.
41	There shall be no extraction of stone / boulder in landslide prone areas.
42	Adequate facility for drinking water and toilets should be provided for the workers.
43	There should be controlled clearance of overground vegetation to be undertaken.
44	Transport of mineral will not be done through villages / habitations and any private productive or waste land.
45	Deep drilled handpump with sufficient funding provision should be earmarked for providing drinking facility to the labour force.
46	Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
47	The PP shall be responsible for enforcement of COVID-19 standard operating procedures and guidelines with respect to safety of workers involved in the mining activity.
48	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC relevant guidelines if any in this regard.
49	Health and safety of workers should be taken care of. They should also be provided training in safety and health care aspects.



50	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
51	No stacking shall be allowed on road side along National Highway or any public road.
52	Concealing of any information/data of submission of wrong/fabricated information by the Project Proponent and failure to comply with any of the above conditions may lead to withdrawal of the EC and attract action under the provisions of EP Act, 1986.
53	Mining shall be done manually minimally supported by semi-mechanized methods. Heavy machinery like JCBs, L&T hydraulic excavators etc. should not be allowed. Emphasis should be given to employment of locally available labour force to address the socio-economic concerns of the locals.
54	The progressive mine closure shall be as per Rules in vogue. All actions relating to progressive mine closure shall be taken well in advance during the final year of mining so that the site is rehabilitated ecologically.
55	The reasonable concerns expressed by the local population during public hearing or otherwise shall be addressed by the Project Proponent. No blasting operations shall be allowed.
56	No mining activity shall be carried out in flowing water channel area within the mining block and adequate measures shall be taken to safeguard water quality and aquatic life including fisheries if available in the same.
57	The PP shall earmark funds strictly as per the Environmental Management Plan to be spent on environmental monitoring, dust sprinkling, green belt development, rehabilitation of mined out area and landscaping/regressing and haulage route maintenance. The detailed updated plan shall be submitted to JKEIAA as per above deliberations before grant of formal EC. Further, the CSR funds shall be earmarked and utilized as per CSR Rules.
58	The hydraulic structures/embankments /protection bunds shall not be disturbed /damaged during mining operations.
59	The alignment of the bank of the river and water shall not be changed in any case.
60	The water way of the Nalla shall not be restricted.
61	The applicant is bound to abide by the J&K Water Resources(Regulation and Management) Act and Rules of 2011 and J&K Fisheries Act, 2016 and all other relevant Acts and Rules thereof.
62	The EC is subject to condition that the mining block is located on state land exclusively in river bed without any encumbrances of any sort.



63	Under CSR, within 2 km radial distance, activities like regular health check-up of local villagers once a week shall be undertaken with free medicines. Safe drinking water facility by way of renovation of existing tanks/wells, digging of new tube wells and installation of water filters shall be undertaken. Skill development trainings shall be organized for unemployed local youth. Further, construction of toilets in schools, solar street lighting, free distribution of books, note books, N95 masks, hand sanitizers and school bags among students within 2 km radius from the mine area shall be undertaken. Under EMP, with 2 kms radial distance from mine area; air, water, soil, noise pollution monitoring on half yearly basis, black topping of roads passing through villages and maintenance of haulage /extraction routes, water sprinkling, PPE to mine workers, bearing of school/college fee and allied costs on education of children of mine workers, bearing of all costs on ailments/healthcare of mine workers, creation of green belt by way of raising and maintenance of 2500 trees per hectare on land identified by DFO Social Forestry concerned in consultation with village panchayat during the period of mining, shall be undertaken.
64	The JKEIAA reserves the right to impose any other condition in the EC at any time during the period of mining lease. The JKEIAA reserves the right to revoke the EC in case any of the environmental clearance conditions are violated during the mining activity. Mere grant of Provisional Environmental Clearance does not entitle the Project Proponent for grant of Formal Environmental Clearance / mining lease unless he obtains all other clearances as required under other provisions of law.
65	The EC is subject to condition that the Project proponent shall not change the water course of the river and no mining activity shall be carried out in active channel area, if any in the mining block.
66	On the request of project proponent, the competent authority shall issue necessary corrigendum to the approved mining plan w.r.t mining depth and area excluding the active water channel and quantification of the targeted mineral.
67	The project proponent shall undertake an environmental audit at least once a year by a reputed third-party entity and report of such audit shall be placed in public domain.
68	After ceasing the mining operations, the project proponent shall undertake re-grassing of the mining lease area and any other area which may have been disturbed due to mining activities and restore the area to a condition fit for growth of flora, fauna and fodder as per rules in vogue.
69	The EC shall be valid for a period of only two years from the date of commencement of the mining operations duly certified by the District Mineral Officer concerned with intimation to the JKEIAA, JKPCB in accordance with Minutes of Meeting of JKEIAA issued vide No. JKEIAA/2016/02/II/631-33 dated 08/08/2020 during which time fresh Public Hearing shall be got conducted by the PP.
70	An appeal against the EC shall lie with the Hon'ble NGT, if preferred within 30 days as prescribed under Section 16 of the NGT Act, 2010.
71	In the event any conflict in interpretation of Standard /General Conditions vis-a vis Specific Conditions, the Specific Conditions shall prevail.



72	The project proponent collects fresh baseline data by hiring a new NABET/QCI recognized consultant. The registered laboratory hired for analyzing baseline data should not be owned by the same consultant with an in house arrangement. The project proponent submits test reports with updated EIA report within period of six months from the date of issuance of Environment clearance. The baseline data should exclude monsoon period. Any failure on the part of project proponent to resubmit the fresh data within stipulated period may render the Environmental clearance liable to be withdrawn.
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Sd/-
(Lal Chand), IFS,
Chairman, JKEIAA

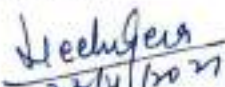
JKEIAA/2021/542/1063-76

Dated 23 - 04 - 2021

Copy to the:

1. Commissioner/Secretary to Government, Industries & Commerce Department, J&K Government, Civil Secretariat for favour of information.
2. Commissioner/Secretary to Government, Forest Ecology & Environment Department, J&K Government Civil Secretariat for favour of information.
3. Chairman, J&K Pollution Control Board, Jammu. He is requested to properly monitor the Environment clearance conditions and monitoring report thereof may be submitted to this office quarterly failing which E.C. so issued will be treated as null & void.
4. Addl. Pr. Chief Conservator of Forests(Central) Ministry of Environment, Forest & Climate Change, Government of India, Bay No.24-225 31-Dakshan Mark Chanmdigarh-160030 for favour of information.
5. Deputy Commissioner, Samba. He is requested for giving requisite publicity as per procedure & to monitor the compliance of E.C. conditions. In case the E.C. conditions and Pollution control measures are not implemented/installed by the project proponent, the unit may be closed forthwith.
6. Director, Geology & Mining Department, J&K Government, Jammu for information. It may be ensured that all conditions of E.C. are fulfilled.
7. Chief Engineer, Irrigation & Flood Control Department, Jammu for information.
8. Director, Fisheries Department, Jammu for information.
9. Secretary, JK Expert Appraisal Committee, Srinagar for information.
10. Divisional Forest Officer (DFO) Samba for information.
11. Divisional Forest Officer (DFO) Social Forestry Department, Samba for information.
12. Mr. Ashok Singh, Computer Analyst,. He may upload the E.C. on Environmental clearance portal.
13. Mr. Anil Sapru, P.A. He may also upload the E.C. on departmental website.




 23/4/2021
 (Dr. Neelu Gera) IFS
 Pr.CCF/ Director, EE&RS
 Member-Secretary, JKEIAA
 23/04

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhawan, Forest Complex Transport Nagar, Jammu, 180006
regionaldirectorjkspcbmu@gmail.com
0191-2476926

The Member Secretary,
J&K PCC,
Jammu.

No: PCC/RDJ/NGT/25/2379

Dated: 04/01/2025

Sub: Compliance of Hon'ble NGT Order dated 30.09.2024 in the matter of OA No. 1199/2024: News item titled " Explained how in violation of EIA rules CTE/CTO granted to polluting units in Kathua" appearing in the typewriter dated 10.09.2024-reg..

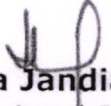
Ref: JKPCC/PS/MS/2024/4224-27 dt. 31.12.2024.

Sir,

Apropos to the subject cited and letter under reference, as directed kindly find enclosed information submitted by Divisional Officer, PCC, Samba South (PCC/DO/Samba-S/2025/319-20 dt. 01.01.2025), Samba North (PCC/DOSN/2025/137 dt. 03.01.2025) and Kathua (PCC/Kth/25/334 dt.03.01.2025) for information and necessary action.

Yours faithfully,

Encl: 08 Leaves.


Shaveta Jandial, IFS
Regional Director

291



*J&K Pollution Control Committee
Divisional Office Samba South*

Email: dopcbsambasouth@gmail.com

The Regional Director,
Pollution Control Committee,
Jammu.

No: PCC/DO/Samba-S/2025/ 319-20

Dated: 6/10/2025

Subject:- Compliance of Hon'ble NGT Order dated 30-09-2024 in the matter of OA No. 1199/2024; News Item titled "Explained How in violation of EIA rules CTE/CTO granted to polluting units in Kathua" appearing in the Typewriter dated 10-09-2024-reg.


Reference No.: JKPCC/PS/MS/2024/4224-27 Dated: 31-12-2024.

Madam,

With reference to the subject cited above, details of units having furnace installed in Samba (South) from (2023-24 & 2024-25 upto 31st December 2024) as per format provided is enclosed along with CTE/CTO as applicable.

Submitted please for your perusal and further necessary action.

Yours faithfully,


Divisional Officer,
PCC, Samba (South)

SA (orange)
✓

Copy to the:-

Member Secretary JKPCC, Jammu for favour of information please.

S.No	Name of Industry	Type of the Industry (Rubber/Paper and Pulp/Tannery etc.)	Detail of Units having furnace installed from 2023-24 & 2024-25 upto 31 December 2024)		Compliance Status of the conditions of CTE and CTO	
			Category of the industry (White/Green/Orange/Red and Blue)	Applicability of EIA Notification, for obtaining EC (Y/N)		
1	M/S Cupron Industries Pvt Ltd	Mfg of Copper Cathode, Copper Nuggets/Balls/plates only	Orange	No	CTO (F) PCC/digital/24044395477 of 2024 valid up to 01-04-2025	Satisfactory
2	M/S Super Chemical Agencies Pvt Ltd	Mfg. Calcium carbide/ferro alloys/pig alloys steel	Orange	No	CTE (F) PCC/digital/23014116104 of 2023 valid up to July 2024 (also have applied for CTO (F))	Satisfactory
3	M/S Metal Dream Industries	Copper/Brass Coils, Sheets & Circles	Orange	No	CTO (R) PCC/digital/24064256438 of 2024 valid up to December 2031	Satisfactory
4	M/S Shree Maa Chintpurni Ferro alloys Private Limited	Mfg. Ferro Silicon, Calcium carbide, Silicon manganese ferro chrome, Ferro manganese, Pig Iron.	Orange	No	CTE (F) PCC/digital/24014769839 of 2024 valid up to 21-08-2025	Satisfactory
5	M/S Indcop Industries Private Limited	Mfg Copper wire & Rods	Orange	No	CTO (F) PCC/digital/24044847211 of 2024 valid up to 21-09-2025	Satisfactory

(F)
01/01/2025

11/125

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OFFICE OF THE DIVISIONAL OFFICER POLLUTION CONTROL COMMITTEE
SAMBA (NORTH)

The Regional Director
J&K Pollution Control Committee
Jammu.

No;- PCC/DOSN/2025/137

Dated;- 3/01/2025

Subject; - Compliance of Hon'ble NGT Order dated 30-09-2024 in the matter of OA No. 1199/2024; News item titled "Explained How in violation of EIA rules CTE/CTO granted to polluting units in Kathua" appearing in the Typewriter dated 10-10-2024-reg.

Reference No.: JKPCC/PS/MS/2024/4224-27
PCC/RDJ/25/2565

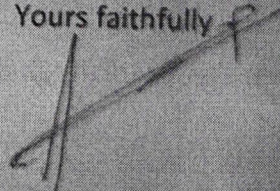
Dated 31-12-2024.
Dated 02-01-2025

Madam,

With reference to the subject cited above, detail of units having furnace installed/proposed from (2023-24 & 2024-25 upto 31st December, 2024) as per format provided is enclosed.

Hence submitted please.

Yours faithfully


Divisional Officer
JKPCC, Samba North

Detail of Furnace units from 2023-24 and 2024-25 (upto 31 December, 2024)

S. No	Name of the Industry	Type of the industry (Rubber /Paper and Pulp/Tannery etc.)	Category of the industry (White/Green/Orange/Red and Blue)	Applicability of EIA Notification, for obtaining EC (Y/N)	CTE and CTO No. and validity	Compliance Status of the conditions of CTE and CTO
1	M/s Shakti Tools India Limited SIDCO Industrial Complex Bari Brahmana	Mfg. of TMT Bars, Angles, Channels, MS Flats Gatters, Parti, Square Bar and MS Pipe (On three shift basis) and Mfg. of Billets.	Orange	Yes	CTO (R) issued vide No. PCC/digital/23063116147 of 2023 dated 03/04/2023 valid up to July, 2027 having quantity 7216.1.28 MTA and CTO (F) issued vide No. PCC/digital/24044172899 of 2024 dated 8/1/2024 upto December, 2024 having quantity 28000 MTA	EC issued dated 04/12/2024 by JKEIAA
2	M/s Shree Guru Kripa Ferro Alloys LLP Lane No. II, Industrial Estate Bari Brahmana.	Ferro Alloys viz. Ferro Silicon/Ferro Chrome/Silicon Manganese/Ferro Manganese/Calcium Carbide/SS Pig Iron Ingots	Orange	Yes	CTE (F) issued vide No. PCC/digital/24014967735 of 2024 dated 22/10/2024 valid up to one year having quantity 8147 MTA	No construction activity has been started yet.
3	M/s Kashmir Ispat SIDCO Industrial Complex, Bari Brahmana.	Mfg. of Flat Steel Bars, Tor Steel, Steel Angles, Channels, Round and Square, Girders, TMT Ears and Wire Rod.	Orange	No	CTE (Exp.) issued vide No. PCC/digital/24024914588 of 2024 dated 07/12/2024 valid up to one year having quantity 59000 MTA	N/A
4	M/s Quality Casting Industries Lane No. I Bari Brahmana.	Mfg. of Pencil Ingots	Orange	No	CTE (F) issued vide No. PCC/digital/2404718596 of 2024 dated 30/07/2024 valid up to one year having quantity 58954 MTA	N/A

[Handwritten Signature]
 (FIS) (FI)

Annex - 4

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925



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ITUWTSA
NEW DELHI 2024

Parivesh Bhavan, Forest
Complex, Transport Nagar,
Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Annex - 5 5

Regional Director,
Pollution Control Committee,
Jammu / Kashmir.

No:- JK PCC / PS / MS / 24 / 4039-40

Dt:- 22-11-2024

Subject :- Notification to exempt certain categories of industrial plants from the application of the proviso to sub-section (1) of Section 25 of Water (P&CP) Act, 1974 and proviso to sub section (1) of Section 21 of Air (prevention and Control of Pollution) Act, 1981 - issuance of Standard Operating Procedure (SOP) - reg.

Madam / Sir,

Ministry of Environment, Forests and Climate Change, Government of India has exempted certain categories of industries from the application of the proviso to sub-section (1) of Section 25 of Water (P&CP) Act, 1974 and proviso to sub section (1) of Section 21 of Air (prevention and Control of Pollution) Act, 1981 vide F.No. GSR 702 (E) and GSR 703 (E) Dt. 12th November, 2024 respectively (copies enclosed). The Standard Operating Procedure (SOP) for implementation of the notifications issued by MoEF & CC, Gol dt. 14th November, 2024 is also enclosed.

Accordingly, all the Divisional Officers of J&K PCC are, therefore, advised to adopt the following procedure in this regard :

- i. For units that require prior environment clearance, the application received on OCMMS may be returned to the applicant with the remarks that the applicant must obtain prior Environmental Clearance from the Competent Authority.
- ii. No consent fee is to be charged in such cases at the initial application stage, since the same will be deposited after issuance of Environmental Clearance, as per the SOP notified by MoEF & CC, Gol.
- iii. The cases referred to J&K PCC by the authority competent to grant Environmental Clearance shall be processed in accordance with the SOP referred to above.

By Order of Competent Authority

Yours faithfully,

(Ghansham Singh)
Member Secretary

Jh

22.11.24

File. No. Q-15012/2/2022-CPW-Part (1) /e-240741
Government of India
Ministry of Environment, Forest and Climate Change
(CP Division)

2nd Floor, Jal Wing, Indira Paryavaran Bhawan
Jor Bag Road, Aliganj
New Delhi-110003.

Date: November the 14th, 2024

Subject: Notification to exempt certain categories of industrial plants from the application of the proviso to sub-section (1) of section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and proviso to sub-section (1) of section 21 of the Air (Prevention and Control of Pollution) Act, 1981 –issuance of Standard Operating Procedure (SOP) -reg.

The Central Government published the notifications vide G.S.R. 703 (E) dated 12-11-2024 (copy enclosed) and G.S.R.702 (E) dated 12-11-2024 regarding exemption of certain categories of industrial plants from the application of the proviso to sub-section (1) of section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and proviso to sub-section (1) of section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

As provided in the above notification, a Standard Operating Procedure (SOP) for streamlining the implementation of the said notification is hereby appended with this letter for compliance.

2. SOP is hereby circulated to all concerned for compliance and necessary action.



(Ved Prakash Mishra)
Joint Secretary to the Government of India
Phone: 2081 9236
E-mail: mishra.vp@gov.in

To,

The Divisional Head, IA Division, MoEF&CC,
Chairman, Central Pollution Control Board,
Chairman, State Pollution Control Boards,
Chairman, Pollution Control Committees

(40)


Annexure to letter No. Q-15012/2/2022-CPW-Part (1) /e-240741] dated 14-11-2024

Standard Operating Procedure (SOP) for implementation of the Notification to exempt certain categories of industrial plants under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981

Consequent to the notification published vide G.S.R. 703 (E) dated 12-11-2024 and G.S.R.702 (E) dated 12-11-2024 regarding exemption of certain categories of industrial plants from the application of the proviso to sub-section (1) of section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and proviso to sub-section (1) of section 21 of the Air (Prevention and Control of Pollution) Act, 1981, following SOP is issued for streamlining the implementation of these notifications :

1. All industries/activities, appended as schedule of the said notifications (categorized as White) exempted from the mandatory condition of obtaining CTE and CTO from SPCBs/PCCs as per the above referred notification will follow Procedure as given below:
 - a. These units will have to intimate about their operation to SPCBs / PCCs in the form of a self-declaration, complying with all the prevalent rules and regulations. They are not required to pay any consent fee.
 - b. SPCBs / PCCs shall maintain list of such industries/ activities separately, which shall be updated from time to time.
 - c. SPCBs / PCCs shall ensure that no activities other than those intimated, are carried out by such exempted units.
2. The projects / activities requiring prior EC as per the Environmental Impact Assessment notification, 2006 (as amended from time to time) under Environment (Protection) Act, 1986 exempted from obtaining CTE separately, as per the above referred notification will follow Procedure as given below:
 - a. They will obtain necessary EC from the competent authority under the notification referred above.
 - b. The Conditions of CTE, as may be required, will be integrated in the conditions of EC itself in the following manner:
 - i. The competent authority for issuance of EC under EIA Notification, 2006 shall communicate the application of the Project Proponent (PP) to the concerned SPCB/PCC, as the case may be.
 - ii. The concerned SPCB/PCC will examine the case and communicate its comments to the above-referred competent authority within the time limit prescribed by it, which shall not be less than 30 days.

- iii. SPCB / PCC may undertake inspection of the site, if required, before sending their comments. Further, SPCB / PCC may also raise queries to the PPs for additional information, if required. Any time taken by the PPs in responding to the queries of SPCBs / PCCs shall be in addition to the time limit prescribed.
 - iv. The EC granting authority shall consider the comments of the concerned SPCB/PCC for inclusion of additional conditions while issuing the EC, which will inter-alia, include that the PP shall pay the requisite CTE fee to SPCBs/PCCs within 30 days of issuance of EC.
 - v. The EC will become operational only after the payment of CTE fee. Delay in payment of CTE fee beyond 30 days may attract late fee as may be decided by the concerned SPCB / PCC.
- c. Such industries / activities shall be required to obtain CTO separately from the SPCBs / PCCs and any other authorization /permission, wherever required as per the prevailing rules and regulations.
3. Industries/ activities not included in para 1 and 2 above shall be required to obtain CTE and CTO and other permissions, as per the prevailing rules and regulations.


(Ved Prakash Mishra)
Joint Secretary to the Govt. of India

एफओएम और एलएफओएम को भूमि पर उर्वरक या खाद के रूप में उपयोग करते हैं और किसी भी प्रकार का अपशिष्ट जल भी नहीं बहाते हैं**

क्रम संख्या 1 से 36 की प्रविष्टियों को सीपीसीबी पत्र संख्या बी-29012/ईएतएस (सीपीए)/2015-16 दिनांक 07.03.2016 के माध्यम से वर्गीकृत किया गया था।

* सीपीसीबी पत्र संख्या बी-29016/आरओजीडब्ल्यू/आईपीसी-VI/2020-21, दिनांक 30.04.2020 माध्यम से वर्गीकृत।

** सीपीसीबी पत्र संख्या सीपीसीबी/आईपीसी-VI/आरओजीडब्ल्यू/6686-6730, दिनांक 22.09.2021 के माध्यम से वर्गीकृत।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 12th November, 2024

G.S.R. 702(E).—In exercise of power conferred by the proviso to sub-section (1) of section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981), the Central Government, in consultation with the Central Pollution Control Board, exempts the following categories of industrial plants from the application of the provisions of the said sub-section, namely:—

(a) all industrial plants having pollution index score upto 20 as listed in the Schedule to this notification, subject to condition that such plant shall inform in writing to the State Pollution Control Boards or the Pollution Control Committees;

(b) all industrial plants which have obtained prior environmental clearance as per the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 issued under the Environment (Protection) Act, 1986 (29 of 1986), in respect of previous consent to establish such plant.

Subject to the provisions of the Act and this notification, MoEFCC may issue necessary standard operating procedure for streamlining implementation of this notification, as deemed appropriate.

(No. Q-15012/2022-CPW-Part(1)/e-240741)

VED PRAKASH MISHRA, Jt. Secy.

SCHEDULE

LIST OF WHITE CATEGORY OF SECTORS CLASSIFIED BY CPCB FROM TIME TO TIME, AS PER
THE 2016 CLASSIFICATION METHODOLOGY

1. Assembly of air coolers /conditioners, repairing and servicing
2. Assembly of bicycles, baby carriages and other small non motorizing vehicles
3. Bailing (hydraulic press) of waste papers
4. Bio fertilizer and bio-pesticides without using inorganic chemicals
5. Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6. Blending and packing of tea
7. Block making of printing without foundry (excluding wooden block making)
8. Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)
9. Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10. Cotton and woolen hosiery making (Dry process only without any dyeing / washing operation)
11. Diesel pump repairing and servicing (complete mechanical dry process)
12. Electric lamp (bulb) and CFL manufacturing by assembling only
13. Electrical and electronic item assembling (completely dry process)
14. Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)

15. Flavoured betel nuts production/ grinding (completely dry mechanical operations)
16. Fly ash bricks/ block manufacturing
17. Fountain pen manufacturing by assembling only
18. Glass ampules and vials making from glass tubes
19. Glass putty and sealant (by mixing with machine only)
20. Ground nut decorticating
21. Handloom/ carpet weaving (without dyeing and bleaching operation)
22. Leather cutting and stitching (more than 10 machine and using motor)
23. Manufacturing of coir items from coconut husks
24. Manufacturing of metal caps containers etc
25. Manufacturing of shoe brush and wire brush
26. Medical oxygen
27. Organic and inorganic nutrients (by physical mixing)
28. Organic manure (manual mixing)
29. Packing of powdered milk
30. Paper pins and u clips
31. Repairing of electric motors and generators (dry mechanical process)
32. Rope (plastic and cotton)
33. Scientific and mathematical instrument manufacturing
34. Solar module non-conventional energy apparatus manufacturing unit
35. Solar power generation through solar photovoltaic cell, wind power and mini-hydel power (less than 25 MW)
36. Surgical and medical products assembling only (not involving effluent / emission generating processes)
37. Used Cooking Oil Collection (UCO) Center*
38. Household Bio-digesters/gobar-gas (cow-dung) plants based on biodegradable waste etc.**
39. CBG plants producing FOM & LFOM as by products in conformity with requirements of Gazette Notification No. 2051 dated 14.07.2020 & No. 1972 dated 01.06.2021, respectively, and utilizing entire FOM & LFOM as a fertilizer or manure on land and also not discharging any wastewater**

Entries from S. No. 1 to 36 were classified vide CPCB letter no. B-29012/ESS(CPA)/2015-16 dated 07.03.2016.

**Classified vide CPCB letter no. B-29016/ROGW/IPC-VI/2020-21, dated 30.04.2020.*

***Classified vide CPCB letter no. CPCB/IPC-VI/ROGW/6686-6730, dated 22.09.2021.*

36. सर्जिकल और मेडिकल उत्पादों की असंबली (अपशिष्ट/उत्सर्जन उत्पन्न करने वाली प्रक्रियाओं को शामिल नहीं करता)
37. प्रसुक्त खाना पकाने का तेल संग्रह (सूसीओ) केंद्र*
38. बायोडिग्रेडेबल अपशिष्ट आदि के आधार पर घरेलू बायो-डाइजेस्टर/गोबर-गैस (काउ-डंग) संयंत्र। **
39. ऐसे सीवीजी संयंत्र जो राजपत्र अधिसूचना संख्या 2051 दिनांक 14.07.2020 और संख्या 1972 दिनांक 01.06.2021 की आवश्यकताओं के अनुरूप उप-उत्पादों के रूप में क्रमशः एफओएम और एलएफओएम का उत्पादन करते हैं, और पूरे एफओएम और एलएफओएम को भूमि पर उर्वरक या खाद के रूप में उपयोग करते हैं और किसी भी प्रकार का अपशिष्ट जल भी नहीं बहाते हैं**

क्रम संख्या 1 से 36 की प्रविष्टियों को सीपीसीवी पत्र संख्या बी-29012/ईएसएस (सीपीए)/2015-16 दिनांक 07.03.2016 के माध्यम से वर्गीकृत किया गया था।

* सीपीसीवी पत्र संख्या बी-29016/आरओजीडब्ल्यू/आईपीसी-VI/2020-21, दिनांक 30.04.2020 माध्यम से वर्गीकृत।

** सीपीसीवी पत्र संख्या सीपीसीवी/आईपीसी-VI/आरओजीडब्ल्यू/6686-6730, दिनांक 22.09.2021 के माध्यम से वर्गीकृत।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 12th November, 2024

G.S.R. 703(E).—In exercise of power conferred by the proviso to sub-section (1) of section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), the Central Government, in consultation with the Central Pollution Control Board, exempts the following categories of industrial plants from the application of the provisions of the said sub-section, namely:-

(a) all industrial plants having pollution index score upto 20 as listed in the Schedule to this notification, subject to condition that such plant shall inform in writing to the State Pollution Control Boards or the Pollution Control Committees;

(b) all industrial plants which have obtained prior environmental clearance as per the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 issued under the Environment (Protection) Act, 1986 (29 of 1986), in respect of previous consent to establish such plant.

Subject to the provisions of the Act and this notification, MoEFCC may issue necessary standard operating procedure for streamlining implementation of this notification, as deemed appropriate.

[F.No. Q-15012/2/2022-CPW-Part(1)/e-240741]
VED PRAKASH MISHRA, Jr. Secy.

SCHEDULE

LIST OF WHITE CATEGORY OF SECTORS CLASSIFIED BY CPCB FROM TIME TO TIME, AS PER
THE 2016 CLASSIFICATION METHODOLOGY

1. Assembly of air coolers /conditioners, repairing and servicing
2. Assembly of bicycles, baby carriages and other small non motorizing vehicles
3. Bailing (hydraulic press) of waste papers
4. Bio fertilizer and bio-pesticides without using inorganic chemicals
5. Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6. Blending and packing of tea
7. Block making of printing without foundry (excluding wooden block making)
8. Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)

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9. Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10. Cotton and woolen hosiery making (Dry process only without any dyeing / washing operation)
11. Diesel pump repairing and servicing (complete mechanical dry process)
12. Electric lamp (bulb) and CFL manufacturing by assembling only
13. Electrical and electronic item assembling (completely dry process)
14. Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)
15. Flavoured betel nuts production/ grinding (completely dry mechanical operations)
16. Fly ash bricks/ block manufacturing
17. Fountain pen manufacturing by assembling only
18. Glass ampules and vials making from glass tubes
19. Glass putty and sealant (by mixing with machine only)
20. Ground nut decorticating
21. Handloom/ carpet weaving (without dyeing and bleaching operation)
22. Leather cutting and stitching (more than 10 machine and using motor)
23. Manufacturing of coir items from coconut husks
24. Manufacturing of metal caps containers etc
25. Manufacturing of shoe brush and wire brush
26. Medical oxygen
27. Organic and inorganic nutrients (by physical mixing)
28. Organic manure (manual mixing)
29. Packing of powdered milk
30. Paper pins and u clips
31. Repairing of electric motors and generators (dry mechanical process)
32. Rope (plastic and cotton)
33. Scientific and mathematical instrument manufacturing
34. Solar module non-conventional energy apparatus manufacturing unit
35. Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)
36. Surgical and medical products assembling only (not involving effluent / emission generating processes)
37. Used Cooking Oil Collection (UCO) Center*
38. Household Bio-digesters/gobar-gas (cow-dung) plants based on biodegradable waste etc.**
39. CBG plants producing FOM & LFOM as by products in conformity with requirements of Gazette Notification No. 2051 dated 14.07.2020 & No. 1972 dated 01.06.2021, respectively, and utilizing entire FOM & LFOM as a fertilizer or manure on land and also not discharging any wastewater**

Entries from S. No. 1 to 36 were classified vide CPCB letter no. B-29012/ESS(CPA)/2015-16 dated 07.03.2016.

**Classified vide CPCB letter no. B-29016/ROGW/IPC-VI/2020-21, dated 30.04.2020.*

***Classified vide CPCB letter no. CPCB/IPC-VI/ROGW/6686-6730, dated 22.09.2021.*